This is a digitally signed Gazette, to verify click here.
https://rajpatra.hp.gov.in

राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

शुक्रवार, 27 मार्च, 2026 / 06 चैत्र, 1947

हिमाचल प्रदेश सरकार

राज्य कर एवं आबकारी विभाग

अधिसूचना संख्या 18 / 2025– राज्य कर

शिमला–02, दिनांक, 18 मार्च, 2026

ई0एक्स0एन0–एफ (10)–2 / 2025–वॉल–1.––हिमाचल प्रदेश माल और सेवा कर अधिनियम, 2017 (2017 का 10) की धारा 164 प्रदत्त शक्तियों का प्रयोग करते हुए, राज्यपाल हिमाचल प्रदेश, जीएसटी परिषद्

की सिफारिशों पर, हिमाचल प्रदेश माल और सेवा कर नियम, 2017 में और संशोधन करने के लिए निम्नलिखित नियम बनाते हैं, अर्थात्:–

1. संक्षिप्त नाम और प्रारंभ—(1) इन नियमों का संक्षिप्त नाम हिमाचल प्रदेश माल और सेवा कर (चतुर्थ संशोधन) नियम, 2025 है।

(2) यह नियम 1 नवंबर, 2025 से प्रभावी समझे जाएंगे।

2. हिमाचल प्रदेश माल और सेवा कर नियम, 2017 (जिसे इसमें इसके पश्चात् उक्त नियम कहा गया है) में, नियम 9 के पश्चात् निम्नलिखित नियम अंतःस्थापित किया जाएगा, अर्थात्—

''9क. इलेक्ट्रॉनिक रीति से रजिस्ट्रकरण की स्वीकृती.– नियम 9 में अंतर्विष्ट के सिवाए, जिस भी व्यक्ति ने नियम 8 या नियम 12 या नियम 17 के अधीन रजिस्ट्रीकरण के लिए आवेदन किया है, उसे डेटा विश्लेषण और जोखिम मापदंड के आधार पर सामान्य पोर्टल पर पहचान होने पर, आवेदन जमा करने की तारीख से तीन कार्य–दिवस के अंदर सामान्य पोर्टल द्वारा इलेक्ट्रॉनिक रीति से रजिस्ट्रीकरण प्रदान किया जाएगा।''

3. उक्त नियमों में, नियम 10 के उपनियम (1) में, शब्दों और अंक ''नियम 9 के अन्तर्गत,'' शब्दों के पश्चात, शब्दों, अंकों और अक्षरों ''नियम 9क और नियम 14क,'' को अंतःस्थापित किया जायेगा।

4. उक्त नियमों में, नियम 14 के पश्चात् निम्नलिखित नियम अंतःस्थापित किया जाएगा, अर्थात—
''14क. उन करदाताओं के लिए विकल्प जिनका निर्गम कर दायित्व तय सीमा से कम है.–

(1) कोई व्यक्ति जिसने नियम 8 के अधीन रजिस्ट्रीकरण के लिए आवेदन किया है और जो यह निर्धारित करता है कि उसके द्वारा रजिस्ट्रीकृत व्यक्तियों को प्रदायित माल या सेवाओं या दोनों पर उसका केन्द्रीय कर और राज्य कर या संघ राज्यक्षेत्र कर और एकीकृत कर और उपकर का कुल निर्गम कर दायित्व दो लाख पचास हजार रुपए प्रति माह से अधिक नहीं है, उसे इस नियम के प्रावधानों के अनुसार इलेक्ट्रॉनिक रूप से रजिस्ट्रीकरण प्राप्त करने का विकल्प होगा।

(2) धारा 25 की उपधारा (6घ) के अधीन अधिसूचित व्यक्ति के अलावा कोई भी व्यक्ति, जिसने आधार संख्या के प्रमाणीकरण का विकल्प नहीं चुना है, इस नियम के अनुसार रजिस्ट्रीकरण प्रदान किए जाने के लिए पात्र नहीं होगा।

(3) नियम 11 में निहित किसी भी बात के होते हुए भी, किसी राज्य या संघ राज्यक्षेत्र में इस नियम के अधीन रजिस्ट्रीकृत व्यक्ति उसी स्थायी लेखा संख्यांक से उसी राज्य या संघ राज्यक्षेत्र में इस नियम के अधीन दूसरा रजिस्ट्रीकरण प्राप्त करने के लिए योग्य नहीं होगा।

(4) आधार संख्या के सफल प्रमाणीकरण के पश्चात, उप–नियम (1) में निर्दिष्ट आवेदक को आवेदन प्रस्तुत करने की तारीख से तीन कार्य दिवसों के भीतर सामान्य पोर्टल द्वारा इलेक्ट्रॉनिक रूप से रजिस्ट्रीकरण प्रदान किया जाएगा।

(5) रजिस्ट्रीकृत व्यक्ति, जो उप–नियम (1) के अधीन लिए गए विकल्प से प्रत्याहृण चाहता है, उसे प्ररूप जीएसटी आरईजी–32 में, सामान्य पोर्टल पर इलेक्ट्रॉनिक सत्यापन कोड के माध्यम से सत्यापित या विधिवत हस्ताक्षरित आवेदन सीधे या आयुक्त द्वारा अधिसूचित सुविधा केंद्र के माध्यम से आवेदन फाइल करना होगाः

''परन्तु रजिस्ट्रीकृत व्यक्ति को ऐसा आवेदन फाइल करने की अनुमति नहीं दी जाएगी जब तक कि उसने प्रस्तुत न किया हो,–

(क) कम से कम तीन माह की अवधी के लिए रिटर्न, जहां ऐसा आवेदन 1 अप्रैल, 2026 से पहले फाइल किया गया हो;

(ख) कम से कम एक कर अवधी के लिए रिटर्न, जहां ऐसा आवेदन 1 अप्रैल, 2026 को या उसके बाद फाइल किया गया हो; और

(ग) रजिस्ट्रीकरण की प्रभावी तारीख से लेकर प्रत्याह्रण के लिए आवेदन की तारीख तक के समय के सभी बकाया रिटर्नः

परन्तु यह और भी कि रजिस्ट्रीकृत व्यक्ति को ऐसा आवेदन फाइल करने की अनुमति दी जाएगी जहां ऐसे रजिस्ट्रीकृत व्यक्ति के खिलाफ धारा 29 के तहत कोई कार्यवाही आरम्भ नहीं की गई है।

(6) जहां इस नियम के अंतर्गत रजिस्ट्रीकरण प्राप्त करने वाले व्यक्ति द्वारा प्ररूप जीएसटी आरईजी–01 में दिए गए विवरण में कोई परिवर्तन होता है, तो उक्त रजिस्ट्रीकृत व्यक्ति उप–नियम (5) के अधीन प्रत्याहूण के लिए आवेदन फाइल करने से पहले नियम 19 के अधीन विवरण को संशोधित करवाएगा।

(7) सामान्य पोर्टल पर डेटा विश्लेषण और जोखिम मापदंडों के आधार पर, आधार संख्या या बायोमेट्रिक–आधारित आधार के प्रमाणीकरण से संबंधित नियम 8 के उप–नियम (4क) के प्रावधान, आवेदक की तस्वीर लेने के साथ–साथ प्ररूप जीएसटी आरईजी–01 में रजिस्ट्रीकरण आवेदन के साथ अपलोड किए गए दस्तावेजों की मूल प्रति का सत्यापन, जहां तक हो सके, उप–नियम (5) के अधीन प्रत्याह्रण के लिए फाइल किये गए आवेदन पर लागू होंगे।

(8) नियम 8 के उप–नियम (5) और उप–नियम (6) के अभिस्वीकृति से सम्बंधित प्रावधान, यथावश्यक परिवर्तनों सहित, उप–नियम (5) के अंतर्गत फाइल किये गए आवेदन पर लागू होंगे।

(9) उप–नियम (5) के अधीन प्रत्याह्रण के लिए फाइल किये गए आवेदन का सत्यापन नियम 9 के प्रावधानों के अनुसार किया जाएगा।

(10) उप–नियम (9) के अंतर्गत सत्यापन के पश्चात, उचित अधिकारी उप–नियम (1) के अंतर्गत उपलब्ध विकल्प से प्रत्याह्रण के लिए आवेदन को अनुमति देते हुए प्ररूप जीएसटी आरईजी–33 में आदेश या नियम 9 के अंतर्गत निर्दिष्ट अवधि के भीतर प्ररूप जीएसटी आरईजी–05 में आवेदन को अस्वीकार करने का आदेश, यथास्थिति, जारी करेगा, जोकि रजिस्ट्रीकृत व्यक्ति को सामान्य पोर्टल पर उपलब्ध कराया जाएगा।

(11) रजिस्ट्रीकृत व्यक्ति जिसे उप–नियम (10) के अधीन प्रत्याह्रण की अनुमति देने वाला आदेश प्राप्त हुआ है, वह उसके द्वारा रजिस्ट्रीकृत व्यक्तियों को प्रदायित माल या सेवाओं या दोनों पर निर्गम कर दायित्व, जोकि उप–नियम (1) में निर्दिष्ट निर्गम कर दायित्व से अधिक है, का विवरण प्रस्तुत करने में, उस महीने के पहले दिन जिसमें उक्त आदेश जारी किया गया है, से सक्षम होगा।

(12) कोई रजिस्ट्रीकृत व्यक्ति जिसे उप–नियम (10) के अधीन आदेश जारी किया गया है, निर्गम कर दायित्व के संबंध में दिए गए ब्यौरे में संशोधन नहीं करेगा जिससे कि जिस माह में उक्त आदेश जारी किया गया है उससे अगले माह के प्रथम दिन से पूर्व की अवधि के लिए

निर्गम कर दायित्व उप–नियम (1) में निर्दिष्ट निर्गम कर दायित्व की सीमा से अधिक हो जाए।

(13) जहा रजिस्ट्रीकृत व्यक्ति द्वारा प्रत्याह्मण के आवेदन को फाइल करने के बाद उचित अधिकारी द्वारा रजिस्ट्रीकरण रद्द करने की कार्यवाही शुरू की गई है और उक्त कार्यवाही लंबित है, उप–नियम (5) के अधीन रजिस्ट्रीकृत व्यक्ति द्वारा फाइल किये गए प्रत्याहृण आवेदन को उचित अधिकारी द्वारा खारिज कर दिया जाएगा और मान्य आधार पर आवेदन के अनुमोदन से संबंधित नियम 9 के उप–नियम (5) के प्रावधान, ऐसे मामले में लागू नहीं होंगे।''

5. उक्त नियमों में, प्ररूप जीएसटी आरईजी–01 में—(क) ''प्ररूप जीएसटी आरईजी –01'' शब्द, अक्षरों और अंकों के पश्चात् और ''रजिस्ट्रीकरण के लिए आवेदन'' शब्दों से पूर्व, ''(नियम 8(1) देखें)'' कोष्ठक, शब्दों और अंकों के स्थान पर ''[नियम 8(1) और 14क देखें] कोष्ठक, शब्द, अक्षर और अंक प्रतिस्थापित किए जाएंगे;

(ख) भाग–ख में, सारणी में, क्रम संख्या 4 और उससे संबंधित प्रविष्टियों के पश्चात, निम्नलिखित क्रम संख्या अंतःस्थापित की जाएंगी, अर्थात्:–

''4.1	नियम 14क के अधीन रजिस्ट्रीकरण का विकल्प	हाँ ☐ नहीं ☐
4.1.1	नियम 14क के अधीन रजिस्ट्रीकरण का विकल्प चुनने वाले व्यक्ति द्वारा घोषणा ☐ मैं घोषणा करता / करती हूँ कि पूर्वोक्त कारबार नियम 14क के अधीन रजिस्ट्रीकरण के विकल्प के लिए अधिनियम या नियमों में निर्दिष्ट शर्तों और प्रतिबंधों का पालन करेगा।''; और	

(ग) रजिस्ट्रीकरण के लिए आवेदन प्रस्तुत करने के लिए अनुदेश शीर्षक के अंतर्गत, क्रम संख्या 8 के पश्चात, निम्नलिखित क्रम संख्या अंतःस्थापित की जाएगी, अर्थात्:

''8क, नियम 14क के अधीन रजिस्ट्रीकरण का विकल्प चुनने वाले किसी भी व्यक्ति को आधार संख्या का ओटीपी आधारित प्रमाणीकरण से करना होगा।''

6. उक्त नियमों में, प्ररूप जीएसटी आरईजी–02 में, प्ररूप जीएसटी आरईजी –02'' शब्द. अक्षरों और अंकों के पश्चात, ''(नियम 8(5) देखें)'' कोष्ठक, शब्दों और अंकों के स्थान पर ''[नियम 8(5) और 14 क देखें]'' कोष्ठक, शब्द, अक्षर और अंक प्रतिस्थापित किए जाएंगे।

7. उक्त नियमों में, प्ररूप जीएसटी आरईजी–03 के स्थान पर, निम्नलिखित प्ररूप प्रतिस्थापित किया जाएगा, अर्थातः–

''प्ररूप जीएसटी आरईजी–03
[नियम 9(2), 19(2) और 14क देखें]

निदेश संख्याः तारीखः

सेवा में,

आवेदक का नाम,

पता,

जीएसटीआइएन / जीएसटीपी आइडी (यदि उपलब्ध हो),

आवेदन निदेश संख्याः

अतिरिक्त जानकारी / स्पष्टीकरण / दस्तावेजों के लिए नोटिस
रजिस्ट्रीकरण / संशोधन / रद्दीकरण / प्रत्याहरण के आवेदन से संबंधित

यह आपके एआरएन.....तारीख.....द्वारा फाइल किए गए रजिस्ट्रीकरण / संशोधन / रद्दीकरण / प्रत्याहरण के लिए आवेदन के निदेश अनुसार है। विभाग ने आपके आवेदन की परीक्षा की है और निम्नलिखित कारणों से वह संतुष्ट नहीं है।

1.

2.

3.

I आप तारीख..... तक अपना जवाब प्रस्तुत करने के लिए निर्देशित किए जाते हैं।

II * आप तारीख..... को..... समय पर अधोहस्ताक्षरित के समक्ष उपस्थित होने के लिए निर्देशित किए जाते हैं।

यदि निर्धारित तारीख तक कोई जवाब नहीं आता है या आपके विरुद्ध धारा 29 के अधीन कार्यवाही आरंभ की जाती है, तो आपका आवेदन अस्वीकृत किया जा सकता है।

कृपया ध्यान दें कि इस मामले में कोई और नोटिस / स्मरण पत्र जारी नहीं किया जाएगा।

हस्ताक्षर

उचित अधिकारी का नाम

पद नाम

अधिकारिता

* नए रजिस्ट्रीकरण आवेदन और प्रत्याहरण के लिए लागू नहीं।''

8. उक्त नियमों में, प्ररूप जीएसटी आरईजी–04 के स्थान पर, निम्नलिखित प्ररूप प्रतिस्थापित किया जाएगा, अर्थातः –

''प्ररूप जीएसटी आरईजी–04
[नियम 9(2), 19(3) और 14क देखें]

रजिस्ट्रीकरण / संशोधन / रद्दीकरण / प्रत्याहरण के लिए स्पष्टीकरण / अतिरिक्त जानकारी / दस्तावेज

1.	नोटिस के ब्यौरे	निदेश संख्या		तारीख	
2.	आवेदन के ब्यौरे	निदेश संख्या		तारीख	

3.	जीएसटीआईएन / जीएसटीपी आइडी यदि लागू हो				
4.	कारबार का नाम (विधिक)				
5.	व्यापार नाम, यदि कोई हो				
6.	पता				
7.	क्या रजिस्ट्रीकरण या फील्ड के लिए आवेदन में कोई उपांतरण अपेक्षित है				हाँ ☐ नहीं ☐ (एक पर निशान लगाएँ)
8.	अतिरिक्त जानकारी				
9.	अपलोड किए गए दस्तावेजों की सूची				
10.	सत्यापन				

मैं..... सत्य निष्ठा से प्रतिज्ञान करता हूँ और घोषित करता हूँ कि ऊपर दी गई जानकारी मेरे सर्वोत्त ज्ञान और विश्वास से सत्य और सही है और उसमें कुछ भी छुपाया नहीं गया है।

प्राधिकृत हस्ताक्षरी के हस्ताक्षर

नाम

पद नाम / प्रास्थिति

स्थानः
तरीखः

टिप्पणः–

1. नए रजिस्ट्रीकरण के लिए मूल रजिस्ट्रीकरण आवेदन संपादन ढंग में उपलब्ध रहेगा यदि मद 7 में विकल्प हाँ चुने।

2. रजिस्ट्रीकरण विशिष्टियों के संशोधन के लिए आशयित फील्ड संपादन ढंग में उपलब्ध रहेगी यदि मद 7 में विकल्प हाँ चुने।

3. नियम 14ए के अधीन लिए गए विकल्प से प्रत्याहरण के लिए मद निष्क्रिय 7 होगा।''

9. उक्त नियमों में, प्ररूप जीएसटी आरईजी–05 के स्थान पर, निम्नलिखित प्ररूप प्रतिस्थापित किया जाएगा, अर्थात्:–

''प्ररूप जीएसटी आरईजी–05
[नियम 9(4), 19(4), 23(2)(ख) और 14क देखें]

निदेश संख्या

सेवा में,

आवेदक का नाम,

पता,

जीएसटीआईएन / जीएसटीपी आइडी (यदि उपलब्ध हो),

रजिस्ट्रीकरण / संशोधन / रद्दीकरण / प्रत्याहरण के लिए आवेदन की अस्वीकृती का आदेश

यह आपके एआरएन..... तारीख .....द्वारा फाइल किए गए जवाब के निदेश अनुसार है। विभाग ने आपके जवाब की परीक्षा की है और निम्नलिखित कारणों से वह संतुष्ट नहीं है:

1.
2.
3.

.....इसलिए आपका आवेदन अधिनियम के उपबंधों के अनुसार अस्वीकृत किया जाता है। या

आपके निदेश संख्य.....तारीख.....द्वारा जारी नोटिस का जवाब उसमें विनिर्दिष्ट समय के भीतर नहीं दिया गया है। इसलिए आपका आवेदन अधिनियम के उपबंधों के अनुसार अस्वीकृत किया जाता है।

हस्ताक्षर

नाम

पद नाम

अधिकारिता''

10. उक्त नियमों में, प्ररूप जीएसटी आरईजी–31 के पश्चात्, निम्नलिखित प्ररूप अंतःस्थापित किया जाएगा, अर्थात्:–

''प्ररूप जीएसटी आरईजी–32
[नियम 14क (5) देखें]

प्रत्याहरण के लिए आवेदन

1. जीएसटीआईएन	
2. विधिक नाम	
3. व्यापार का नाम, यदि कोई है	
4. कारोबार के मूल स्थान का पता	
5. नियम 14क के अधीन रजिस्ट्रीकरण का विकल्प	
(i) हाँ	☐
(ii) नहीं	☐
6. आधार सत्यापन	
(i) प्राथमिक प्राधिकृत हस्ताक्षरकर्ता (स्वतः)	
(ii) प्रमोटर / भागीदार (स्वतः)	
7. प्रत्याहरण का कारण	(i) रजिस्ट्रीकृत व्यक्तियों को किए गए प्रदाय से संबंधित निर्गम कर दायित्व दो लाख पचास हजार रुपए प्रति माह से अधिक है। (ii) अन्य – कृपया निर्दिष्ट करें

8. सत्यापन

मैं..... सत्य निष्ठा से प्रतिज्ञान करता हूँ और घोषित करता हूँ कि मैं नियम 14क के उप–नियम (1) के अधीन लिए गए विकल्प से प्रत्याहरण करना चाहता / चाहती हूँ और मैं समझता / समझती हूँ कि नियम 8 के उप–नियम (4क), उप–नियम (5) और उप–नियम (6) तथा नियम 9 में दिए गए आवेदन के सत्यापन और व्यवसायिक स्थलों के भौतिक सत्यापन से संबंधित प्रावधान और संबंधित प्रक्रियाएँ तथा समय अवधि मेरे प्रत्याहरण के लिए आवेदन पर लागू होंगे।

प्राधिकृत हस्ताक्षरी के हस्ताक्षर
नाम

पद नाम / प्रास्थिति

स्थानः

तारीखः

प्रत्याहरण के लिए आवेदन को प्रस्तुत करने के लिए अनुदेश

1. 'नियम 14क के अधीन रजिस्ट्रीकरण के विकल्प' फील्ड में, सामान्य पोर्टल पर हाँ का विकल्प निष्क्रिय कर दिया जाएगा।

2. स्थायी लेखा संख्यांक को आयकर डेटाबेस के साथ सत्यापित किया जाएगा

3. प्राथमिक प्राधिकृत हस्ताक्षरी और एक चयनित प्रमोटर या भागीदार का आधार प्रमाणीकरण अनिवार्य है।

4. नियम 14क के अधीन लिए गए विकल्प से प्रत्याहरण के लिए आवेदन करने से पहले, आवेदन की तारीख तक सभी लंबित रिटर्न प्रस्तुत करने होंगे। प्रत्याहरण के लिए आवेदन करने से पहले कम से कम तीन माह की अवधी के लिए, जहां ऐसा आवेदन 1 अप्रैल, 2026 से पहले फाइल किया गया हो, और कम से कम एक कर अवधी के लिए, जहां ऐसा आवेदन 1 अप्रैल, 2026 को या उसके बाद फाइल किया गया हो, रिटर्न प्रस्तुत करना अनिवार्य है।

5. कृपया सुनिश्चित करें कि प्ररूप जीएसटी आरईजी–32 फाइल करने के समय कोई संशोधन आवेदन लंबित न हो।

6. एक बार प्ररूप जीएसटी आरईजी–32 फाइल करने के बाद, किसी भी संशोधन आवेदन को अनुमति, प्ररूप जीएसटी आरईजी–32 के अधीन आवेदन के निपटारे तक, नहीं दी जाएगी।

7. एआरएन केवल तभी जनरेट किया जाएगा जब आधार नंबर का ओटीपी आधारित प्रमाणीकरण सफलतापूर्वक पूरा हो या बायोमेट्रिक आधारित आधार प्रमाणीकरण की प्रक्रिया पूरी हो, साथ ही प्ररूप जीएसटी आरईजी–01 में आवेदन के साथ अपलोड किए गए दस्तावेजों की मूल प्रति का सत्यापन भी हो गया हो।

8. कृपया ध्यान दें कि एक बार प्ररूप जीएसटी आरईजी–32 फाइल करने के बाद आवेदन के निपटारे तक रद्दीकरण आवेदन फाइल करने की अनुमति नहीं होगी।

9. यदि धारा 29 के अधीन कार्यवाही का आरंभ किया गया है, तो प्ररूप जीएसटी आरईजी–32 में प्रत्याह्रण का आवेदन फाइल करने की अनुमति नहीं होगी।''

11. उक्त नियमों में, प्ररूप जीएसटी आरईजी–32 के पश्चात, निम्नलिखित प्ररूप अंतःस्थापित किया जाएगा, अर्थातः –

"प्ररूप जीएसटी आरईजी–33
[नियम 14क (10) देखें]

निदेश संख्याः तारीख

सेवा में,

नाम,

पता,

रजिस्ट्रीकरण संख्या (जीएसटीआइएन),

एआरएन

नियम 14क के उप–नियम (1) के अधीन लिए गए विकल्प से प्रत्याह्रण का आदेश

इसका संदर्भ आपके आवेदन संख्या .....तारीख..... से है, जो नियम 14क के उप–नियम (1) के अधीन लिए गए विकल्प से प्रत्याहरण के संबंध में नियम 14क के उप–नियम (6) के अधीन प्रस्तुत किया गया था। आपके आवेदन की परीक्षा की गई है और इसे नियम 14क के उप–नियम (11) के प्रावधानों के अधीन स्वीकार कर लिया गया है। संशोधित रजिस्ट्रीकरण प्रमाण–पत्र आपके डैशबोर्ड पर डाउनलोड करने के लिए उपलब्ध है।

हस्ताक्षर

नाम
पद नाम
अधिकारिता

तारीख :
स्थानः

आदेश द्वारा

प्रधान सचिव (राज्य कर एवं आबकारी)

[Authoritative English text of this Department's Notification No. EXN-F(10)-2/2025-Vol-I dated 18-03-2026 as required under clause (3) of article 348 of the Constitution of India].

STATE TAXES AND EXCISE DEPARTMENT

NOTIFICATION No. 18/2025-State Tax

Shimla-2, the 18th March, 2026

EXN-F(10)-2/2025-Vol-I.—In exercise of the powers conferred by section 164 of the Himachal Pradesh Goods and Services Tax Act, 2017 (10 of 2017), the Governor of Himachal Pradesh, on the recommendations of the Council, is pleased to hereby make the following rules further to amend the Himachal Pradesh Goods and Services Tax Rules, 2017, namely: —

1. Short title and commencement.—(1) These rules may be called as the Himachal Pradesh Goods and Services Tax (Fourth Amendment) Rules, 2025.

(2) They shall be deemed to have come into force from 1st November, 2025

2. In the Himachal Pradesh Goods and Services Tax Rules, 2017 (hereinafter referred to as the said rules), after rule 9, the following rule shall be inserted, namely:—

"9A. Grant of registration electronically.—Notwithstanding anything contained in rule 9, any person who has applied for registration under rule 8 or rule 12 or rule 17, shall, upon identification on the common portal based on data analysis and risk parameters, be granted registration electronically by the common portal, within three working days from the date of submission of application.".

3. In the said rules, in sub-rule (1) of rule 10, after the words and figure "under rule 9,", the words, letters and figures "rule 9A and rule 14A," shall be inserted.

4. In the said rules, after rule 14, the following rule shall be inserted, namely:—
"14A. Option for taxpayers having monthly output tax liability below threshold limit. –

(1) Any person who has made application for registration under rule 8 and who determines that his total output tax liability on supply of goods or services or both made to registered persons on account of Central tax and State tax or Union territory tax and integrated tax and compensation Cess, does not exceed two lakh and fifty thousand rupees per month, shall have an option to get registration electronically, in accordance with the provisions of this rule.

(2) Any person, other than a person notified under sub-section (6D) of section 25, who has not opted for authentication of Aadhar number, shall not be eligible for grant of registration in terms of this rule.

(3) Notwithstanding anything contained in rule 11, a person registered under this rule in a State or Union Territory shall not be eligible to obtain another registration in the same State or Union Territory under this rule against the same Permanent Account Number.

(4) Upon successful authentication of Aadhar number, the applicant referred to in sub-rule (1) shall be granted registration electronically by the common portal, within three working days from the date of submission of application.

(5) The registered person who intends to withdraw from the option availed under sub-rule (1), shall file an application, in FORM GST REG-32, duly signed or verified through electronic verification code on the common portal, either directly or through a Facilitation Centre notified by the Commissioner:

Provided that the registered person shall not be allowed to file such application unless he has furnished,—

(a) returns for a period of minimum three months, where such application is filed before 1st April, 2026;

(b) returns for a period of minimum one tax period, where such application is filed on or after 1st April, 2026; and

(c) all the returns due for the period from the effective date of registration till the date of application for withdrawal:

Provided further that the registered person shall be allowed to file such application where no proceedings under section 29 have been initiated against such registered person.

(6) Where there is any change in particulars furnished in FORM GST REG-01 by the person who has been granted registration under this rule, the said registered person shall get the particulars amended under rule 19 before filing an application for withdrawal under sub-rule (5).

(7) Based on data analysis and risk parameters on the common portal, the provisions of sub-rule (4A) of rule 8 relating to authentication of Aadhar number or biometric-based Aadhar authentication, taking photograph of the applicant alongwith verification of original copy of documents uploaded alongwith registration application in FORM GST REG-01, shall, so far as may be, apply to application for withdrawal filed under sub-rule (5).

(8) The provisions of sub-rules (5) and (6) of rule 8 relating to issuance of acknowledgment, shall, *mutatis mutandis*, apply to the application filed under sub-rule (5).

(9) The application filed for withdrawal under sub-rule (5), shall be verified in accordance with the provisions of rule 9.

(10) Upon verification under sub-rule (9), the proper officer shall issue an order in FORM GST REG-33 allowing the application for withdrawal from the option availed under sub-rule (1) or order for rejection of application in FORM GST REG-05, within a period specified under rule 9, as the case may be, which shall be made available to the registered person on the common portal.

(11) The registered person who has received an order issued under sub-rule (10) allowing withdrawal shall be able to furnish the details of output tax liability on supply of goods or services or both made to registered persons, exceeding the output tax liability as referred to in sub-rule (1), from the first day of succeeding month in which the said order has been issued.

(12) A registered person to whom an order under sub-rule (10) has been issued, shall not amend the details furnished in respect of output tax liability so as to exceed the limit of the output tax liability specified in sub-rule (1) for the period prior to the first day of succeeding month in which the said order has been issued.

(13) Where proceedings for cancellation of registration have been initiated by the proper officer after the filing of withdrawal application and the said proceedings are pending, the withdrawal application under sub-rule (5) shall be rejected by the proper officer and the provisions in relation to approval of application on deemed basis under sub-rule (5) of rule 9, shall not be applicable in such case.".

5. In the said rules, in FORM GST REG-01.—(a) after the word, letters and figures "FORM GST REG-01" and before the words "Application for Registration", for the brackets, words and figures "*[See rule 8(1)]*", the brackets, words, figures and letter "*[See rules 8(1) and 14A]*" shall be substituted;

(b) in Part-B, in the table, after serial number 4 and the entries relating thereto, the following serial numbers shall be inserted, namely:—

"4.1	Option for registration under rule 14A	YES ☐ NO ☐
4.1.1	Declaration by person opting for registration under rule 14A ☐ I hereby declare that the aforesaid business shall abide by the conditions and restrictions specified in the Act or the rules for opting to register under rule 14A."; and	

(c) under the heading 'Instructions for submission of Application for Registration', after serial number 8, the following serial number shall be inserted, namely:—

"8A. Any person opting for registration under rule 14A shall under go OTP based authentication of Aadhar number.".

6. In the said rules, in FORM GST REG-02, after the word, letters and figures "FORM GST REG-02", for the brackets, words and figures "*[See rule 8(5)]*", the brackets, words, figures and letter "*[See rules 8(5) and 14A]*" shall be substituted.

7. In the said rules, for the FORM GST REG-03, the following Form shall be substituted, namely: —

"FORM GST REG-03
[See rules 9(2), 19(2) and 14A]

Reference Number: Date:

To

Name of the Applicant:

Address:

GSTIN/GSTP ID (if available):

Application Reference No. (ARN): Date:

Notice for Seeking Additional Information / Clarification / Documents relating to Application for <<Registration/Amendment/Cancellation/Withdrawal>>

This is with reference to your <<registration/amendment/cancellation/withdrawal >> application filed *vide* ARN <> Dated –DD/MM/YYYY. The Department has examined your application and is not satisfied with it for the following reasons:

1.

2.

3.
…

☐ You are directed to submit your reply by ..... (DD/MM/YYYY)

☐ *You are hereby directed to appear before the undersigned on …… (DD/MM/YYYY) at …….(HH:MM)

If no response is received by the stipulated date or if proceedings under section 29 is initiated against you, your application is liable for rejection.

Please note that no further notice / reminder will be issued in this matter.

Signature

Name of the Proper Officer:

Designation:

Jurisdiction:

* Not applicable for New Registration Application and Withdrawal.".

8. In the said rules, for the FORM GST REG-04, the following Form shall be substituted, namely: —

"FORM GST REG-04

[See rules 9(2), 19(3) and 14A]

Clarification/additional information/document for <<Registration/Amendment/Cancellation/Withdrawal >>

1.	Notice Details	Reference No.		Date	
2.	Application details	Reference No.		Date	
3.	GSTIN/GSTP ID, if applicable				
4.	Name of Business (Legal)				
5.	Trade name, if any				
6.	Address				
7.	Whether any modification in the application for registration or fields is required.-				Yes ☐ No. ☐ (Tick one)
8.	Additional Information				
9.	List of Documents uploaded				
10.	Verification I_____hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom. Signature of Authroised Signatory Name Desingnatgion/Status: Place: Date:				

Note:-

1. For new registration, original registration application will be available in editable mode if option 'Yes' is selected in item 7.

2. For amendment of registration particulars, the fields intended to be amended will be available in editable mode if option "Yes" is selected in item 7.

3. For withdrawal from option availed under rule 14A, item 7 will be disabled.".

9. In the said rules, for the FORM GST REG-05, the following Form shall be substituted, namely: —

"FORM GST REG-05

[See rules 9(4), 19(4), 23(2)(b) and 14A]

Reference Number: Date:

To

Name of the Applicant

Address –

GSTIN/GSTP ID (if available)

Order of Rejection of Application for <Registration / Amendment / Cancellation/ Withdrawal >

This has reference to your reply filed *vide* ARN --- dated----. The reply has been examined and the same has not been found to be satisfactory for the following reasons:

1.

2.

3.

…Therefore, your application is rejected in accordance with the provisions of the Act. or

You have not replied to the notice issued *vide* reference no. ……..dated….. within the time specified therein. Therefore, your application is hereby rejected in accordance with the provisions of the Act.

Signature

Name

Designation

Jurisdiction".

10. In the said rules, after the FORM GST REG-31, the following Form shall be inserted, namely: —

"FORM GST REG-32
[See rule 14A (5)]

Application for Withdrawal

1.	GSTIN	
2.	Legal Name	
3.	Trade name, if any	
4.	Address of Principal Place of business	
5.	Option for registration under rule 14A	
(i)	Yes	☐
(ii)	No	☐
6.	Aadhar Authentication	
(i)	Primary Authorized Signatory (auto)	
(ii)	Promoter/Partner (auto)	
7.	Reason for Withdrawal	(i) Output tax liability in respect of supply made to registered person exceeds two lakh fifty thousand rupees per month. (ii) Other-Please specify.
8.	Verification I_____hereby solemnly affirm and declare that I want to withdraw from the option availed under sub-rule (1) of rule 14A and I understand that the provisions of sub-rule (4A), sub-rule (5) and sub-rule (6) of rule 8 and provisions of rule 9 relating to verification of the application and physical verification of places of business and corresponding procedures and time period shall apply to my withdrawal application. Signature of Authorised Signatory Name Designation /Status Place Date	

Instructions for submission of application for withdrawal

1. In 'Option for registration under rule 14A' field, option YES will be disabled on common portal.
2. Permanent Account Number shall be verified with Income Tax database.
3. Aadhaar Authentication of Primary Authorised Signatory and one selected Promoter or Partner is mandatory.

4. Before applying for withdrawal from the option availed under rule 14A, all the pending returns till the date of application shall be furnished. It is mandatory to furnish returns for a period of minimum three months, where such application has been filed before 1st April, 2026, and a minimum one tax period, where such application is filed on or after 1st April, 2026.
5. Please ensure that no amendment application is pending at the time of filing of FORM GST REG-32.
6. Once FORM GST REG-32 is filed, no amendment application will be allowed to be filed till the disposal of application under FORM GST REG-32.
7. ARN will be generated only after successful OTP based authentication of Aadhaar number or completion of the process of biometric based Aadhar authentication along with the verification of original copy of the documents uploaded with the application in FORM GSTREG-01.
8. Please note that filing of cancellation application will not be allowed once FORM GST REG-32 is filed till the disposal of application.
9. In case the proceedings under section 29 have been initiated, application for withdrawal in FORM GST REG-32 will not be allowed to be filed.".

11. In the said rules, after the FORM GST REG-32, the following Form shall be inserted, namely: —

"FORM GST REG-33

[See rule 14A (10)]

Reference Number - <<>> Date – DD/MM/YYYY

To

(Name)

(Address)

Registration Number (GSTIN)

Application Reference No. (ARN) Dated – DD/MM/YYYY

Order of withdrawal from option availed under sub-rule (1) of rule 14A

This has reference to your application number------ dated submitted under sub-rule (6) of rule 14A regarding withdrawal from the option availed under sub-rule (1) of rule 14A.Your application has been examined and the same has been accepted under the provisions of sub-rule (11) of rule 14A. The amended certificate of registration is available on your dashboard for download.

Signature

Name

Designation

Jurisdiction

Date:
Place:

By order,

Principal Secretary (ST&E).

राज्य कर एवं आबकारी विभाग

अधिसूचना संख्या 19 / 2025– राज्य कर

शिमला–02, दिनांक, 18 मार्च, 2026.

ई0एक्स0एन0–एफ (10)–2 / 2025–वॉल–1.––हिमाचल प्रदेश माल और सेवा कर अधिनियम, 2017 (2017 का 10) की धारा 15 की उप–धारा (5) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, राज्यपाल हिमाचल प्रदेश, जीएसटी परिषद् की सिफारिशों पर, अधिसूचना संख्या 49 / 2023–राज्य कर दिनांक 10 नवबंर, 2023, जोकि राजपत्र (ई–गजट) हिमाचल प्रदेश में, संख्या ई0एक्स0एन0. एफ(10)–5 / 2023 दिनांक 25 नवबंर, 2023 के तहत प्रकाशित हुई थी, में निम्नलिखित संशोधन करते हैं, अर्थात्:–

उक्त अधिसूचना में, खंड (iii) के पश्चात् निम्नलिखित खंड अंतःस्थापित किया जाएगा, अर्थात्.––

''(iv) निम्नलिखित माल जिन पर खुदरा विक्रय मूल्य घोषित हैं, की आपूर्ति, जिनका विवरण नीचे दी गई तालिका के स्तंभ (3) में दिया गया है और जो तालिका के स्तंभ (2) में निर्दिष्ट संगत अध्याय / शीर्षक / उप–शीर्षक / शुल्क वस्तु के अंतर्गत आते हैं:––

तालिका

क्र. सं.	अध्याय / शीर्षक / उप–शीर्षक / शुल्क वस्तु	माल का विवरण
(1)	(2)	(3)
1.	2106 90 20	पान मसाला
2.	2401	अवनिर्मित तंबाकू; तंबाकू उच्छिष्ट ख्तंबाकू के पत्तों को छोड़कर,
3.	2402	सिगार, चेरूट, सिगारिलो और सिगरेट, तंबाकू या तंबाकू के विकल्प से बनी
4.	2403	अन्य निर्मित तंबाकू और निर्मित तंबाकू विकल्प; ''समांगीकृत'' या ''पुनरचित'' तंबाकू; तंबाकू निष्कर्ष और सत्व (बीड़ी को छोड़कर)
5.	2404 11 00	तंबाकू या पुनरचित तंबाकू युक्त माल और दहन के बिना श्वसन के लिए अभिप्रेत
6.	2404 19 00	तंबाकू या निकोटीन विकल्प युक्त माल और दहन के बिना श्वसन के लिए अभिप्रेत

स्पष्टीकरण.– इस खंड के प्रयोजनों के लिए, ––

(क) ''खुदरा विक्रय मूल्य का तात्पर्य माल पर घोषित अधिकतम मूल्य से है, जिस पर ऐसा माल पैकिंग के रूप में अंतिम उपभोक्ता को विक्रय के लिए हो सकता है और इसमें सभी कर, ड्यूटी, अधिभार या उपकर सम्मिलित हैं, चाहे वे किसी भी नाम से पुकारे जाएं;

(ख) जहां किसी निर्दिष्ट माल के पैकेज पर एक से अधिक खुदरा विक्रय मूल्य घोषित किए गए हो, वहां ऐसे खुदरा विक्रय मूल्यों में से अधिकतम को खुदरा विक्रय मूल्य माना जाएगा;

(ग) जहां किसी निर्दिष्ट माल के पैकेज पर घोषित खुदरा विक्रय मूल्य को आपूर्ति से पहले, दौरान या उसके पश्चात् किसी भी अवस्था में खुदरा विक्रय मूल्य में वृद्धि के लिए बदल दिया गया हो, वहां ऐसे परिवर्तित खुदरा विक्रय मूल्य खुदरा को विक्रय मूल्य माना जाएगा;

(घ) जहां किसी निर्दिष्ट माल के पैकेज पर विभिन्न क्षेत्रों में पैकिंग के रूप में विक्रय के लिए विभिन्न खुदरा विक्रय मूल्य घोषित किए गए हों, वहां प्रत्येक ऐसा खुदरा विक्रय मूल्य उस क्षेत्र के लिए निर्दिष्ट माल के मूल्य निर्धारण के प्रयोजनों के लिए खुदरा विक्रय मूल्य होगा, जिससे यह खुदरा विक्रय मूल्य संबंधित है।

(ङ) ''शुल्क वस्तु'', ''शीर्षक'', ''उप–शीर्षक'' और ''अध्याय'' का अर्थ क्रमशः सीमा शुल्क टैरिफ अधिनियम, 1975 (1975 का 51) की प्रथम अनुसूची में निर्दिष्ट शुल्क वस्तु, शीर्षक, उप–शीर्षक और अध्याय है;

(च) सीमा शुल्क टैरिफ अधिनियम, 1975 (1975 का 51) की प्रथम अनुसूची की व्याख्या के नियम, जिनमें प्रथम अनुसूची की खंड और अध्याय की टिप्पणियां तथा सामान्य व्याख्यात्मक टिप्पणियां शामिल हैं, इस खंड की व्याख्या के लिए, जहां तक हो सके, लागू होंगे।''

2. यह अधिसूचना 1 फरवरी, 2026 से लागू समझी जाएगी।

आदेश द्वारा,

प्रधान सचिव (राज्य कर एवं आबकारी)।

———————————

[Authoritative English text of this Department's Notification No. EXN-F(10)-2/2025-Vol-I dated 18-03-2026 as required under clause (3) of article 348 of the Constitution of India].

STATE TAXES AND EXCISE DEPARTMENT

NOTIFICATION No. 19/2025-State Tax

Shimla-2, the 18th March, 2026

EXN-F(10)-2/2025-Vol-I.—In exercise of the powers conferred by sub-section (5) of section 15 of the Himachal Pradesh Goods and Services Tax Act, 2017 (10 of 2017), the Governor of Himachal Pradesh, on the recommendations of the Council, is pleased to make the following amendment in the notification No. 49/2023-State Tax, dated 10th November, 2023 published in the Gazette *vide* number EXN-F(10)-5/2023 dated 25th November, 2023, namely:

In the said notification, after clause (iii), the following clause shall be inserted, namely:—

"(iv) supply of the following goods bearing the description specified in column (3), falling under the corresponding Chapter/ heading/ sub-heading/ tariff item specified in column (2), of the Table below, on which retail sale price is declared :—

Table

Sl. No.	Chapter/ Heading/ Sub-heading/ Tariff item	Description of Goods
(1)	(2)	(3)
1.	2106 90 20	Pan masala
2.	2401	Unmanufactured tobacco; tobacco refuse [other than tobacco leaves]
3.	2402	Cigars, cheroots, cigarillos and cigarettes, of tobacco or of tobacco substitutes

4.	2403	Other manufactured tobacco and manufactured tobacco substitutes; "homogenised" or "reconstituted" tobacco; tobacco extracts and essences (other than biris)
5.	2404 11 00	Products containing tobacco or reconstituted tobacco and intended for inhalation without combustion
6.	2404 19 00	Products containing tobacco or nicotine substitutes and intended for inhalation without combustion

Explanation. - For the purposes of this clause, —

(a) "retail sale price" means the maximum price declared on goods at which such goods in packaged form may be sold to the ultimate consumer and includes all taxes, duties, surcharge or Cess, by whatever name called;

(b) where on the package of any specified goods more than one retail sale price is declared, the maximum of such retail sale price shall be deemed to be the retail sale price;

(c) where the retail sale price declared on packages of any specified goods is altered to increase the retail sale price at any stage before, during, or after the supply, such altered retail sale price shall be deemed to be the retail sale price;

(d) where different retail sale prices are declared on different packages for the sale of any specified goods above in packaged form in different areas, each such retail sale price shall be the retail sale price for the purposes of valuation of the specified goods intended to be sold in the area to which the retail sale price relates.

(e) "tariff item", "heading", "sub-heading" and "Chapter" shall mean respectively a tariff item, heading, sub-heading, and Chapter as specified in the First Schedule to the Customs Tariff Act, 1975 (51 of 1975);

(f) the rules for the interpretation of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), including the Section and Chapter Notes and the General Explanatory Notes of the First Schedule shall, so far as may be, apply to the interpretation of this clause."

2. This notification shall be deemed to have come into force on the 1st day of February, 2026.

By order,

Principal Secretary (ST&E)

राज्य कर एंव आबकारी विभाग

अधिसूचना संख्या 20 / 2025– राज्य कर

शिमला–02, दिनांक, 18 मार्च, 2026

ई0एक्स0एन0–एफ (10)–2 / 2025–वॉल–1.—हिमाचल प्रदेश माल और सेवा कर अधिनियम, 2017 (2017 का 10) की धारा 164 प्रदत्त शक्तियों का प्रयोग करते हुए, राज्यपाल हिमाचल प्रदेश, जीएसटी परिषद्

की सिफारिशों पर, हिमाचल प्रदेश माल और सेवा कर नियम, 2017 में और संशोधन करने के लिए निम्नलिखित नियम बनाते हैं, अर्थात्:–

1. संक्षिप्त नाम और प्रारंभ.—(1) इन नियमों का संक्षिप्त नाम हिमाचल प्रदेश माल और सेवा कर (पांचवां संशोधन) नियम, 2025 है।

(2) यह नियम 1 फरवरी, 2026 से प्रभावी समझे जाएंगे

2. हिमाचल प्रदेश माल और सेवा कर नियम, 2017 (जिसे इसमें इसके पश्चात् उक्त नियम कहा गया है) में, नियम 31C के पश्चात् निम्नलिखित नियम अंतःस्थापित किया जाएगा, अर्थात्:–

''31D. खुदरा विक्रय मूल्य के आधार पर माल की आपूर्ति का मूल्य– (1) इस अध्याय के किसी भी उपबंध में निहित किसी भी बात के बावजूद, नीचे दी गई तालिका के स्तंभ (3) में दिए गए विवरण वाले माल, जो तालिका के स्तंभ (2) में निर्दिष्ट संगत अध्यायः शीर्षक उप–शीर्षक शुल्क–वस्तु के अंतर्गत आते हैं, की आपूर्ति का मूल्य, ऐसे माल पर घोषित खुदरा विक्रय मूल्य से लागू कर की राशि को घटाकर माना जाएगा, अर्थात्:–

तालिका

क्र. सं.	अध्याय / शीर्षक / उप–शीर्षक / शुल्क वस्तु	माल का विवरण
(1)	(2)	(3)
1.	2106 90 20	पान मसाला
2.	2401	अवनिर्मित तंबाकू; तंबाकू उच्छिष्ट ख्तंबाकू के पत्तों को छोड़कर,
3.	2402	सिगार, चेरूट, सिगारिलो और सिगरेट, तंबाकू या तंबाकू के विकल्प से बनी
4.	2403	अन्य निर्मित तंबाकू और निर्मित तंबाकू विकल्प; ''समांगीकृत'' या ''पुनरचित'' तंबाकू; तंबाकू निष्कर्ष और सत्व (बीड़ी को छोडकर)
5.	2404 11 00	तंबाकू या पुनरचित तंबाकू युक्त माल और दहन के बिना श्वसन के लिए अभिप्रेत
6.	2404 19 00	तंबाकू या निकोटीन विकल्प युक्त माल और दहन के बिना श्वसन के लिए अभिप्रेत

(2) उप–नियम (1) में निर्दिष्ट लागू कर की राशि का निर्धारण निम्नलिखित प्रकार में किया जाएगा, अर्थात्:–

कर राशि = (खुदरा विक्रय मूल्य x लागू कर की प्रतिशत दर) / (100 + लागू कर दरों का योग)

स्पष्टीकरण.– इस नियम के प्रयोजनों के लिए,–

(क) ''लागू कर'' का तात्पर्य एकीकृत माल और सेवा कर (आई.जी.एस.टी.) या केंद्रीय माल और सेवा कर (सी.जी.एस.टी.) या राज्य माल और सेवा कर (एस.जी.एस.टी.) या संघ राज्यक्षेत्र माल और सेवा कर (यू.टी.जी.एस.टी.) से है, जैसा कि मामला हो;

(ख) 'खुदरा विक्रय मूल्य'' का तात्पर्य माल पर घोषित अधिकतम मूल्य से है, जिस पर ऐसा माल पैकिंग में रूप में अंतिम उपभोक्ता को विक्रय के लिए हो सकता है और इसमें सभी कर, ड्यूटी, अधिभार या उपकर सम्मिलित हैं, चाहे वे किसी भी नाम से पुकारे जाएं:

(ग) जहां किसी निर्दिष्ट माल के पैकेज पर एक से अधिक खुदरा विक्रय मूल्य घोषित किए गए हों, वहां ऐसे खुदरा विक्रय मूल्यों में से अधिकतम को खुदरा विक्रय मूल्य माना जाएगा;

(घ) जहां किसी निर्दिष्ट माल के पैकेज पर घोषित खुदरा विक्रय मूल्य को आपूर्ति से पहले, दौरान या उसके पश्चात् किसी भी अवस्था में खुदरा विक्रय मूल्य में वृद्धि के लिए बदल दिया गया हो, वहां ऐसे परिवर्तित खुदरा विक्रय मूल्य खुदरा को विक्रय मूल्य माना जाएगा;

(ड़) जहां किसी निर्दिष्ट माल के पैकेज पर विभिन्न क्षेत्रों में पैकिंग के रूप में विक्रय के लिए विभिन्न खुदरा विक्रय मूल्य घोषित किए गए हो, वहां प्रत्येक ऐसा खुदरा विक्रय मूल्य उस क्षेत्र के लिए निर्दिष्ट माल के मूल्य निर्धारण के प्रयोजनों के लिए खुदरा विक्रय मूल्य होगा, जिससे यह खुदरा विक्रय मूल्य संबंधित है।''

3. **उक्त नियमों में, नियम 86B में, प्रथम परंतुक में, खंड(ड़) के पश्चात्, निम्नलिखित खंड अंतःस्थापित किया जाएगा, अर्थात्:–**''(च) निर्माता के अलावा पंजीकृत व्यक्ति को इस नियम के उपबंधों से छूट केवल नियम 31D के अंतर्गत निर्दिष्ट माल के संबंध में होगी, जिन पर आपूर्तिकर्ता द्वारा विक्रय मूल्य के आधार पर कर दिया गया है:''

आदेश द्वारा,

प्रधान सचिव (राज्य कर एवं आबकारी)।

[Authoritative English text of this Department's Notification No. EXN-F(10)-2/2025-Vol-I dated 18-03-2026 as required under clause (3) of article 348 of the Constitution of India].

STATE TAXES AND EXCISE DEPARTMENT

NOTIFICATION No. 20/2025-State Tax

Shimla-2, the 18th March, 2026

EXN-F(10)-2/2025-Vol-I.—In exercise of the powers conferred by section 164 of the Himachal Pradesh Goods and Services Tax Act, 2017 (10 of 2017), the Governor of Himachal Pradesh, on the recommendations of the Council, is pleased to make the following rules further to amend the Himachal Pradesh Goods and Services Tax Rules, 2017, namely:—

1. Short title and commencement.—(1) These rules may be called as the Himachal Pradesh Goods and Services Tax (Fifth Amendment) Rules, 2025.

(2) They shall be deemed to have come into force from 1st day of February 2026.

2. In the Himachal Pradesh Goods and Services Tax Rules, 2017 (hereinafter referred to as the said rules), after rule 31C, the following rule shall be inserted, namely:—

"31D. Value of supply of goods on basis of retail sale price.—(1) Not withstanding anything contained in the provisions of this Chapter, the value of supply of goods bearing the description specified in column (3), falling under the corresponding Chapter/heading/sub-heading/tariff item specified in column (2), of the Table below, shall be deemed to be the retail sale price declared on such goods, less the amount of tax as applicable, namely:—

Table

Sl. No.	Chapter/ Heading/Sub-heading/ Tariff item	Description of Goods
(1)	(2)	(3)
1.	2106 90 20	Pan masala
2.	2401	Unmanufactured tobacco; tobacco refuse [other than tobacco leaves]
3.	2402	Cigars, cheroots, cigarillos and cigarettes, of tobacco or of tobacco substitutes
4.	2403	Other manufactured tobacco and manufactured tobacco substitutes; "homogenised" or "reconstituted" tobacco; tobacco extracts and essences (other than biris)
5.	2404 11 00	Products containing tobacco or reconstituted tobacco and intended for inhalation without combustion
6.	2404 19 00	Products containing tobacco or nicotine substitutes and intended for inhalation without combustion

(2) The amount of applicable tax referred to in sub-rule (1) shall be determined in the following manner, namely:—

Tax amount = (Retail sale price X tax rate in % of applicable taxes)/(100+ sum of applicable tax rate).

Explanation. — For the purposes of this rule,—

(a) "applicable tax" means IGST or CGST or SGST or UTGST as the case may be.

(b) "retail sale price" means the maximum price declared on goods at which such goods in packaged form may be sold to the ultimate consumer and includes all taxes, duties, surcharge or Cess by whatever name called;

(c) where on the package of any specified goods more than one retail sale price is declared, the maximum of such retail sale price shall be deemed to be the retail sale price;

(d) where the retail sale price declared on packages of any specified goods is altered to increase the retail sale price at any stage before, during, or after the supply, such altered retail sale price shall be deemed to be the retail sale price;

(e) where different retail sale prices are declared on different packages for the sale of any specified goods above in packaged form in different areas, each such retail sale price shall be the retail sale price for the purposes of valuation of the specified goods intended to be sold in the area to which the retail sale price relates.".

3. In the said rules, in rule 86B, in the first proviso, after clause(e), the following clause shall be inserted, namely:—"(f) the registered person other than a manufacturer shall be exempted from the provisions of this rule only in respect of goods specified under rule 31D, on which the tax has been paid by the supplier on the basis of retail sale price:".

By order
Principal Secretary (ST&E).

पंचायती राज विभाग

अधिसूचना

शिमला-171009, 28 फरवरी, 2026

संख्याः पीसीएच-एचए (1)3/2024- 7079.—क्योंकि विभाग में जिला ऊना के निम्नलिखित ग्राम सभा क्षेत्रों के विभाजन एवं पुनर्गठन कर नई ग्राम सभा का गठन / स्थापना करने हेतु प्रस्तावना विचाराधीन है;

अतः हिमाचल प्रदेश के राज्यपाल, हिमाचल प्रदेश पंचायती राज अधिनियम, 1994 (वर्ष 1994 का अधिनियम संख्यांक 4) की धारा 3 की उप-धारा (1) व (2) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, जिला ऊना के निम्न अनुसूची में वर्णित वर्तमान ग्राम सभा का विभाजन/पुनर्गठन कर नई ग्राम सभा का गठन/स्थापना करने का प्रस्ताव करते हैं और यथा अपेक्षित सम्बन्धित ग्राम सभा सदस्यों की जानकारी एवं सार्वजनिक सुझाव और आक्षेप आमंत्रित करने के लिए प्रकाशित करने और उपायुक्त जिला ऊना को, इस सम्बन्ध में सुझावों/आक्षेपों को प्राप्त करने तथा उन पर विचार करने के लिए प्राधिकृत करने के आदेश प्रदान करते हैं;

यदि इस सम्बन्ध में, सम्बन्धित ग्राम सभा सदस्यों को कोई आपत्ति/सुझाव प्रस्तुत करना हो तो, वे अपने सुझाव या आक्षेप इस अधिसूचना के जारी होने के दिनांक से तीन (3) दिनों की अवधि के भीतर उपायुक्त, जिला ऊना, को प्रस्तुत कर सकेंगें। उपरोक्त नियत अवधि के अवसान के पश्चात् सुझाव या आक्षेप, जो कोई भी हों, ग्रहण नहीं किए जाएंगे,

राज्य सरकार, जिला ऊना, के निम्न अनुसूची में वर्णित ग्राम सभा क्षेत्रों के विभाजन/पुनर्गठन तथा नई ग्राम सभाओं के गठन/स्थापना बारे अन्तिम अधिसूचना, उपायुक्त जिला ऊना, की सिफारिश के दृष्टिगत, जारी करेगी।

अनुसूची

क्र० सं०	**वर्तमान ग्राम सभा का नाम**	**कोष्ठ संख्या-2 में वर्णित ग्राम सभा के ग्रामों के नाम**	**नई ग्राम सभा का नाम तथा उसके मुख्यालय का नाम**	**कोष्ठ संख्या 4 में वर्णित नई ग्राम सभा में सम्मिलित होने वाले ग्रामों के नाम**	**कोष्ठ संख्या 2 में वर्णित ग्राम सभा में शेष बचे ग्रामों के नाम**	**विवरण**
1	2	3	4	5	6	7
1. विकास खंड ऊना						
1.	जनकौर	1. जनकौर खास 2. जनकौर हार **3. बारसड़ा**	बारसड़ा	1. बारसड़ा	ग्राम सभा जनकौर के कोष्ठ संख्या 5 में वर्णित ग्रामों को छोड़कर अन्य सभी ग्राम, ग्राम सभा जनकौर में रहेंगे।	

आदेश द्वारा,

सचिव (पंचायती राज)।

पंचायती राज विभाग

अधिसूचना

शिमला-171009, 6 मार्च, 2026

संख्याः पीसीएच-एचए (1)3/2024-11200-06.—इस विभाग की अधिसूचना संख्या पीसीएच-एचए(1)3/2024- 60498-60506, दिनांक 18-12-2025 के अन्तर्गत, जिला हमीरपुर में ग्राम सभा क्षेत्रों को पुनर्गठित करने हेतु प्रस्तावना द्वारा सम्बन्धित ग्राम सभा सदस्यों से आक्षेप एवं सुझाव आमंत्रित किए गए थे तथा उपायुक्त, जिला हमीरपुर को इस सम्बन्ध में, आक्षेप/सुझाव प्राप्त करने और उन पर विचार करने के उपरान्त अन्तिम सिफारिश प्रस्तुत करने के लिए प्राधिकृत किया गया था;

और क्योंकि उपरोक्त अधिसूचना में निर्दिष्ट अवधि के भीतर प्राप्त आक्षेपों/सुझावों पर विचार किया गया तथा उपायुक्त जिला हमीरपुर के पत्र दिनांक 28-02-2026 के अंतर्गत प्राप्त सिफारिश अनुसार विनिश्चय किया गया;

अतः हिमाचल प्रदेश के राज्यपाल, हिमाचल प्रदेश पंचायती राज अधिनियम, 1994 (वर्ष 1994 का अधिनियम संख्याक 4) की धारा 3 की उप-धारा (2) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, जिला हमीरपुर हिमाचल प्रदेश की ग्राम सभा क्षेत्रों के पुनर्गठन से सम्बन्धित निम्नलिखित अनुसूची में वर्णित ग्राम सभा क्षेत्रों को पुनर्गठित करने के सहर्ष आदेश प्रदान करते हैं।

अनुसूची

क्र० सं०	**ग्राम सभा का नाम जिससे क्षेत्रों / ग्रामों को अपवर्जित किया जाना है**	**कोष्ठ संख्या-2 में वर्णित ग्राम सभा के ग्रामों के नाम**	**कोष्ठ संख्या-2 में वर्णित ग्राम सभा से अपवर्जित होने वाले ग्रामों के नाम**	**ग्राम सभा का नाम जिनमें कोष्ठ सं0-4 में वर्णित ग्राम / ग्रामों को सम्मिलित किया जाना है**	**कोष्ठ संख्या 5 में वर्णित ग्राम सभा में पुनर्गठन उपरान्त ग्रामों के नाम**	**विवरण**
1	2	3	4	5	6	7
1 विकास खंड बमसन						
1.	बफड़ी	**1. कौंही** **2. पनाहर** 3. बफड़ी 4. हरनेड 5. गुम्मर 6. हवाणी 7. ठाणा	1. कौंही 2. पनाहर	**छयोड़ी** (अधिसूचना दिनांक 11-08-2025 अनुसार ग्राम सभा बोहनी के शेष सभा क्षेत्र का नाम व मुख्यालय छयोड़ी घोषित किया गया है)।	1. छयोड़ी 2. मलवाना 3. गुधवीं **4. कौंही** **5. पनाहर**	कोष्ठ संख्या 4 में वर्णित ग्राम/ग्रामों को छोड़कर कोष्ठ संख्या 3 के शेष ग्राम, ग्राम सभा "बफड़ी" में रहेंगे।

आदेश द्वारा,

सचिव (पंचायती राज)।

पंचायती राज विभाग

शुद्धिपत्र

शिमला -171009, 14 मार्च, 2026

संख्याः पीसीएच-एचए (1)3/2024-12389-94.—इस विभाग की जिला हमीरपुर की अधिसूचना संख्या पीसीएच एचए (1)3/2024-11404-11, दिनांक 07-03-2026 में दर्शाई गई अनुसूची के क्रम संख्या 2 व 3 पर अंकित जिला हमीरपुर विकास खंड भोरंज की ग्राम पंचायत धमरोल व गरसाहड़ से नई ग्राम सभा(ओं) को निम्न प्रकार से पढ़ा जाए :

अनुसूची

क्र० सं०	**वर्तमान ग्राम सभा का नाम**	**कोष्ठ संख्या-2 में वर्णित ग्राम सभा के ग्रामों के नाम**	**नई ग्राम सभा का नाम तथा उसके मुख्यालय का नाम**	**कोष्ठ संख्या 4 में वर्णित नई ग्राम सभा में सम्मिलित होने वाले ग्रामों के नाम**	**कोष्ठ संख्या 2 में वर्णित ग्राम सभा में शेष बचे ग्रामों के नाम**	**विवरण**
1	2	3	4	5	6	7
विकास खंड भोरंज						
2	धमरोल	**1. धमरोल** गाँव के वार्ड न० 3 से 8 का क्षेत्र 2. नाल्टू 3. मनोह अयान्वी	ककरोहल	1. ककरोहल 2. धमरोल गांव के उप गांव जोल व दर के वार्ड नं0 7, कोटा व सरसोली 8 का क्षेत्र **43 / 74 (जोल व दर)** 71066/1, 1067, 1068, 1069, 1070, 1071, 1733/ 1072, 1734, 1072, 1735, 1072, 1073, 1827/1074, 1828, 1074, 1829, /1074, 1845, 1074, 1846, 1075, 1077, 1078, 1079, 1080, 1081, 1082, 1083, 1084, 1085, 1086, 1087, 1088, 1089, 1090, 1091, 1092, 1093, 1094, 1095, 1096, 1097, 1098, 1099, 1100, 1101, 1102, 1103, 1104, 1105, 1106, 1107, 1108, 1109, 1110, 1111, 1112, 1113, 1114, 1115, 1116, 1117, 11118, 1119, 1120, 1121, 1847/1122, 1848/1122, 1849/ 1122, 1123, 1124, 1125, 1126, 1127, 1128, 1129, 1130, 1131, 1825/1132, 1826/ 1132, 1911/1133, 1912/1133, 2488, 1134, 1902, 1135, 1903/1135, 1904/1135, 1905/ 1135, 1906/1135, 1907,/1135,	ग्राम सभा धमरोल के कोष्ठ संख्या 5 में वर्णित ग्रामों को छोड़कर अन्य सभी ग्राम, ग्राम सभा धमरोल में रहेंगे।	
3	गरसाहड़	1. गरसाहड़ **2. ककरोहल**			ग्राम सभा गरसाहड़ के कोष्ठ संख्या 5 में वर्णित ग्रामों को छोड़कर अन्य सभी ग्राम, ग्राम सभा गरसाहड़ में रहेंगे।	

				1908/1135, 1136, 1137, 1138, 1139, 1140, 1141, 1142, 1143, 1144, 1145, 1146, 1147, 1148, 1149, 1150, 1151, 1152, 1153, 1154 मिन, 1154 मिन, , 1155 मिन, 1155 मिन, 1156, 1157, 1158, 1159, 1160, 1161, 1162(3), 1946/1163, 1947/1163, 1948/1163, 1950/1163, 1164, 1165, 1166, 1830/1167, 1831/1167, 1832/1167, 1835/ 1167/1836/1168, 1837/1168, 1169, 1170, 1171, 1172, 1173, 1174, 1175, 1176, 1178, 1179, 1180, 1181, 1182, 1183, 1184, 1185, 1186, 1187, 1188, 1189, 1190, 1984/1191 मिन, 1984/1191 मिन, 1984/1191 मिन 1985/1191, 1192, 1193, 1985/1191 मिन, 1985/1191 मिन, 1194, 1195, 1196, 1197, 1198, 1199, 1775/1200, 1176/1200, 1277/1200, 1278/1200, 1279/1200, 1201, 1962/1202, 1203, 1204, 1205, 1206 मिन, 1206 मिन, 1207, 1208, 1209, 1210, 1959/1211, 1960/1211, 1961/1211, 1212, 1213, 1214, 1216, 1217, 1218, 1219, 1220, 1221, 1222, 1223, 1224, 1225, 1226, 1227, 1228, 1229, 1230, 1231, 1232, 1233, 1234, 1235, 1236, 1237, 1238, 1239, 1240, 1241, 1243, 1244, 1245, 1246, 1247, 1248, 1249, 1250, 1251, 1252, 1253, 1254, 1255, 1256, 1257, 1935/1258, 1936/1258, 1937/1258, 1938/1258, 1259, 1260, 1261, 1262, 1263, 1264, 1265, 1267, 1973/1268, 1974/1268, 1269, 1270, 1271, 2041/1272, 2042, 1272, 2043/1272, 2044/1272, 2045/1272/ 2046/1272, 2491/2047, 2048/1273, 1274121275, 1276, 1277 मिन 1277 मिन 1277 मिन 1277 मिन 1277 मिन 1277 मिन, 1787/1278, 1788/1278, 1279, 1280, 1281, 1282, 1283, 1284, 1285, 1286, 1287, 1288, 1757/1289,		

				1758/1289, 1290, 2049/1291, 2050/ 1291, 1292, 1293, 1294, 1295, 1296, 1297, 1298, 1299, 1300, 1301, 1302, 1303, 1304, 1305 , 1306, 1307, 1308, 1309, 1310, 1311, 1312, 1313, 1314, 1315, 1316, 1317, 1318, 1900/1319, 1901/1319, 2492/1320, 2493/1320, 1321, 1322, 1323 मिन, 1323 मिन, 1324, 1325 मिन, 1325 मिन, 1326, 1327, 1328, 1329, 2494/1330 , 2495/1330, 1331, 1332, 1333, 1334, 1335, 1336, 1337, 1338, 1339, 1340 मिन, 1340 मिन, 1341, 1342, 1343, 1344, 1345, 1346, 1347, 1348, 1349, 1350, 1351, 1352, 135, 1354, 1355, 1356, 1357, 135, 1359, 1360, 1361, 1362, 1363, 2051/1364, 2052/1364, 2053/1364, 1365, 1366, 1367, 1368, 1683/1369, 1684/1369, 1370, 1371, 1372, 1373, 1685/1374, 1686/1374, 1687/1375, 1688/1375, 1376, 1377, 1378, 1379, 1380, 1381, 1382, 1383, 1384, 1819/1385, 1820/1385, 2496/ 1821, 2497/1821, 1822/1385, 1823/1385, 2054/1824, 2498/ 1821, 2055/1824, 2056/1824, 1386, 1387, 1388, 1389, 1390, 139/1391, 1840/1391, 2499/1841, 2500/1841, 1842/ 1391, 1392, 1843/1393, 1844/ 1393, 1394, 1395, 1396, 1397, 1398, 1399, 1400, 1401, 1402, 1403, 1404, 1405, 1406, 1407, 1408, 1409, 1410, 1411, 1412, 1413 मिन, 1413 मिन, 1414, 1415, 1416, 1417, 1418, 1419, 1420, 1421, 1422, 1423, 1424, 1425, 1426, 1427, 1428, 1429, 1430, 1431, 1432, 1433, 1434, 1435, 1436, 1437, 1438, 1439, 1440, 1441, 1442 , 1443, 1444, 1445, 1446, 1447, 1448, 1449, 1450, 1451, 1452, 1453, 1454, 1455, 1456, 1457, 1458, 2057/1459 मिन, 2057/1459 मिन, 1460, 2058/1459 मिन, 1461, 1462,		

				1463, 1464, 1465, 1466, 1467, 1468, 1469, 1470, 1471, 1472, 1473, 1474, 1475, 2059/1476, 2060/1476, 1477, 2061/1478, 2062/1478, 1479, 1480, 1481, 1482, 1483, 1484, 1485, 1486, 1487, 1488, 1489, 1490, 1491 मिन, 1491 मिन, 1492, 1493, 1494, 1495, 1496, 1497, 1498, 1499, 1500, 1501 मिन **कुल -535** 43/74 **कोटा** व **सरसोली** - 1501 मिन, 1501 मिन, 1502, 2063/1503, 2064/1503, 2065/1503, 2066/1503, 1504, 1505, 2501/1506, 2502/1506, 1507, 1508, 1509, 1510, 1511, 1512, 1513, 1514, 1515, 1516, 1517, 1518, 1519, 1520, 1521, 1522, 1523, 1524 मिन, 1524 मिन, 1525, 1971/1526, 1972/1526, 1527, 1528, 1589, 1530 मिन , 1530 मिन, 1531 मिन, 1531 मिन, 1532, 1533, 1534, 1535, 1536, 1537, 1538, 1539, 1540, 1541, 1542, 1543, 1544, 1545, 1546, 1547, 1548, 1549, 1550, 1551, 1552, 1552/1, 1553, 1554, 1555, 1556, 1557, 1558, 1559, 1560, 1561, 1562, 1563, 1564, 1565, 1566, 1567, 1568, 1569, 1570, 1571, 1572, 1573, 1574, 1575, 1576, 1577, 1578, 1579, 1580, 1581, 1582, 1583, 1584, 1585, 1586 , 1918/1587, 1919/1587, 1588, 1589, 1986/1589, 1987/1598, 1590, 1591, 1592, 1593, 1594 मिन, 1594 मिन, 1595, 1596, 12503/1597, 2504/1597, 2505/1597, 1598 मिन, 1598 मिन , 2506/1599, 2507/1599, 2508/1599, 1600, 1601, 1602, 1603, 1604, 1605, 1606, 1607, 1608, 2285/1609 मिन 2286/1609 मिन, 2286/1609 मिन, 2287/1609, 2509/1610, 2009/1610, 2510/1610, 1611, 1612, 2511/1613, 2512/1613,		

				1614, 1615, 1616, 2067/1617, 2068/1617, 1618, 1619, 1620, 1621, 1622, 1623, 1624, 1625, 1626, 1627, 1628, 1629, 1630, 1631, 1632, 1632/1, 1633, 1634, 1635, 1636, 1637, 1920/1638, 1921/1638, 1922/1638, 1923/1639, 1924/1639, 1789/1640, 1790/1640, 1925/1641, 1926/1641, 1727/1642, 1928/1642, 1929/1642, 1930/1642, 1643, 1644, 1645, 1646, 1647, 1648, 1649, 1650, 1651, 1652, 1653, 1654, 1655, 1655/1, 1656, 1657, 1658, 1659, 1660, 1661, 1662, 1663, 1664, 1665, 1666, 1667, 1668, 1669, 20689/1670, 2070/1670, 2071/1670, 1671, 2513/1672, 2514/1672, 2515/1672, 1673, 1674, 1675, 2516/1676, 2517/1676, 1676, 1678 **कुल: 219**		

आदेश द्वारा,

सचिव (पंचायती राज) ।

GENERAL ADMINISTRATION DEPARTMENT

NOTIFICATION

Dated, 24th March, 2026

No. GAD-B(F)2-1/2025-I.— In partial modification to this Department's Notification of even Number dated 12th January, 2026, the Governor, Himachal Pradesh is pleased to schedule the dates for conducting first phase of Census 2027 *i.e.* House Listing and Housing Census in Himachal Pradesh, **from 16th June, 2026** to **15th July, 2026, in place of 12th May, 2026 to 11th June, 2026,** with the option for self-enumeration which shall be conducted in fifteen days' time period just before the start of House listing and Housing Census of thirty days.

By order,

SANJAY GUPTA,
Chief Secretary.

राज्य कर एवं आबकारी विभाग

अधिसूचना

शिमला–02, 25 मार्च, 2026

संख्याः ई0एक्स0एन0–ए (3)–3 / 2023–लूज.––हिमाचल प्रदेश के राज्यपाल, हिमाचल प्रदेश (सड़क द्वारा कतिपय माल के वहन पर) कराधान अधिनियम, 1999 (1999 का अधिनियम संख्यांक 16) की धारा 15 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, पूर्वोक्त अधिनियम की संलग्न अनुसूची–I (जिसे इसमें इसके पश्चात् "उक्त अनुसूची" कहा गया है) में तुरन्त प्रभाव से निम्नलिखित संशोधन करते हैं, अर्थात्:––

संशोधन

हिमाचल प्रदेश (सड़क द्वारा कतिपय माल के वहन पर) कराधान अधिनियम, 1999 की उक्त अनुसूची में विद्यमान मद संख्या 22 के स्तम्भ संख्या 3 के अधीन कर की दर निम्नलिखित रुप से रखी जाएगीः––

क्रम संख्या	वस्तुएं	कर की दर
22.	बोतलों में बंद पेयजल	3 रुपये प्रति दस लीटर

आदेश द्वारा,

देवेश कुमार,
प्रधान सचिव (राज्य कर एवं आबकारी)।

[Authoritative English text of this Department Notification No. EXN-A(3)-3/2023-Loose dated 25-03-2026 as required under clause (3) of Article 348 of the Constitution of India].

STATE TAXES AND EXCISE DEPARTMENT

NOTIFICATION

Shimla-171 002, the 25th March, 2026

No. EXN-A(3)-3/2023-Loose.— In exercise of the powers conferred by Section 15 of the Himachal Pradesh Taxation (on Certain Goods Carried by Road) Act, 1999 (Act No. 16 of 1999), the Governor, Himachal Pradesh is pleased to make the following amendment in Schedule-I appended to the Act *ibid* (hereinafter called the 'said Schedule'), namely:—

AMENDMENT

For the existing item no. 22, the tax rate under column-3 of the said Schedule-I of the Himachal Pradesh Taxation (on Certain Goods Carried by Road) Act, 1999, shall be substituted as under:—

Sl. No.	Commodities	Rate of tax
22.	Packaged Drinking Water	Rs. 3.00 per 10 litre

By order,

DEVESH KUMAR,
Principal Secretary (ST&E).

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated, the 11th February, 2026

No. HHC/Admn.3(391)/94-I.—12 days commuted leave on and *w.e.f.* 12-01-2026 to 23-01-2026, is hereby sanctioned, *ex-post-facto*, in favour of Shri Anil Kumar Sharma, Additional Registrar of this Registry.

Certified that Shri Anil Kumar Sharma has joined the same post and at the same station from where he proceeded on leave after the expiry of the above leave period.

Certified that Shri Anil Kumar Sharma would have continued to officiate the same post of Additional Registrar but for her proceeding on leave.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated, the 11th February, 2026

No. HHC/Estt. 3(876)/2015.—07 days earned leave on and *w.e.f.* 26-12-2025 to 01-01-2026, is hereby sanctioned, *ex-post-facto,* in favour of Shri Het Ram, Assitant Registrar of this Registry.

Certified that Shri. Het Ram has joined the same post and at the same station from where he proceeded on leave after the expiry of the above leave period.

Certified that Shri. Het Ram would have continued to officiate the same post of Assistant Registrar but for her proceeding on leave.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated, the 16th February, 2026

No. HHC/Estt. 3(709)/2009.—06 days commuted leave with effect from 12-01-2026 to 17-01-2026, with permission to suffix Sunday fell on 18-01-2026, is hereby sanctioned, *ex-post-facto*, in favour of Shri Kalyan Singh Tanta, Court Master of this Registry.

Certified that Shri Kalyan Singh Tanta has joined the same post and at the same station from where he had proceeded on leave after the expiry of the above leave period.

Certified that Shri Kalyan Singh Tanta would have continued to officiate the same post of Court Master but for his proceeding on leave.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated, the 18th February, 2026

No. HHC/Estt.3 (510)/2000-I.— The following kind of leaves are hereby sanctioned, *ex-post-facto*, in favour of Shri Tarun Mahajan, Secretary of this Registry:

1. 03 days commuted leave on and *w.e.f.* 19-01-2026 to 21-01-2026

2. 03 days commuted leave on and *w.e.f.* 28-01-2026 to 30-01-2026

Certified that Shri Tarun Mahajan has joined the same post and at the same station from where he had proceeded on leave after the expiry of the above leave period.

Certified that Shri Tarun Mahajan would have continued to officiate the same post of Secretary but for his proceeding on leave.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated, the 17th February, 2026

No. HHC/Estt.3(409)/95-I.— 10 days earned leave on and with effect from 19-02-2026 to 28-02-2026, with permission to suffix Sunday falling on 01-03-2026 is hereby sanctioned in favour of Shri Padam Dev Sharma, Additional Registrar of this Registry.

Certified that Shri Padam Dev Sharma is likely to join the same post and at the same station from where he proceeded on leave after the expiry of the above leave period.

Certified that Shri Padam Dev Sharma would have continued to officiate the same post of Additional Registrar but for his proceeding on leave.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated, the 18th February, 2026

No. HHC/Admn.3(362)/92-I.—88 days earned leave on and *w.e.f.* 14-10-2025 to 09-01-2026, with permission to suffix second Saturday, Sunday and winter vacations *w.e.f.* 10-01-2026 to 01-02-2026, is hereby sanctioned, *ex-post-facto*, in favour of Smt. Rachna Sood, Assistant Registrar of this Registry.

Certified that Smt. Rachna Sood has joined the same post and at the same station from where she had proceeded on leave after the expiry of the above leave period.

Certified that Smt. Rachna Sood would have continued to officiate the same post of Assistant Registrar but for her proceeding on leave.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated, the 18th February, 2026

No. HHC/Estt.3(762)/2010.—02 days commuted leave for 16-12-2025 & 17-12-2025 is hereby sanctioned, *ex-post-facto*, in favour of Smt. Priti Sharma, secretary of this Registry.

Certified that Smt. Priti Sharma has joined the same post and at the same station from where she had proceeded on leave after the expiry of the above leave period.

Certified that Smt. Priti Sharma would have continued to officiate the same post of Secretary but for her proceeding on leave.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated, the 16th February, 2026

No. HHC/Admn.6(23)/74-XVII.—Hon'ble the Chief Justice in exercise of the powers vested in him under Rule 2(32) of Chapter 1 of H.P. Financial Rules, 2009 has been pleased to declare the Senior Civil Judge-*cum*-CJM, Lahaul-Spiti at Kullu as Drawing and Disbursing Officer in respect of the Court of Civil Judge-*cum*-JMFC, Kullu and also the Controlling Officer for the purpose of salary, T.A. etc in respect of Class II to IV establishments attached to the aforesaid Court under Major head "2014- Administration of Justice" during the leave period of Dr. Pushp Lata, Civil Judge-*cum*-JMFC, Kullu *w.e.f.* 16-02-2026 to 24-03-2026 or till she returns from leave.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated, the 19th February, 2026

No. HHC/Admn.6(23)/74-XVII.—Hon'ble the Chief Justice in exercise of the powers vested in him under Rule 2(32) of Chapter 1 of H.P. Financial Rules, 2009 has been pleased to declare the Civil Judge-*cum*-JMFC(V) as Drawing and Disbursing Officer in respect of the Court of Civil Judge-*cum*-JMFC(VI), Shimla and Civil Judge-*cum*-JMFC(VIII), Shimla and also the Controlling Officer for the purpose of salary, T.A. etc. in respect of Class II to IV establishments attached to the aforesaid Court under Major head "2014- Administration of Justice" till Ms. Sharuti Bansal Civil Judge-*cum*-JMFC(VI), Shimla returns from leave.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated, the 24th February, 2026

No. HHC/Rules/Vol. V/97.—In exercise of the powers conferred by Section 23 of the State of Himachal Pradesh Act, 1970 read with Section 129 of the Code of Civil Procedure, 1908, Article 225 of the Constitution of India and all other powers enabling in this behalf, the High Court

of Himachal Pradesh is pleased to make following amendment in High Court of Himachal Pradesh (Original Side) Rules, 1997, as under: —

Brief description	**Sl. No.**	**Particulars of the Rules**
Short Title	1.	These Rules shall be called the High Court of Himachal Pradesh (Original Side) 20th Amendment Rules, 2026.
Commencement	2.	These Rules shall come into force with immediate effect.
Amendment(s)	3. (i)	In Rule-18 (Miscelleneous) of Chapter-1, the Exiting rule shall be numbered as sub-rule (i)
	(ii)	In Rule-18 of Chapter-1, after the sub-rule-(i), sub-rule (ii) shall be inserted as under: "(ii) The counsel or party(ies) seeking an adjournment shall duly fill-in the adjournment slip in the prescribed format at Form-A1 with prior intimation to the opposite party(ies) or their counsel."
	(iii)	An adjournment slip, appended to these amendment Rules, shall be incorporated as Form-A1, at the end of the Chapter-1.

By order,
High Court of Himachal Pradesh,

Sd/-
Registrar General.

Form-A1

ADJOURNMENT SLIP

IN THE HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

Case No._____ of _____ Appellant / Petitioner

Versus

_____ Respondent

Date of Hearing _____

1. Whether notice to opposite counsel is given in advance; Yes/No. Agreed/Not Agreed (tick).

2. The undersigned prays for the adjournment of the hearing of the above case on the following grounds:

_____
_____
_____

3. The undersigned clearly understands that in the event of his prayer granted, it will be incumbent on him to inform his client of the date to which his case has been postponed.

Date:

Signature of the Counsel for the opposite side acknowledging information of the request for information.

Signature of the counsel for the Appellant/Petitioner/ Respondent/Defendant.

OFFICE OF THE MUNCIPAL COUNCIL JAWALAMUKHI

Email:- mc.jawalamukhi@gmail.com Phone Number- 01970222256

NOTIFICATION

Uploding Date the 6th March, 2026

No: 366/MCJ.—The following Bye–laws made by Municipal Council Jawalamukhi, for regulating Outdoor Advertisement and hoardings in exercise of the Power conferred under section 113 and Section 202(o) of the Himachal Pradesh Municipal Act, 1994 I, Executive Officer, Municipal Council Jawalamukhi, Distt. Kangra, Himachal Pradesh hereby notify the following Bye- laws. In accordance with Resolution No. 328/MCJ passed in House meeting dated 22-07-2025.

ADVERTISEMENT BYE–LAWS–JAWALAMUKHI MUNICIPAL COUNCIL

1. Title & Contents.—(i) These Bye-laws may be called the Municipal Council Jawalamukhi Outdoor Advertisement Bye-laws 2025.

(ii) These Bye-laws shall come into force with immediate effect within the limits of Jawalamukhi Municipal Council after the notification by the Government of Himachal Pradesh in the official Gazette.

2. Definitions: In these Bye-laws unless the context otherwise requires:—

(i) "Act" means Himachal Pradesh Municipal Act, 1994

(ii) "Council" means Jawalamukhi Municipal Council (MCJ henceforth)

(iii) "Advertisement" shall mean any work, letter, model, sign, device, digital display, electronic display, name boards, direction boards, laser show, kiosk, LED, LCD, Backlit Board, Neon display, or representation supported on or attached to any post, pole, standard framework or other support wholly or in part upon or over any Private/ Public/State Govt./Central Govt./ public Sector undertaking/ Govt. Companies/ Govt. Authorities etc., land/Spaces, building or structure which or any part of which shall be visible against the sky from some point in any street/Road includes all and every part of any such post, pole, parapet, standard framework or other support. It shall also include any balloon parachute or other

similar employed wholly or in part for the purpose of any advertisement announcement or direction upon or over any land/spaces, building or upon or over any street. However, any display in the form of graffiti and civic messages published by Municipal Council or any Government authorities (Having no commercial explanation) for the benefit of the citizen shall not be considered as an advertisement. During the period of model code of conduct banners , hoardings put up by political parties shall also fall under the category of advertisement.

(iv) Advertisement on vehicle (movable) means single, double or multiple advertisement board affixed by means of sticker/boards on vehicle, side panel or behind a vehicle in a manner that advertisement draw visibility while the vehicle is driven on the road. However, care must be taken to ensure that this does not impede traffic as well as pedestrians.

(v) Advertisement on vehicle (Parked) means single, double or multiple advertisement board affixed by means of sticker/boards on vehicle, side panel or behind a vehicle in a manner that advertisement draw visibility when vehicle is parked at strategic location. However, care must be taken to ensure that this does not impede traffic as well as pedestrians.

(vi) "Advertisement Regulation Committee" means Committee consisting of a) Executive Officer, Municipal Council, Jawalamukhi (b) Two Municipal Councilors nominated by the General House of MCJ (c) Junior Engineer Municipal Council, Jawalamukhi (d)Sanitary supervisor, Sanitary Inspector Municipal Council, Jawalamukhi e) Assistant Engineer (PWD), Jawalamukhi (f) Clerk, Municipal Council, Jawalamukhi and(g) Representative of concerned Highway Authority.

(vii) "Advertisement Zoning Plan" means the numbered plan signed by the Executive Officer and kept in this office defining the areas of special control and restrictions regarding the advertisement applicable to such areas.

(viii) “Area of Special control" means as area so defined in the advertisement zoning plan.

(ix) "Enclosed Land" shall mean the land which is wholly or for the most part enclosed within the hedge fence, wall or similar screen or structure and shall not include any railway station together with the yards and for Court thereof, whether enclosed or not, any public park, public garden or other land held for the use or enjoyment of the public.

(x) "Illuminated advertisement" shall mean any advertisement with self-luminous by an outside source of light, but not include an illuminated display of goods if such display:—

(a) Is of goods merely bearing labels showing the name of article of its manufacturer or of other; and

(b) Is made by lighting which is not, in the opinion of the Executive Officer more than which is necessary to make the goods labels visible at night.

(xi) "Name Plate" shall mean an advertisement announcing the name of owner and or name of occupier of a building and/or name of a building upon which such advertisement is fixed, exhibited painted, pasted retained or displayed, provided that the size of the letters constituting such advertisement does not exceed 2" in height and the total area does not exceed 4 square feet.

(xii) "Structure" shall include a post, pole, tree, bridge, embank and road surface and also a tram car, omnibus and any other vehicle any movable, board used primarily as an advertisement or advertising medium.

(xiii) “Schedule” means the schedule indicating the rate/fees for advertisements

3. (A) Regulation and control of advertisement:

No advertisement shall be erected, exhibited, fixed or retained upon or over any land, building, wall, boarding, frame, post or structure or place within the City without the written permission of the Executive Officer granted in accordance with bye-laws made under this Act. Provided that no permission shall be required for any advertisement, which:—

(a) Appears in newspapers, relates to public meeting, or to an election to Parliament or Legislative Assembly or the Council or to candidature in respect of such election; or

(b) Is exhibited within the window of and building if the advertisement relates to the trade, profession or business carried on in that building; or

(c) Relates to the trade profession or business carried on within the land or building upon or over which such advertisement is exhibited or to any sale or letting of such land or building or any effects therein or to any sale entertainment or meeting to be held on or upon or in the same; or

(d) relates to the name of the land or building upon or over which the advertisement is exhibited, or the name of the owner or occupier of such land or building; or

(e) Relates to any activity of the Government or Union of India or the Municipal Council.

3. (B) Prohibition of sticking, fixing hanging or painting bills, posters, advertisement, notices etc.

(i) Hoardings, advertisement/ banners will not be allowed in the acquired width of the National/ State Highway and other scheduled road and footpath as they cause traffic hazard and are against the instructions of the Govt. of India and Hon’ble Court.

(ii) No Hoarding, advertisements should be put at the place which effects or endangers the growth of flora and fauna.

(iii) No hoarding, advertisement should be located in thickly wooded area and no any kind of hoarding should be placed on trees.

(iv) No hoarding, advertisement should exceed dimension size of 16 Sq. Meters

(v) No hoarding, advertisement, banners should be put up in contravention of any law & rules against the guidelines notified by any Department/Agency of State/Centre govt. as applicable in M.C. Jawalamukhi.

(vi) No hoarding, advertisement should locate near a water source/ at any other place that obstruct traffic view and endangers public safety.

(vii) No hoarding, advertisement should be in the form of writing, engraving, nailing and carving on any natural or in animate object.

(viii)No hoarding, advertisement, banner will be allowed on the roofs of buildings, except with the permission of Executive Officer, MC Jawalamukhi for which it is necessary to produce latest Structural Stability Certificate. In case of any accident due to installation of hoarding the said applicant shall himself/ herselfbe solely responsible. All precaution are to be adopted time to time by the applicant.

(ix) Only sign board of premises are allowed up to 3 Sq. m. between slab and lintel of the building to the occupier/ owner.

(x) Directional sign to Govt. offices, religious places will be allowed by the Council, the type, size and location of these shall be also approved by the Council. The MCJ has to keep in view requisite site clearness, so that there is no traffic hazard due to installation of such board.

(xi) The Council shall provide notice board for the purpose of sticking, fixing or hanging posters, notice and advertisement, which shall be available for use on an application to be made to the Executive Officer on payment of fee provided for in these Bye-Laws.

(xii) No hoarding, advertisement should be located/ positioned on a sharp turn, "U" turn and blind turns.

(xiii) The beauty of nature for matters such as hills, rivers, trees and rock should not be destroyed by indiscriminate installation of commercial advertisement.

(xiv)No writing/defacing of retaining wall sand parapets could be allowed

4. Outdoor advertisement and road safety criteria:—

An advertisement device may be considered a traffic hazard:—

(a) If it interferes with road safety or traffic efficiency;

(b) If it interferes with the effectiveness of a traffic control device (e.g. traffic light, stop or give way sign);

(c) Distracts a driver at a critical time (e.g. making a decision at an intersection);

(d) Obscures a driver's view of a road hazard (e.g. at corners or bends on the road);

(e) Gives instructions to traffic to "Stop", "halt" or other (e.g. give way or merge);

(e) Imitates a traffic control device;

(f) Is a dangerous obstruction to road or other infrastructure, traffic, pedestrians, cyclists or other road users;

(g) Is in an area where there are several devices and the cumulative effect of those devices may be potentially hazardous; and

(h) If situated at locations where the demands on driver's concentration due to road conditions are high such as at major intersections or merging and diverging lanes;

(i) Name of advertisement agencies should be mentioned on every hoarding board along with contact numbers, office locations and email IDs.

5. Control of the physical characteristics of advertising devices shall be as follows: —

(a) Advertising shall not contain flashing red, blue or amber point light sources which when viewed from the road, could give the appearance of an emergency service or other special purpose vehicle warning lights.

(b) All lighting associated with the Advertising Device shall be directed solely on the Advertising Device and its immediate surroundings and must not cause harm.

(c) External illumination sources shall be shielded to ensure that external 'spot' light sources are not directed at approaching motorists.

(d) Illumination of advertising device is to be concealed or be integral part of it

(e) Upward pointing light of the device shall not be allowed, any external lighting is to be downward pointing and focused directly on the sign so that glare does not extend beyond the Advertising Device.

(f) The average-maintained luminance shall be reduced to 0.5 candelas or all together shut from **11pm** till sunrise by automatic timing devices.

(g) Non-static illuminated Advertising Devices (flashing lights) are not permitted within the boundaries of municipal roads.

(h) Moving, rotating or variable message Advertising Devices are not permitted within the municipal boundaries as these cause a statistically significant distractive influence on motorist's response times to external stimuli.

However, this permission criterion is not intended to apply to variable message displays used by road authorities for traffic management or for displaying other Council's information. Variable message displays located at bus stops or similar places where messages are directed at- and intended for pedestrians (not motorists) are excluded.

6. Outdoor hoarding and their content criteria:—

The Municipal authority may take action to modify or remove any Advertising Device that contravenes the following negative advertisements or that otherwise cause a traffic hazard.

List of negative advertisements:—

- Nudity
- Racial advertisements or advertisements propagating caste, community or ethnic differences.
- Advertisement promoting drugs, alcohol, cigarette or tobacco items
- Advertisements propagating exploitation of women or child
- Advertisement having sexual overtone
- Advertisement depicting cruelty to animals
- Advertisement depicting any nation or institution in poor light
- Advertisement casting aspersion of any brand or person
- Advertisement banned by any law enacted by the Government of India Advertisement glorifying violence.
- Advertisement that exploits the national emblem or any part of Constitution of India, or the person or personality of a national leader or a state dignitary.
- Destructive devices and explosives depicting items
- Any psychedelic, laser or moving displays
- Advertisement of Weapons and related items (such as firearms, firearm parts and magazines, ammunition etc.)
- Advertisements which may be defamatory, trade libelous, unlawfully threatening or unlawfully harassing
- Advertisements which may be obscene or contain pornography or contain an "indecent representation of women" within the meaning of the Indecent Representation of Women (Prohibition) Act, 1986.
- Advertisement linked directly or indirectly to or include description of items, goods or services that are prohibited under any applicable law for the time being in force, including but not limited to the Drugs and Cosmetics Act, 1940, the Drugs and Magic Remedies (Objectionable Advertisements) Act, 1954, the Indian Penal Code, 1860; or
- Any other items considered inappropriate by the municipal bodies

For all categories of devices (except Category of devices which are directed at pedestrians), text elements on an Advertising Device, face should be easily discernible to travelling motorists. This will minimize driver's distraction. Additionally, a sign shall be quickly and easily interpreted so as to convey the required advertising message to the viewer and reduce the period of distraction. The content or graphic layout exhibited on advertising device panel shall avoid hard-to-read and over lay intricate typefaces and have letter styles that are appropriate. Under no circumstances should device contain information in text sizes which would necessitate the driver or passenger in a

moving vehicle to stop, read and/or note down, which detrimental to the smooth flow of traffic and distracting for the driver. All signs shall be so designed as to maintain a proportion where, as a general rule letters should not appear to occupy more than 2% of the sign area unless otherwise permitted by the municipal bodies.

7. Prohibited areas and areas of special control and restrictions there-on:

The House of M.C. Jawalamukhi:—

(a) By order prohibit the erection, exhibition, fixation, retention or display of any or any class of advertisements in any street road or public park or park there of or in any place or public resort;

(b) Regulate the erection, exhibition, fixation, retention or display any advertisements, in any manner in the prohibited areas and areas of special control, in accordance with the regulations indicated in the Advertisement Zoning Plans of the said areas.

Explanation.—The restrictions indicated in the advertisement zoning plans shall be in addition to those mentioned in the other clauses of the Bye-laws.

8. Classification of advertisement devices:

The categories of the advertisement devices:—

Category 1: Large-format advertisement, mainly fixed on bill boards/uni-poles and bridge/ building (both public and private).

Category 2: Advertisement mounted on public amenities, like public toilets, garbage collection points, Single Poles etc.

Category 3: Fleets, fliers and transport related infrastructure

Category 4: Advertisement devices for self-advertising in commercial areas

9. Outdoor advertising and structure criteria:—

- Advertising Device structures including the foundations, for categories 1 and 2 devices, shall be designed and checked for extreme wind conditions, earthquakes, soil bearing capacity etc. and shall comply with relevant Indian structural design standards, codes of practice and Bye-laws guidelines. The designs shall be certified by an experienced and practicing structural engineer.

- The supporting structure shall have an on-reflective finish to prevent glare. The device structure shall be well maintained at all times. It shall be painted in colors that are consistent with, and enhance the surrounding area and will be compliant with the criteria or colors laid out earlier in the Bye-laws.

- Official road furniture such as official signs and delineator guide-posts shall not be used as the supporting structure of an advertising device.

- The name of the Advertising Device license holder should be placed in a conspicuous position on the device alongwith contact details.

10. Outdoor advertising devices and electrical connection:—

The electrical connections and components in all Advertising Devices shall be in accordance with relevant Indian Standards and designed to ensure there is no safety or traffic risk. No generator running on diesel/petrol/kerosene or any bio fuel, causing noise, air or water pollution would be allowed for providing power for illumination of any outdoor advertising device.

Electricity from renewable energy sources:—

To promote conservation of electricity, if the illumination at outdoor advertising devices draws power from alternate renewable resources like solar power, such advertisement devices the licensee fee/charges will be half of the actual fee.

11. Permissibility of different category of advertising devices:—

As per schedule-I

12. Specific conditions:—

(a) No advertisement/hoarding should be placed in such a way that obstructs the mountain and valley view of Town. If such case is found, the Executive Officer can impose a penalty as he deems fit not exceeding a sum of twenty thousand rupees and remove the said advertisement.

(b) All advertisements outside the business area or the building which houses the business can be erected only after permission from the Council.

13. Limitation for Disposal of Applications: —

Every application received as per provision of these byelaws shall be acknowledged and the decision on it shall be taken within 30 working days from the date of receipt. If the decision is not taken within the prescribed period, it will be presumed that the required permission is granted subject to payment of due advertisement tax and license fee of the land use charges, wherever applicable and compliance of other clauses of Bye-laws.

14. Procedure to grant permission:—

All advertisements, over the size of 50 sq. feet, permitted over the Municipal land/building shall be through tenders. The tenders can be of single or more hoardings. The tender shall be invited by a committee to be headed by Executive Officer or by his representative or in the exceptional circumstances by private experts. The committee shall fix the following minimum things before the tender;

(a) Reserve price

(b) Location of the site/sites

(c) Size of advertisement

(d) Past revenue collection

(e) Number of sites

(f) Period of tender

The advertisement right shall be given for a period of 3 years or as may be decided by the Jawalamukhi Municipal Council. It shall be terminable at one month notice without assigning any reason. In the event of default of any terms, the same shall be terminable forthwith without any notice. The tender bid will include the advertisement tax and rent for use of Municipal Council Land/Property. However, payment of service tax or any other State/Central tax will be borne by the tendering agency/individual.

15. Procedure for obtaining permission - For grant of permission in respect of advertisement of private property:—

The application for permission from the Executive Officer shall be accompanied with the following documents:—

1. Written no objection certificate from the landowner of the person, legally authorized to accord such NOC.

2. Three copies of plan showing the location, norms and size of the advertisement/hoarding etc. and a copy of the advertisement to be displayed.

3. The design and the structure shall be certified by a experienced and practicing Structural Engineer who shall certify the safety aspect from the point of view of its foundations which can bear extreme wind conditions, earthquakes, soil bearing capacity and shall comply with relevant India structural design standards policy and guidelines framed from time to time.

4. NOC Will not be issued to those who violate these Bye-laws

16. Fees on Advertisements:—

1. The advertisement fee shall be payable in advance annually/quarterly/monthly basis as the case may be fixed by the Municipality from time to time provided that if the rate of fee is chargeable on annually, quarterly or monthly basis, the fractions there of shall be construed accordingly.

2. New Advertisement shall not be exhibited unless the advertisement fee in advance as per the condition of sanction is deposited.

3. Full monthly fee shall be chargeable if the advertisement duration is for more than 10 days. A month for this purpose shall be the calendar month-provided that where advertisement are to be displayed for part of a year and the fees fixed in the schedule are for one year, the fees payable part of the year shall be calculated on quarterly basis.

4. The fees shall be paid by the advertiser to the Jawalamukhi Municipal Council before the erection of the advertisement.

Calculation of fees:—

The advertisement fees should be calculated on the basis of the following factors:

(a) Category of the advertisement

(b) Size of the advertisement

(c) Location of the advertisement

The value of the factors shall be decided by the general house of the Jawalamukhi Municipal Council for the first time and future amendments can be done by the Advertisement Regulations Committee subject to final decision of House of M.C. Jawalamukhi.

17. Functions of the Advertisement Regulation Committee:—

(I) The advertisement Regulation Committee shall identify the area of special control and prepare advertisement/zoning plans indicating the categories of advertisement devices permissible in different areas of Special Control.

(II) In case any practical difficulty arises with respect to implementation of these Bye-laws of the zoning plans, the matter shall be referred to advertisement regulation committee who shall on reference consider and make suitable recommendations to the Executive Officer for the decision.

18. Penalties:—

` Whoever contravenes any of these bye-laws shall be punishable with fine of Rupees 500/- for everyday, which may extend up to Ten thousand Rupees, when the contravention is continuing one.

19. Arbitration:—

If any dispute regarding advertisement holdings arises between Municipal authorities and any other person concerned with such advertisement holdings, such dispute may be referred by both parties to the Deputy Commissioner Kangra, who shall be sole arbitrator. In the first attempt effects are to be made to resolve case amicably.

All disputes shall be subject to the jurisdiction of the Civil Courts at Dehra only.

20. Indemnity:—

A licensee/sign owner/applicant (licensee) shall be required to indemnify the Municipal Authority for the designated Advertising Device and activities against all actions, proceedings, claims, demands, costs, losses, damages and expenses which may be brought against, or made upon the Municipal Authority which arise as a result of the installation or existence of an Advertising Device. Such licensee/sign owners/applicant (licensee) shall always be responsible for any injury or damage caused or suffered by any person or property arising out of or relating to the display of device / advertisement and the consequential claim shall be borne by the advertiser who will also indemnify and safe guard the Municipal Authority in respect of any such claim or claims.

21. Removal of Illegal holdings:—

In case any holdings are found illegal, the Executive Officer may order its immediate removal subject to giving seven days prior notice. Removal shell be done by the Council, whose cost shall be borne by the defaulter himself. However, in case any holdings pose danger to the safety of general public requirement of serving seven days prior notice shall be dispensed with and immediate action can be taken.

22. Insurance:—

- The Licensee in case of Category 1 and 2 Advertising Devices shall provide a public liability insurance policy for their respective rights, interests and liabilities

to third parties in respect of accidental death or bodily injury to person(s) or damage to property.

The public liability Policy of Insurance shall be for an amount as specified by Municipal Authority for any single event (or such higher amount as may be notified in writing by the Municipal Authority from time to time) and on the terms as specified by the Municipal Authority.

23. Appeals:—

(a) Appeal against any decision of the Executive Officer relating to display of advertisement or any matter related thereto shall lie before, The Director Urban Development Department.

(b) Before lodging an appeal, the affected person shall seek a review of the decision.

24. If there is any contradiction between these Bye-laws and any judgment passed by Hon'ble Apex court or High Court of Himachal Pradesh, then decision of Hon'ble Court shall prevail over these Bye-laws.

25. When a person desires to remove the advertisement, he will put the space as it was before.

Schedule-I Permissibility of different category of advertising devices 9.1Category1-Devices

9.1 Category1- Devices		
Sl.No.	**Description of device**	**Status**
	Permitted Subject to General and Specific Permission Criteria.	Not Permitted
1.1	**Bill boards/Unipoles/Bipoles**	
I.	Industrial Area	Permitted
II.	Commercial Area	Permitted
III.	Recreation Areas	Permitted
IV.	Crema toriums and Burial grounds	Not Permitted
V.	Transportation areas like bus terminals/truck terminals etc.	Permitted
VI.	Other areas like residential area, Institutional, heritage, monument etc.	Not Permitted
VII.	On roof tops of residences	Not Permitted, except with the permission of Executive Officer, MCJ (Structural stability certificate necessary)
VIII.	On mobile vans for purposes of advertising	Not Permitted, except with the permission of Executive Officer, MCJ
1.2	**Trivision**	
I.	Bridge Panels	Permitted (subject to Codal Formalities *i.e.* structural stability, pedestrian, vehicles movement safety and clearance certificate issued from The

		competent authorities *i.e.* HPPWD, NHAI etc.
1.3	**Building Wrap**	
I.	Commercial Area	Permitted
II.	Recreation Areas	Permitted
III.	Other areas like residential area Institutional, heritage, Monumentetc, including mixed land use.	Not Permitted

---

URBAN DEVELOPMENT DEPARTMENT

NOTIFICATION

Jawali, the 27th November, 2025

Municipal Council Jawali H.P. Registration and Control of Pet Dogs Bye-Laws, 2025

No. MC/JWL/Pet Dogs.Bye-Laws-2025-1147.—In exercise of the powers conferred under Section 113 read with section 202 of the Himachal Pradesh Municipal Act, 1994, I, Ganesh, Secretary-*cum*-Executive Officer, Municipal Council Jawali, Himachal Pradesh hereby notify the following Bye-laws:—

"The Jawali Municipal Council (Registration and Control of Pet Dogs) Bye-laws, 2025."

1. Short title and Commencement.—(i) These Bye-laws may be called **"The Jawali Municipal Council (Registration and Control of Pet Dogs) Bye-laws, 2025."**

(ii) These shall come into force from the date of their publication in the official gazette of Himachal Pradesh.

2. Definitions.—In these bye-laws, unless the context otherwise requires:

i. "Act" means the Himachal Pradesh Municipal Council Act, 1994.

ii. “Section” means the section of the Act.

iii. "Family" means the owner, his/her parents, spouse, sons, daughters, brothers and sisters living in one premises.

iv. "Owner" means the person who owns a registered/unregistered dog and includes a person in whose custody; charge or possession a dog is found.

v. "Pet Dog" means a male or female dog kept by a person within the area of Municipal Council, Jawali and other than stray dogs.

vi. "Registration Authority" means any officers appointed by the Executive Officer, Municipal Council, Jawali.

vii. The words and expressions not defined in these bye-laws shall have the same meaning as assigned to them in the H.P. Municipal Council Act, 1994.

3. Procedure for Registration of Dogs.—On and from the date of publication of these byelaws, registration of Pet Dog(s) (hereinafter mentioned as dog) above the age of three months, kept within the jurisdiction of Municipal Council, Jawali shall be compulsory. The owner of Dog,

on or before the first day of April of every year or within seven days of its arrival, register such dog in a Form as prescribed by the Municipal Council, Jawali (Annexure – A) accompanied by a fee of Rs. 200 per dog as one time registration fees alongwith two recent photographs of the dog and a copy of vaccination certificate from a Government Veterinary Practitioner or Veterinary Practitioner duly registered with Indian Veterinary Council (IVC) or State Veterinary Council (SVC). Further, an amount of Rs 100 per dog shall be charged as license fees/ renewal fees annually. However, a blind person keeping dog and using solely for his/her guidance shall be exempted from the payment of registration fee. On registration, the Registration Authority shall issue a registration number to be attached with the collar to be worn by the dog. The registration once made shall remain valid for full lifespan of the dog. In case of death of the dog, the owner of the dog shall immediately inform the Registration Authority. A family may keep maximum of two dogs.

4. Any registered dog found straying at large shall be liable to be seized and kept at a place set for this purpose.

5. Duties and responsibilities of the owners.—(i) The owner of the pet dog shall be responsible for the controlled breeding, immunization, neutering and licensing in accordance with the provisions of these Bye-Laws.

(ii) Any dog without registration in accordance with clause 3 of these Bye-laws may, if found in any public place be removed and will be liable to be dealt under the orders of the Veterinary Public Health Officer/Sanitary Supervisor, Municipal Council, Jawali, if not claimed within 7 days by the owner.

(iii) For the purpose of these bye-laws any person in possession or in charge of the dog, during the absence of the real owner within the limits of M.C. Jawali, shall be deemed to be the owner of the dog.

(iv) It shall be mandatory for each owner to carry disposable bags during the time when the dog is put on Municipal streets.

(v) The owner of the dog shall not allow the dog to defecate in public places such as residential areas, green belts, parks, streets, roads, road beams and other common places etc. In case the dog defecates at the above specified places, the owner shall arrange to get the excreta of the dog removed from the said place at his own level. No owner shall allow the dog to defecate near the residences of other persons, his/her neighbors to his/her/their annoyance.

6. The owner of the registered dog shall keep the dog under his/her control at all times so that it does not intimidate, annoy, hurt or bite any person. The Municipal Council shall not be held responsible for any loss, damage or injury caused by a registered dog to any person or to his/her property and sole liability to compensate the victim will remain with the owner of the registered dog.

7. Guideline for breeders.—(i) A breeder must be registered with Municipal Council, Jawali. Breeder must maintain full record of the number of pups born/died from individual bitches. He shall also maintain proper record of pedigree and vaccination.

(ii) Breeder must maintain record of the person buying the pups. He should ensure that the buyer has required knowledge for the upkeep of pups.

(iii) Breeder must pay Rs. 2500/-as one time registration charges in the treasury of the Municipal Council besides Rs. 500/-per dog as annual fees every year. This fee to be paid by the breeding shall be over and above the registration fee / annual license fee provided in 3 above.

8. Guideline for Dog Care Centre.—(i) A dog care centre must be registered with Municipal Council, Jawali. Owner of dog care centre must maintain full record of the number of dogs. He shall also maintain proper record of pedigree and vaccination.

(ii) No dog care center is allowed inside residential houses and flats.

(iii) Owner of dog care center must pay Rs. 2000/-as one time registration charges in the treasury of the Municipal Council besides Rs. 1000/- license / Renewal fee every year.

(iv) Owner of dog care centre must obtain no objection certificate from the concerned ward councilor.

(iv) Permission to operate dog care centre shall be subject to approval of Municipal Council Jawali.

9. The owner of the registered dog shall ensure proper space, accommodation, food and medical treatment to the dog.

10. The Registration Authority or an officer/official authorize by him shall keep the details of all the seized dogs duly entered in a register with a brief description of the dog, date of seizure, reasons of seizure and the manner in which it is disposed of.

11. The dog after its death shall not be thrown in the open or in the garbage bins of Municipal Council. Dead dog shall be buried at notified/earmarked places upto a depth of at least 3 ft. in a hygienic manner. The Municipal Council, Jawali may provide a van for the disposal/burial of dead dogs in the ear marked dog burial grounds on the request so received by it. The owner shall pay charges for availing the services of the van at the rates prescribed by the Executive Officer, Municipal Council and so revised from time to time.

12. The Registration Authority or a Veterinarian, Health Supervisor, Chief Sanitary Inspector, Sanitary Supervisor or any other officer of the Municipal Council, Jawali authorized by the Registration Authority, may inspect the premises of the owner of any dog and such owner shall allow that person to enter and inspect his/her premises at all reasonable times. Such officer/official shall also be authorized to search the places where dogs are kept without registration and to seize them.

13. Penalty.—For any kind of violation non-compliance, penalty shall be imposed as per Schedule-I.

14. Repeal and saving.—(i) The bye-laws published *vide* H.P. Govt. Notification No. LSG-B(3)15/82 dated 19-9-1984 are hereby repealed. Notwithstanding such repeal anything done or any action taken in exercise of the powers conferred by or under the bye-laws so repealed shall be deemed to have been done or taken in exercise of the powers conferred by or under these bye-laws which were enforce on the day on which such thing was done or was taken.

Sd/-

Executive Officer,
Municipal Council Jawali (H.P.).

Annexure–A

Attach two passport size Photographs of Pet Dog

To,

The Registration Authority, Municipal Council Jawali (H.P.)

Subject: Application for Registration of Pet Dog.

Sir,

This is to request you that I am keeping a Pet Dog in my house No…….....Ward No…….. Municipal Council, Jawali. The particulars of my Pet Dog are as under:—

1. Name of Pet Dog :_____
2. Breed :_____
3. Color and Identification of Mark :_____
4. Age :_____
5. Immunization Record :_____
6. Name and address of the Veterinary Doctor :_____
7. Veterinary Council Registration No. :_____
8. Anti Rabies Vaccination done on :_____
9. Signature of the Veterinary Doctor :_____

10. I hereby deposit Rs. /-in cash, with the request to register my pet in Municipal Council records.

Dated:_____

Signature of the Applicant

Name:_____
House Address :_____
_____
_____

Contact No:_____

FOR OFFICE USE ONLY

Receipt No.
_____

Date:_____

Badge Number allotted to pet Dog:_____

Signature of Issuing Officer.

Annexure-B

Undertaking from the owner of the Dog for registration

1. I do not have more than two dogs

2. I shall keep the dog protected by getting it vaccinated against rabies from a Govt. Veterinary Practitioner or Veterinary Practitioner duly registered with Indian Veterinary Council (IVC) or State Veterinary Council (SVC).

3. I will furnish the vaccination certificate on demand during Inspection by Registration Authority or any officer/official of the Municipal Council duly authorized by the Registration Authority or within a period of 10 days from such Inspection, failing which registration of the dog may be cancelled.

4. I will keep the dog chained/leashed while taking it outside. All ferocious dogs shall be duly muzzled and a stick shall be carried by the Escort accompanying the dog while taking it out.

5. I will ensure that the dog will wear a collar affixed with the metal token issued by the Registration Authority at all the times.

6. I will compensate the person if a dog bites or causes/harm to any person or to the property of any person.

7. I shall keep the dog under my control all the times, so that it does not intimidate, annoy, hurt or bite any person. I shall not make Municipal Council responsible for any loss, damage or Injury caused by a registered dog to any person or to his/her property and sole liability to compensate the victim will remain with me.

9. I shall not indulge in breeding of dogs for commercial purposes and trading of dogs within the area of Municipal Council. In case it is found that dog is being kept for breeding or trading/commercial purposes by me, the Registration Authority shall impound my dog/s besides imposing a fine as fixed by the Executive Officer, Municipal Council, Jawali upon me.

10. I shall not allow the dog to defecate in public places such as residential areas, green belts, parks, streets, roads, road beams and other common places etc. In case the dog defecates at the above specified places, I shall arrange to get the excreta of the dog removed from the said place at my own level. I shall not allow the dog to defecate near the residences of other persons, neighbors to their annoyance.

11. I shall ensure proper space, accommodation, food and medical treatment to the dog.

12. I shall allow the registration authority or a Veterinarian, Health Supervisor, Chief Sanitary Inspector, Sanitary Inspector, Sanitary Supervisor or any other officer of the Municipal Council authorized by the Registration Authority to inspect the premises of my dog and I shall allow that person to enter and inspect my premises at all reasonable times.

Signature of the Owner of the Pet Dog.

Annexure–C

To,

The Registration Authority, Municipal Council, Jawali (H.P.)

Attach two passport size Photographs of Applicant

Subject: Application for Registration as Dog Breeder.

Sir,

This is to request you that I want to register as Dog Breeder in MC, Jawali. The Particulars are as under:—

1. Name of Dog Breeder : _____
2. Size and Layout of premises alongwith detail of surface, floor, number of physical barriers (Doors or gates) etc. : _____
3. Detail of staff alongwith qualification/experience :_____
4. Detail of Dogs :_____
5. Immunization record :_____
6. Capacity of premises :_____
7. Name and address of the Veterinary Doctor :_____
8. Veterinary Council Registration No. :_____
9. Anti Rabies Vaccination done on :_____
10. Signature of the Veterinary Doctor :_____

11. I hereby deposit Rs. /- in cash, with the request to register as Dog Breeder in Municipal Council records.

12. I hereby undertake to follow all guidelines mentioned in "The Jawali Municipal Council (Registration and Control of Pet Dogs) Bye-Laws, 2025".

Dated:_____

Signature of the Applicant

Name:_____
House Address:_____
_____
_____

Contact No._____

FOR OFFICE USE ONLY

Receipt No: _____

Date:_____

Number allotted to Dog Breeder:_____

Signature of Issuing Officer.

Annexure–D

Attach two passport size Photographs of Applicant

To,

The Registration Authority, Municipal Council, Jawali (H.P.)

Subject: Application for Registration of Dog Care Centre.

Sir,

This is to request you that I want to register Dog Care Centre namely…….. at……Ward No……...Municipal Council Jawali. The particulars of Dog Care Centre are as under:—

1. Name of Dog Care Centre :_____

2. Size and Layout of premises alongwith detail of surface, floor, number of Physical barriers (Doors or gates) etc. :_____

3. Detail of staff along with qualification/experience :_____

4. Capacity of premises :_____

5. I hereby deposit Rs. 5,000/- in cash, with the request to register Dog Care Centre in Municipal Council records.

6. I hereby undertake to follow all guidelines mentioned in "The Jawali Municipal Council, (Registration and Control of Pet Dogs) Bye-Laws, 2025".

Dated:_____ Signature of the Applicant

Name:_____
House Address: _____
_____
_____

Contact No._____

FOR OFFICE USE ONLY

Receipt No: _____

Date: _____

Number allotted to Dog Care Centre: _____ *Signature of Issuing Officer.*

Schedule-1 (M.C. Jawali)

For Obligation and Penalties therefore charged by Municipal Council, Jawali

Sl. No.	Type of Applicant	Obligation	Penalties in case of violation / non compliance
1.	Pet Dog(s) Owner	Clause No. 03	Rs. 500-00 Per dog(s) in case of continued violation Penalty per Dogs impounding.
	Pet Dog(s) Owner	Clause No. 05	Rs.500-00 Per Dog + Impounding of Dog
	Pet Dog(s) Owner	Clause No. 06	Rs.500-00 Per Dog
	Pet Dog(s) Owner	Clause No. 11	Rs.500-00 Per Dog
	Pet Dog(s) Owner	Clause No. 12	Rs.500-00 Per Dog
2.	Dog Breeders	Clause No. 06	Rs.1000-00 Per Dog
	Dog Breeders	Clause No. 07	Rs.2000-00 Per Dog
	Dog Breeders	Clause No. 11	Rs.2000-00 Per Dog
	Dog Breeders	Clause No. 12	Rs.2000-00 Per Dog
3.	Dog Care Centers	Clause No. 06	Rs.1000-00 Per Dog
	Dog Care Centers	Clause No. 08	Rs.1000-00 Per Dog
	Dog Care Centers	Clause No. 11	Rs.2000-00 Per Dog
	Dog Care Centers	Clause No. 12	Rs.2000-00 Per Dog

MUNICIPAL COUNCIL SANTOKHGARH

NOTIFICATION

Dated, the 12th March, 2026

No. MCS/Pet-dogs-Bye-laws/2026-1938.—In exercise of the powers conferred under Section 113 read with Section 202 of the Himachal Pradesh Municipal Act, 1994, I, Harsh Gupta, Executive Officer, Municipal Council Santokhgarh, Himachal Pradesh hereby notify the following Bye-laws:

"The Municipal Council Santokhgarh (Registration and Control of Pet Dogs) Bye-laws, 2026."

1. Short title and Commencement.—(i) These Bye-laws may be called "Municipal Council Santokhgarh (Registration and Control of Pet Dogs) Bye-laws, 2026."

(ii) These shall come into force from the date of their publication in the official gazette of Himachal Pradesh.

2. Definitions.—In these bye-laws, unless the context otherwise requires:

i "Act" means the Himachal Pradesh Municipal Council Act,1994, (ActNo.12 of 1994).

ii "Section" means the section of the Act

iii "Family" means the owner, his/her parents, spouse, sons, daughters, brothers and sisters living in one premises.

iv "Owner" means the person who owns a registered/unregistered dog and includes a person in whose custody, charge or possession a dog is found.

v "Pet Dog" means a male or female dog kept by a person within the area of Municipal Council Santokhgarh and other than stray dogs.

vi "Registration Authority" means any officer so appointed by the Executive Officer, Municipal Council Santokhgarh.

vii The words and expressions not defined in these bye-laws shall have the same meaning as assigned to them in the H.P. Municipal Council Act, 1994.

3. Procedure for Registration of Dogs:

On and from the date of publication of these bye-laws, registration of Pet Dog(s) (hereinafter mentioned as dog) above the age of three months, kept within the jurisdiction of Municipal Council Santokhgarh, shall be compulsory. The owner of Dog, on or before the first day of April of every year or with in seven days of its arrival, register such dog in a Form as prescribed by the Council, Municipal Council Santokhgarh (Annexure–A) accompanied by a fee of Rs. 200 per dog as one time registration fees along with two recent photographs of the dog and a copy of vaccination certificate from a Government Veterinary Practitioner or Veterinary Practitioner duly registered with Indian Veterinary Council (IVC) or State Veterinary Council (SVC). Further, an amount of Rs 100 per dog shall be charged as license fees annually. However, a blind person keeping dog and using solely for his/her guidance shall be exempted from the payment of registration fee. On registration, the Registration Authority shall issue a metal token to be attached with the collar to be worn by the dog and in case of loss or destruction of the token; a duplicate token shall be issued to the owner on submission of an application along with a fee of Rs. 200 per token. The registration once made shall remain valid for full life span of the dog. Incase of death of the dog, the owner of the dog shall immediately inform the Registration Authority. A family may keep maximum of two dogs.

4. Any registered dog found straying at large shall be liable to be seized and kept at a place set for this purpose.

5. Duties and responsibilities of the owners:

(i) The owner of the pet dog shall be responsible for the controlled breeding, immunization, neutering and licensing in accordance with the provisions of these Bye-Laws.

(ii) Any dog not wearing metal ticket or registration in accordance with clause 3 of these Bye-laws may, if found in any public place be removed and will be liable to be dealt under the orders of the Veterinary Public Health Officer, Municipal Council Santokhgarh, if not claimed within 7 days by the owner.

(iii) For the purpose of these bye-laws any person in possession or in charge of the dog, during the absence of the real owner within the limits of Municipal Council Santokhgarh, shall be deemed to be the owner of the dog.

(iv) It shall be mandatory for each owner to carry disposable bags during the time when the dog is put on Municipal streets.

(v) The owner of the dog shall not allow the dog to defecate in public places such as residential areas, green belts, parks, streets, roads, road beams and other common places etc. In case the dog defecates at the above specified places, the owner shall arrange to get the excreta of the dog removed from the said place at his own level. No owner shall allow the dog to defecate near the residences of other persons, his/her neighbors to his/her/their annoyance.

6. The owner of the registered dog shall keep the dog under his/her control at all times so that it does not intimidate, annoy, hurt or bite any person. The Municipal Council shall not be held responsible for any loss, damage or injury caused by a registered dog to any person or to his/her property and sole liability to compensate the victim will remain with the owner of the registered dog.

7. Guide line for breeders:

(i) A breeder must be registered with Municipal Council Santokhgarh. Breeder must maintain full record of the number of pups born/died from individual bitches. He shall also maintain proper record of pedigree and vaccination.

(ii) Breeder must maintain record of the person buying the pups. He should ensure that the buyer has required knowledge for the upkeep of pups.

(iii) Breeder must pay Rs. 3000/-as one time registration charges in the treasury of the Municipal Council besides Rs. 1000/- per dog as annual fees every year. This fee to be paid by the breeding shall be over and above the registration fee/annual license fee provided in 3 above.

8. Guideline for Dog Care Centre:

(i) A dog care center must be registered with Municipal Council Santokhgarh. Owner of dog care center must maintain full record of the number of dogs. He shall also maintain proper record of pedigree and vaccination.

(ii) No dog care center is allowed inside residential houses and flats

(iii) owner of dog care center must pay Rs.3000/- as one time registration charges in the treasury of the Municipal Council besides Rs. 3,000/- license fee every year.

(iv) Owner of dog care center must obtain no objection certificate from the concerned ward councilor.

(v) Permission to operate dog care center shall be subject to approval of Municipal Council Santokhgarh.

9. The owner of the registered dog shall ensure proper space, accommodation, food and medical treatment to the dog.

10. The Registration Authority or an officer/official authorize by him shall keep the details of all the seized dogs duly entered in a register with a brief description of the dog, date of seizure, reasons of seizure and the manner in which it is disposed of.

11. The dog after its death shall not be thrown in the open or in the garbage bins of Municipal Council. Dead dog shall be buried at notified/earmarked places up to a depth of atleast 3 ft. in a hygienic manner.

12. The Registration Authority or a Veterinarian, Health Supervisor, Chief Sanitary Inspector, Sanitary Inspector or any other officer of the Municipal Council Santokhgarh authorized by the Registration Authority, may inspect the premises of the owner of any dog and such owner shall allow that person to enter and inspect his/her premises at all reasonable times. Such officer/official shall also be authorized to search the places where dogs are kept without registration and to seize them.

13. Penalty:

(i) Any contravention of these Bye-Laws including the failure to register the dog, failure to follow guidelines for breeders, guidelines for dog care center as per clause 3, 7, 8 above, shall be punishable with fine which may extend to Rs. 3,000/- and in case of continuous breach additional fine which may extend to Rs. 100/- per day till such contravention or breach continues shall be imposed.

14. Repeal and saving:

(i) The bye-laws published *vide* H.P. Govt. Notification No. LSG-B (3)15/82, dated 19-9-1984 are hereby repealed. Not with standing such repeal anything done or any action taken in exercise of the powers conferred by or under the bye-laws so repealed shall be deemed to have been done or taken in exercise of the powers conferred by or under these bye-laws which were enforce on the day on which such thing was done or was taken.

Sd/-
Executive Officer,
Municipal Council Santokhgarh.

Annexure–A

Attach two passport size Photographs of Pet Dog

To

The Registration Authority,
Municipal Council,
Santokhgarh (H.P.).

Subject.—Application for Registration of Pet Dog.

Sir,

This is to request you that I am keeping a Pet Dog in my house No…….....Ward No……..Municipal Council Santokhgarh. The particulars of my Pet Dog are as under:—

1. Name of Pet Dog :_____
2. Breed :_____
3. Colour and Identification of Mark :_____
4. Age :_____
5. Immunization Record :_____
6. Name and address of the Veterinary Doctor :_____
7. Veterinary Council Registration No. :_____
8. Anti Rabies Vaccination done on :_____
9. Signature of the Veterinary Doctor :_____

10. I hereby deposit Rs. 200 /- in cash, with the request to register my pet in Municipal Council records.

Dated:_____

Signature of the Applicant
Name:_____
House Address :_____
_____
_____

Contact No._____

FOR OFFICE USE ONLY

Receipt No._____

Date:_____

Badge Number allotted to pet Dog:_____

Signature of Issuing Officer.

_____

Annexure-B

Undertaking from the owner of the Dog for registration

1. I do not have more than two dogs

2. I shall keep the dog protected by getting it vaccinated against rabies from a Govt. Veterinary Practitioner or Veterinary Practitioner duly registered with Indian Veterinary Council (IVC) or State Veterinary Council (SVC)

3. I will furnish the vaccination certificate on demand during Inspection by Registration Authority or any officer/official of the Municipal Council duly authorized by the Registration Authority or within a period of 10 days from such Inspection, failing which registration of the dog may be cancelled.

4. I will keep the dog chaine*d/le*ashed while taking it outside. All ferocious dogs shall be duly muzzled and a stick shall be carried by the Escort accompanying the dog while taking it out.

5. I will ensure that the dog will wear a collar affixed with the metal token issued by the Registration Authority at all the times.

6. I will compensate the person if a dog bites or causes/harm to any person or to the property of any person.

7. I shall keep the dog under my control all the times, so that it does not intimidate, annoy, hurt or bite any person. I shall not make Municipal Council responsible for any loss, damage or Injury caused by a registered dog to any person or to his/her property and sole liability to compensate the victim will remain with me.

8. I shall not indulge in breeding of dogs for commercial purposes and trading of dogs within the area of Municipal Corporation. In case it is found that dog is being kept for breeding or trading/commercial purposes by me, the Registration Authority shall impound my dog/s besides imposing a fine as fixed by the Commissioner, Municipal Corporation, Santokhgarh upon me.

9. I shall not allow the dog to defecate in public places such as residential areas, green belts, parks, streets, roads, road beams and other common places etc. In case the dog defecates at the above specified places, I shall arrange to get the excreta of the dog removed from the said place at my own level. I shall not allow the dog to defecate near the residences of other persons, neighbors to their annoyance.

10. I shall ensure proper space, accommodation, food and medical treatment to the dog

11. I shall allow the registration authority or a Veterinarian, Health Supervisor, Chief Sanitary Inspector, Sanitary Inspector or any other officer of the Municipal Council authorized by the Registration Authority to inspect the premises of my dog and I shall allow that person to enter and inspect my premises at all reasonable times.

Signature of the Owner of the Pet Dog.

Annexure–C

To

The Registration Authority,
Municipal Council,
Santokhgarh (H.P.).

Attach two passport size Photographs of Applicant

Subject.—Application for Registration as Dog Breeder.

Sir,

This is to request you that I want to register as Dog Breeder in Municipal Council Santokhgarh. The Particulars are as under:—

1. Name of Dog Breeder : _____
2. Size and Layout of premises along with detail of surface, floor, number of physical barriers (Doors or gates) etc. : _____
3. Detail of staff along with qualification/experience : _____
4. Detail of Dogs : _____
5. Immunization record : _____
6. Capacity of premises : _____
7. Name and address of the Veterinary Doctor : _____
8. Veterinary Council Registration No. : _____
9. Anti Rabies Vaccination done on : _____
10. Signature of the Veterinary Doctor : _____

11. I hereby deposit Rs. 3000 /- in cash, with the request to register as Dog Breeder in Municipal Council records.

12. I hereby undertake to follow all guidelines mentioned in "The Santokhgarh Municipal Council (Registration and Control of Pet Dogs) Bye-Laws, 2026".

Dated:_____

Signature of the Applicant
Name:_____
House Address: _____
_____
_____

Contact No._____

FOR OFFICE USE ONLY

Receipt No. _____

Date:_____

Number allotted to Dog Breeder:_____

Signature of Issuing Officer.

Annexure–D

Attach two passport size Photographs of Applicant

To

The Registration Authority,
Municipal Council,
Santokhgarh (H.P.).

Subject.—Application for Registration of Dog Care Center.

Sir,

This is to request you that I want to register Dog Care Centre namely…….. at……Ward No……...Municipal Council Santokhgarh. The particulars of Dog Care Centre are as under:—

1. Name of Dog Care Centre :_____
2. Size and Layout of premises along with detail of surface,: floor, number of Physical barriers (Doors or gates) etc. _____
3. Detail of staff along with qualification/experience :_____
4. Capacity of premises :_____
5. I hereby deposit Rs. 3,000/- in cash, with the request to register Dog Care Centre in Municipal Council records.
6. I hereby undertake to follow all guidelines mentioned in "The Santokhgarh Municipal Council, (Registration and Control of Pet Dogs) Bye-Laws, 2026".

Dated:_____

Signature of the Applicant
Name:_____
House Address: _____
_____
_____

Contact No._____

FOR OFFICE USE ONLY

Receipt No. _____

Date: _____

Number allotted to Dog Care Centre: _____

Signature of Issuing Officer

सामाजिक न्याय एवं अधिकारिता विभाग

अधिसूचना

शिमला–171 002, दिनांक 17 मार्च, 2026

संख्याः एस.जे.ई.–ए–एफ(10)–2 / 2019.—हिमाचल प्रदेश के राज्यपाल, हिमाचल प्रदेश प्रारम्भिक बाल्यावस्था देख–रेख और शिक्षा केन्द्र (रजिस्ट्रीकरण और विनियमन) अधिनियम, 2017 (2018 का अधिनियम संख्यांक 10) की धारा 27 की उप–धारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, पूर्वोक्त अधिनियम के उपबन्धों को कार्यान्वित करने के लिए निम्नलिखत नियम बनाते हैं, अर्थातः–

1. **संक्षिप्त नाम और प्रारम्भ.**—(1) इन नियमों का संक्षिप्त नाम बाल्यावस्था देख–रेख और शिक्षा केन्द्र (रजिस्ट्रीकरण और विनियमन) नियम, 2026 है।

(2) ये नियम राजपत्र (ई–गजट), हिमाचल प्रदेश में इनके प्रकाशन की तारीख या अधिनियम के प्रारम्भ की तारीख, इनमें से जो भी पश्चात्वर्ती हो, प्रवृत्त होंगे।

2. **परिभाषाएं .**—(1) इन नियमों में, जब तक विषय या संदर्भ से अन्यथा अपेक्षित न हों.–

(i) "अधिनियम" से, हिमाचल प्रदेश प्रारम्भिक बाल्यावस्था देख–रेख और शिक्षा केन्द्र (रजिस्ट्रीकरण और विनियमन) अधिनियम, 2017 अभिप्रेत है।

(ii) "प्रारूप" से, इन नियमों से संलग्न प्रारूप अभिप्रेत है।

(iii) "धारा" से, अधिनियम की कोई धारा अभिप्रेत है।

(2) ऐसे अन्य सब शब्दों और पदों के, जो इसमें प्रयुक्त हैं किन्तु परिभाषित नहीं हैं, और हिमाचल प्रदेश प्रारम्भिक बाल्यावस्था देख–रेख और शिक्षा केन्द्र (रजिस्ट्रीकरण और विनियमन) अधिनियम, 2017 में परिभाषित हैं, वे ही अर्थ होंगे जो उस अधिनियम में उन्हें क्रमशः समनुदिष्ट हैं।

3. **रजिस्ट्रीकरण के लिए आवेदन.**—संस्थान, हिमाचल प्रदेश के भीतर स्थापित या विद्यमान प्रस्तावित प्रारम्भिक बाल्यावस्था देख–रेख और शिक्षा केन्द्र के रजिस्ट्रीकरण के लिए ऑनलाइन ढंग के माध्यम से आवेदन फाइल करेगाः

परन्तु निदेशक, इन नियमों की अधिसूचना की तारीख से एक मास के भीतर रजिस्ट्रीकरण और उससे सम्बन्धित अन्य विषयों के प्रयोजन के लिए ऑनलाइन पोर्टल विकसित करेगा।

4. **प्रारम्भिक बाल्यावस्था देख–रेख और शिक्षा केन्द्र का रजिस्ट्रीकरण.**—निदेशक, इन नियमों के अधीन विहित प्रारूप पर रजिस्ट्रीकरण प्रमाण–पत्र जारी करने के लिए सक्षम प्राधिकारी होगाः

परन्तु निदेशक को समय–समय पर इन नियमों के अधीन विहित प्रारूपों में संशोधन करने की शक्ति होगी।

5. **रजिस्ट्रीकरण के लिए फीस.**—(1) किसी केन्द्र के रजिस्ट्रीकरण के लिए फीस पन्द्रह हजार रुपए होगी (जिसमें से पांच हजार रुपए प्रसंस्करण फीस और दस हजार रूपए रजिस्ट्रीकरण फीस होगी) जिसे संस्थान द्वारा निदेशक के विशेष रूप से बनाए गए खाते में ऑनलाइन जमा किया जाएगा।

(2) केन्द्र के रजिस्ट्रीकरण के अस्वीकृति की दशा में, सम्बद्ध संस्थान को केवल दस हजार रुपए की रजिस्ट्रीकरण फीस वापस की जाएगीः
परन्तु यदि उक्त अस्वीकृति विभाग स्तर पर फाइल के प्रसंस्करण में विलम्ब के कारण हुई है तो प्रसंस्करण फीस आवेदक को वापस कर दी जाएगी।

6. **रजिस्ट्रीकरण के नवीनीकरण के लिए फीस.**—(1) किसी केन्द्र के रजिस्ट्रीकरण के नवीनीकरण के लिए फीस दस हजार रुपए होगी (जिसमें से पांच हजार रुपए प्रसंस्करण फीस और पांच हजार रुपए रजिस्ट्रीकरण नवीनीकरण फीस होगी) जिसे संस्थान द्वारा निदेशक के विशेष रूप से बनाए गए बचत खाते में ऑनलाइन जमा किया जाएगा।

(2) रजिस्ट्रीकरण के नवीनीकरण की अस्वीकृति की दशा में, सम्बद्ध संस्थान को केवल पांच हजार रुपए की रजिस्ट्रीकरण के नवीनीकरण की फीस वापस की जाएगीः

परन्तु यदि उक्त अस्वीकृति विभाग स्तर पर फाइल के प्रसंस्करण में विलम्ब के कारण हुई है तो प्रसंस्करण फीस आवेदक को वापस कर दी जाएगी।

7. प्रारम्भिक बाल्यावस्था देख–रेख और शिक्षा केन्द्र के रजिस्ट्रीकरण की प्रक्रिया.—(1) कोई भी संस्थान जो प्रारम्भिक बाल्यावस्था देख–रेख और शिक्षा केन्द्र के रजिस्ट्रीकरण का आशय रखती है वह प्रारूप–। में जिला कार्यक्रम अधिकारी को ऑनलाइन आवेदन प्रस्तुत करेगी।

(2) जिला कार्यक्रम अधिकारी समस्त सुसंगत दस्तावेज सहित फीस का परीक्षण करेगा और यदि वह निष्कर्ष निकालता है कि आवेदन अपूर्ण प्राप्त हुआ है, तो वह आवेदन की प्राप्ति की तारीख से पन्द्रह दिन के भीतर, कमियों के निराकरण करने के लिए टीका–टिप्पणियों सहित, आवेदन को वापस भेज देगा।

(3) यदि जिला कार्यक्रम अधिकारी निष्कर्ष निकालता है कि आवेदन सभी प्रकार से पूर्ण है, तो वह अधिनियम के उपबन्धों के अनुसार आवेदन प्राप्त होने की तारीख से एक मास की अवधि के भीतर आवेदन को निरीक्षण समिति के समक्ष रखेगा।

(4) निरीक्षण समिति निम्नलिखित प्रक्रिया के अनुसार आवेदन का दो मास के भीतर निपटान करेगीः–

(क) समिति निरीक्षण प्रपत्र / प्रारूप–4 में विस्तृत सन्नियम की अनुपालना की जांच पड़ताल करने के लिए केन्द्र का निरीक्षण करेगी। यदि समिति का समाधान होता है कि केन्द्र सन्नियमों को पूरा करता है तो वह अपनी रिपोर्ट जिला कार्यक्रम अधिकारी के माध्यम से निदेशक को भेजेगी।

(ख) (i) निरीक्षण समिति का समाधान न होने की दशा में, वह, निरीक्षण के पश्चात् दस दिन के भीतर आवेदक को कमियों सहित अपनी टीका–टिप्पणियाँ भेजेगाः

परन्तु यदि आवेदक निरीक्षण समिति द्वारा रिपोर्ट की गई समस्त कमियों का एक मास की अवधि के भीतर निराकरण कर देता है और समिति स्थल का निरीक्षण करने के पश्चात् अभिनिश्चित करती है कि आवेदक द्वारा उक्त कमियों का निराकरण कर दिया गया है, तो द्वितीय निरीक्षण किए जाने के पश्चात् दस दिन की अवधि के भीतर रिपोर्ट निदेशालय स्तरीय समिति के विचारार्थ निदेशक को प्रस्तुत की जाएगी।

(ii) यदि समिति यह निष्कर्ष निकालती है कि कमियों का निराकरण नहीं किया गया है तो समिति निदेशक को आवेदन की अस्वीकृति के लिए सिफारिश करेगी।

(5) निरीक्षण समिति की रिपोर्ट पर निदेशालय स्तर की समिति द्वारा विचार किया जाएगा और निरीक्षण समिति से कोई स्पष्टीकरण या अतिरिक्त सूचना मांगने के पश्चात्, यदि अपेक्षित हो, तो दो मास के भीतर निदेशक को आवेदन के रजिस्ट्रीकरण या अस्वीकृति की सिफारिश करेगी।

(6) निदेशक निदेशालय स्तरीय समिति की सिफारिश के आधार पर या तो प्रारूप–7 पर रजिस्ट्रीकरण प्रमाण–पत्र जारी करेगा या सिफारिश प्राप्त होने से चार सप्ताह के भीतर आवेदन को अस्वीकृत करेगा।

(7) निदेशक द्वारा किसी केन्द्र के रजिस्ट्रीकरण के इन्कार या रजिस्ट्रीकरण के नवीनीकरण प्रमाण–पत्र के प्रत्याख्यान किए जाने पर, अधिनियम की धारा 13 के अनुसार सार्वजनिक सूचना के माध्यम से जिला कार्यक्रम अधिकारी द्वारा प्रदर्शित की जाएगी।

8. यदि अवसंरचना और अन्य सुविधाएं उपलब्ध न हों तो प्रारम्भिक बाल्यावस्था देख–रेख के अस्थायी रजिस्ट्रीकरण की प्रक्रिया.—(1) कोई संस्थान / आवेदक जो एक नया केन्द्र खोलने (स्थापित करने) का आशय रखता है, वह प्रत्येक वर्ष के अगस्त से अक्तूबर मास तक अधिनियम की धारा 9 के अनुसार फीस और परियोजना प्रस्ताव सहित प्रारूप–2 में सम्बद्ध जिला कार्यक्रम अधिकारी को ऑनलाइन आवेदन करेगा।

(2) परियोजना प्रस्ताव को निम्नलिखित आवश्यकताओं का अनुपालन करना चाहिएः–

(क) भूमि और स्थल साध्यता रिपोर्ट;

(ख) स्वामित्व और भूमि का पट्टा दस्तावेज या परिसरों का किराया करार;

(ग) उपलब्ध भवन का नक्शा जिसमें कक्ष, विश्राम कक्ष, रसोई क्षेत्र, बाल अनुकूल शौचालय, दिव्यांग–अनुकूल प्रवेश द्वार और रैम्प, सुरक्षा गार्ड कक्ष, बच्चों के खेलने के लिए मैदान या इनडोर हॉल, चारदीवारी फेंसिंग स्थल तक सड़क पहुंच मार्ग आदि;

(घ) प्रस्तावित वेंटिलेशन या एयर कंडीशनर या फैन, (CCTV) क्लोज्ड सर्किट टेलीविजन की स्थापना, उपचार औषधि किट / प्राथमिक उपचार किट, एंथ्रोपोमेट्रिक उपकरण, अग्नि सुरक्षा उपाय, विष–रहित खिलौने, विद्यार्थी और कर्मचारीवृन्द के लिए फर्नीचर, सुरक्षित पेयजल की सुविधा,

(ङ) प्रस्तावित प्रबन्धन और फीस अवसंरचना सहित संक्रिया, प्रवेश प्रक्रिया, बच्चों को रखने की क्षमता, सुरक्षा ऑडिट, प्रबन्धन और शिक्षकों,

(च) प्रत्येक दस बच्चों के लिए आया / परिचर के साथ प्रस्तावित परिवहन सुविधा;

(छ) कोई अन्य प्रस्तावित उपलब्ध अवसंरचना या सुविधाएं;

(3) जिला कार्यक्रम अधिकारी आवेदन और परियोजना प्रस्ताव का परीक्षण करेगा और स्वयं का समाधान हो जाने के पश्चात् कि आवेदन समस्त बाबत से पूर्ण है, अधिनियम के उपबन्धों के अनुसार आवेदन की प्राप्ति की तारीख से एक मास की अवधि के भीतर उसे निरीक्षण समिति के समक्ष रखेगा।

(4) निरीक्षण समिति स्थल पर आवेदक के पास उपलब्ध अवसंरचना और अन्य सुविधाओं के अनुसार परियोजना प्रस्ताव का मूल्यांकन करेगी। मूल्यांकन करने के पश्चात् यदि समिति यह निष्कर्ष निकालती है कि आवेदक आगामी दो मास के भीतर अधिनियम के उपबन्धों के अनुसार अवसंरचना और अन्य सुविधाओं के सन्नियमों की अनुपालना करने की स्थिति में है, तो निरीक्षण समिति जिला कार्यक्रम अधिकारी अथवा निरीक्षण समिति के सदस्य सचिव के माध्यम से आवेदक को आगामी दो माह के भीतर सन्नियमों का अनुपालन करने के लिए सूचित करेगी। दो मास की अवधि के पश्चात् निरीक्षण समिति केन्द्र का निरीक्षण करेगी और निरीक्षण की तारीख से पन्द्रह दिन के भीतर प्रारूप–5 में अपनी रिपोर्ट निदेशक को प्रस्तुत करेगी।

(5) निरीक्षण समिति की रिपोर्ट पर निदेशक की अध्यक्षता में गठित निदेशालय स्तरीय समिति द्वारा विचार किया जाएगा और यदि अपेक्षित हो, तो निरीक्षण समिति से किसी स्पष्टीकरण या अतिरिक्त सूचना की मांग के पश्चात्, निदेशालय स्तरीय समिति दो मास की अवधि के भीतर, या तो, यथास्थिति प्रस्ताव को अस्वीकृत करने या अनंतिम रजिस्ट्रीकरण प्रदान करने की सिफारिश कर सकेगी।

(6) निदेशालय स्तरीय समिति की सिफारिश पर निदेशक, अधिनियम की धारा 10 की उप–धारा (1) के उपबन्धों के अनुसार, एक मास के भीतर या तो प्रारूप–6 में छह मास की अवधि के लिए अनंतिम रजिस्ट्रीकरण प्रमाण–पत्र प्रदान करेगा या प्रस्ताव को अस्वीकृत कर सकेगा।

9. अनंतिम रजिस्ट्रीकरण को अंतिम रजिस्ट्रीकरण में परिवर्तित करने की प्रक्रिया.—अनंतिम रजिस्ट्रीकरण को निम्नलिखित प्रक्रिया के माध्यम से अंतिम रजिस्ट्रीकरण में परिवर्तित किया जा सकेगाः– आवेदक बिना किसी फीस के प्रारूप–1 में जिला कार्यक्रम अधिकारी के समक्ष आवेदन फाइल करेगा और इन नियमों के उपबन्धों के अनुसार निरीक्षण समिति के समक्ष आवेदन रखेगा। इसके अतिरिक्त, निरीक्षण समिति, नियम–7 के अधीन यथा–अधिकथित आगामी प्रक्रिया के पश्चात् निदेशक को रिपोर्ट प्रस्तुत करेगा। अधिनियम की धारा 10 की उप–धारा (2) के अधीन प्रस्तुत की गई रिपोर्ट पर अधिनियम की धारा 11 के अनुसार निदेशक की अध्यक्षता में गठित निदेशालय स्तरीय समिति द्वारा विचार किया जाएगा और यदि उचित समझा जाए, तो निदेशक द्वारा प्रारूप–7 में अंतिम रजिस्ट्रीकरण प्रमाण–पत्र प्रस्तुत किया जा सकेगा।

10. रजिस्ट्रीकरण के नवीनीकरण की प्रक्रिया.— (1) रजिस्ट्रीकरण केन्द्र, यथास्थिति, अपने संस्थान के माध्यम से या स्वयं, रजिस्ट्रीकरण की समाप्ति से कम से कम छह मास पूर्व, केन्द्र के रजिस्ट्रीकरण के नवीनीकरण के लिए फीस सहित प्रारूप–3 में आवेदन करेगा।

(2) केन्द्र के नवीनीकरण के लिए आवेदन को केन्द्र के रजिस्ट्रीकरण के लिए नियम–7 के अधीन अधिकथित उपबन्धों के अनुसार जिला कार्यक्रम अधिकारी और निरीक्षण समिति द्वारा संसाधित किया जा सकेगा।

(3) अधिनियम की धारा 12 के उपबन्ध के अनुसार प्रारूप–8 पर रजिस्ट्रीकरण प्रमाण–पत्र निरीक्षण समिति की सिफारिश पर नवीनीकृत किया जाएगा।

11. रजिस्ट्रीकरण के लिए निरीक्षण समिति.—(1) निरीक्षण समिति का गठन निदेशक द्वारा किया जाएगा जिसमें निम्नलिखित सदस्य होंगेः–

1.	उपखंड अधिकारी (सिविल)	अध्यक्ष
2.	ब्लॉक विकास अधिकारी या उसका प्रतिनिधि	सदस्य
3.	ब्लॉक शिक्षा अधिकारी या उसका प्रतिनिधि	सदस्य
4.	ब्लॉक चिकित्सा अधिकारी या उसका प्रतिनिधि	सदस्य
5.	ग्राम पंचायत में सम्बद्ध ग्राम पंचायत प्रधान या नगर पंचायत / नगरपालिका समिति परिषद / नगर निगम में पार्षद	सदस्य
6.	आई सी डी एस का सम्बद्ध पर्यवेक्षक	सदस्य
7.	सी0डी0पी0ओ0	सदस्य सचिव

(2) प्रारम्भिक बाल्यावस्था देख–रेख और शिक्षा केन्द्र के निरीक्षण के लिए दो–तिहाई कोरम आज्ञापक है।

(3) प्रारम्भिक बाल्यावस्था देख–रेख और शिक्षा केन्द्र के रजिस्ट्रीकरण के पश्चात्, निरीक्षण समिति दो वर्ष में कम से कम एक बार या यथाशीघ्र रजिस्ट्रीकृत केन्द्र का निरीक्षण करेगी।

12. रजिस्ट्रीकरण के लिए निदेशालय स्तरीय समिति.— राज्य सरकार द्वारा अधिनियम की धारा–7 की उप–धारा (1) के उपबन्धों के अनुसार निदेशालय स्तरीय समिति का गठन किया जाएगा, जिसमें निम्नलिखित सदस्य होंगेः

1.	निदेशक, महिला एवं बाल विकास	अध्यक्ष
2.	अतिरिक्त निदेशक / संयुक्त निदेशक (प्रशासनिक)	सचिव
3.	निदेशक, स्कूल शिक्षा या उसका प्रतिनिधि	सचिव
4.	निदेशक (स्वास्थ्य) या उसका प्रतिनिधि	सचिव
5.	उप निदेशक, आई0सी0डी0एस0 और महिला एवं बाल विकास	सदस्य सचिव

निरीक्षण समिति से प्राप्त हुए प्रस्तावों के विचारण हेतु, दो–तिहाई कोरम आज्ञापक है।

13. माता–पिता अध्यापक संगम (पी.टी.ए.):

माता–पिता अध्यापक संगम (पी.टी.ए.) की प्रकृति और अवसंरचना.—(1) प्रत्येक प्रारम्भिक बाल्यवस्था देख–रेख और शिक्षा केन्द्र अपने रजिस्ट्रीकरण की तारीख से एक मास के भीतर माता–पिता

अध्यापक संगम (पी.टी.ए.) का गठन करेगा। माता–पिता अध्यापक संगम की अवसंरचना में पचास प्रतिशत माता–पिता (जिनमें कम–से–कम पच्चीस प्रतिशत माताएं होंगी) और पचास प्रतिशत अध्यापक शामिल होंगे।

(2) माता–पिता अध्यापक संगम में न्यूनतम आठ सदस्य होंगे। माता–पिता अध्यापक संगम के अध्यक्ष का चयन माता–पिता में से किया जाएगा। माता–पिता अध्यापक संगम का कार्यकाल एक वर्ष होगा। हर वर्ष नई माता–पिता अध्यापक संगम का गठन किया जाएगा।

(3) माता–पिता अध्यापक संगम का मुख्य कृत्य प्रारम्भिक बाल्यावस्था देख–रेख और शिक्षा केन्द्र में बच्चों के लिए सुरक्षित और विकासात्मक रूप से समुचित वातावरण सुनिश्चित करना होगा।

माता–पिता अध्यापक संगम यह भी सुनिश्चित करेगी कि:

(i) प्रारम्भिक बाल्यावस्था देख–रेख शिक्षा केन्द्र में अभ्यावेशित प्रत्येक बच्चे के पास आधार कार्ड है;

(ii) तीन से छह वर्ष की आयु ग्रुप के प्रत्येक बच्चे के लिए ए.पी.ए.ए. आर. ई.डी. जनित है;

(iii) भर्ती किए गए कर्मचारीवृन्द अधिनियम और नियम में अधिकथित सन्नियमों के अनुसार हैं;

(vi) केन्द्र में बच्चों की ऊँचाई एवं वजन को मापने के लिए प्रकार्य मानवमितीय (एन्थ्रोपोमेट्रिक) उपकरण है;

(vii) बढ़ते निगरानी डाटा (आयु के अनुसार वजन और आयु के अनुसार ऊँचाई) प्रत्येक मास संकलित किए हैं और निकटतम आंगनबाड़ी को प्रस्तुत किए हैं;

(4) माता–पिता अध्यापक संगम की बैठक त्रैमासिक रूप से संचालित की जाएगी और बैठकों की कार्यवाही का रिकॉर्ड अधिनियम की धारा 22 के अधीन प्राधिकृत अधिकारियों के निरीक्षण के लिए खुला रहेगा।

14. अवसंरचना और बुनियादी अपेक्षा.—(1) प्रारम्भिक बाल्यवस्था देख–रेख केन्द्र की स्वतन्त्र इमारत होनी चाहिए या तीन से छह वर्ष के ग्रुप की आयु के बच्चों के लिए पर्याप्त स्थान वाले भवन में चलाया जा सकेगा। इमारत सुरक्षित और संरक्षित होनी चाहिए और प्रारम्भिक बाल्यवस्था देख–रेख केन्द्र को खोलने के लिए निम्नलिखित मापदंडों का अनुपालन किया जाना चाहिए।

(2) प्रारम्भिक बाल्यवस्था देख–रेख केन्द्र में मानक इनडोर क्लासरूम स्थान अधिकतम बीस बच्चों के लिए न्यूनतम अट्ठाईस वर्गमीटर होगा। बच्चों की संख्या से ज्यादा (उच्चतर) की दशा में प्रति बच्चा 1.4 वर्ग मीटर का गुणन कारक लागू होगा।

(3) सन्नियम : बीस बच्चों के लिए 900–1400 वर्ग फुट :

परन्तु कि यदि किसी भौगोलिक मजबूरी के कारण, बाहरी क्षेत्र उपलब्ध नहीं है तो उक्त (i) के अतिरिक्त में, बच्चों के लिए खेल क्षेत्र के रूप में कम–से–कम छह सौ वर्ग फुट का इनडोर स्थान उपलब्ध कराया जाना अपेक्षित होगा।

(4) प्रारम्भिक बाल्यवस्था देख–रेख केन्द्र में कर्मचारीवृन्दों के लिए पर्याप्त स्थान, शयन स्थल, विश्राम सुविधा, शौचालय, रसोईघर, वॉश बेशिन, सिंक, खिलौनों सहित खेल क्षेत्र, पुस्तकालय, गुड़िया एवं नाट्य / भूमिका–अभिनय क्षेत्र, प्रकटीकरण क्षेत्र, ब्लॉक इमारत क्षेत्र, मैनिपुलेटिव सामग्री क्षेत्र, कला क्षेत्र और म्यूजिक एवं मूवमेंट क्षेत्र होना चाहिए जो कि राष्ट्रीय शैक्षिक अनुसंधान एवं प्रशिक्षण परिषद् द्वारा समय–समय पर जारी "प्री–स्कूल शिक्षा हेतु दिशा–निर्देश" के अनुरूप हों।

(5) शौचालय बाल–अनुकूल होना चाहिए और उनमें नियमित जलापूर्ति, हाथ धोने की सुविधा एवं स्वच्छ तौलिये आवश्यक होने चाहिए।

(6) सुरक्षित पेयजल, औषधि किट / प्राथमिक उपचार किट, (सी.सी.टी.वी.) क्लोज्ड सर्किट टेलीविजन और एन्थ्रोपोमेट्रिक उपकरणों की सुविधा होगी।

(7) प्रत्येक प्रारम्भिक बाल्यवस्था देख–रेख केन्द्र में निःशक्त व्यक्ति (समान अवसर, अधिकार संरक्षण और पूर्ण भागीदारी) अधिनियम, 1995 तथा दिव्यांगजन अधिकार अधिनियम, 2016 में अन्तर्विष्ट उपबन्धों के अनुसार नामांकित समस्त बच्चों के लिए चारदीवारी या बाड़ या रेलिंग, बाल अनुकूल मंच, बाधा मुक्त पहुंच होनी चाहिए।

15. प्रचालन संबंधी समय और फीस अवसंरचना.—प्रत्येक प्रारम्भिक बाल्यावस्था देख–रेख केन्द्र, निदेशक द्वारा जारी किए गए निर्देशों के अनुसार प्रत्येक कार्य दिवस पर खुला रहेगा और समय–समय पर अधिनियम की धारा 14 के उपबन्धों के अनुसार विभाग के साथ अपनी फीस अवसंरचना सांझा करेगी। तथापि, अधिनियम की धारा 22 के अधीन यथा प्राधिकृत विभाग के अधिकारी किसी भी समय संस्थान / केन्द्र से विद्यमान फीस अवसंरचना का रिकार्ड मंगवा सकेंगे।

16. बालक की वृद्धि और विकास का आंकलन.—प्रारम्भिक बाल्यावस्था देख–रेख केन्द्र समय–समय पर यथा पुनरीक्षित और महिला एवं बाल विकास मन्त्रालय द्वारा विकसित "आधारशिला–नेशनल करिकुलम फॉर चिल्ड्रन फ्रॉम थ्री टू सिक्स ईयर" में यथा अधिकथित श्रेणीकरण पैरामीटर को अनुसरित करेगा।

17. केन्द्र का पुनर्विलोकन और निर्धारण.— उपायुक्त और निदेशक, जिला कार्यक्रम अधिकारी केन्द्र के कृत्यों का पुनर्विलोकन और निर्धारण करेगा तथा समुचित समझे जाने पर केन्द्र से कोई भी सूचना मंगवा सकेगा।

18. शिकायत को दूर करना और उपायुक्त द्वारा शक्ति अधिरोपित करने की प्रक्रिया.— (1) क्षेत्र के उपायुक्त या तो स्वप्रेरणा से या परिवाद पर केन्द्र ने अधिनियम या नियमों के किसी उपबन्धों का उल्लंघन किया है, या तो स्वयं या किसी प्राधिकृत अधिकारी द्वारा परिवाद की अंतर्वस्तु की जांच करेगा।

(2) जहां उपायुक्त ने किसी अन्य अधिकारी को परिवाद की अंतर्वस्तु की जांच करने के लिए प्राधिकृत किया है वहां जांच रिपोर्ट एक मास की अवधि के भीतर उपायुक्त को प्रस्तुत की जानी चाहिए।

(3) जांच के आधार पर, उपायुक्त, जैसे उचित समझे, या तो परिवाद नामंजूर या परिवाद या जांच की अंतर्वस्तु का जवाब संस्थान / केन्द्र के प्रधान को फाइल करने के लिए नोटिस जारी कर सकेगा।

(4) संस्थान / केन्द्र से प्राप्त जवाब के आधार पर, उपायुक्त, अधिनियम की धारा 24 के उपबन्धों के अनुसार, सुनवाई का अवसर प्रदान किए जाने के पश्चात् समुचित आदेश पारित करेगा।

19. निदेशक द्वारा शक्ति अधिरोपित करने की प्रक्रिया.—(1) निदेशक या तो स्वप्रेरणा से या परिवाद पर कि अधिनियम या नियमों के किसी उपबन्धों का उल्लंघन किया गया है, या तो स्वयं या किसी प्राधिकृत अधिकारी द्वारा परिवाद की अंतर्वस्तु की जांच करेगा।

(2) जहां निदेशक ने किसी अन्य अधिकारी को परिवाद की अंतर्वस्तु की जांच करने के लिए प्राधिकृत किया है वहां जांच रिपोर्ट एक मास की अवधि के भीतर उपायुक्त को प्रस्तुत की जानी चाहिए ।

(3) जांच के आधार पर, निदेशक जैसे उचित समझे, या तो परिवाद नामंजूर या परिवाद या जांच की अंतर्वस्तु का जवाब संस्थान / केन्द्र के प्रधान को फाइल करने के लिए नोटिस जारी कर सकेगा।

(4) संस्थान / केन्द्र से प्राप्त जवाब के आधार पर, उपायुक्त अधिनियम की धारा 24 के उपबन्धों के अनुसार सुनवाई का अवसर प्रदान किए जाने के पश्चात् समुचित आदेश पारित करेगा।

20. पृथक लेखा शीर्ष.—इन नियमों के प्रवर्तन की तारीख से एक मास की अवधि के भीतर निदेशक द्वारा एक पृथक लेखा शीर्ष खोला जाएगा, जिसमें अधिनियम और नियमों के अधीन आने वाली समस्त फीस (रजिस्ट्रीकरण, प्रसंस्करण, नवीनीकरण) शस्तियों और अन्य प्रभारों या जुर्माने को जमा किया जाएगा। लेखा शीर्ष में इस प्रकार संगृहीत रकम ऑनलाइन रखरखाव, आंगनबाड़ी केन्द्रों और सरकारी प्री स्कूल के उत्थान और विकास के लिए या अधिनियम के उद्देश्यों की पूर्ति करने से सम्बन्धित किसी अन्य प्रयोजन के लिए उपयोग किया जा सकेगा।

21. परिवाद सुझाव बॉक्स.—परिवाद और सुझाव बॉक्स ऐसे उचित स्थान पर स्थापित किया जाएगा जो जनसाधारण की पहुंच में हो ।

आदेश द्वारा,

श्याम भगत नेगी,
अति0 मुख्य (सचिव सा0 न्याय एवं अधि0)।

प्रारूप–1
(नियम–5 और 7)

(विद्यमान प्रारम्भिक बाल्यावस्था देख–रेख और शिक्षा केन्द्र के रजिस्ट्रीकरण के लिए आवेदन)

संख्यांक नंबर	विशिष्ट				
अ.	**संस्थान का विवरण**				
1.	संस्थान का नाम				
2.	रजिस्ट्रीकरण संख्या और रजिस्ट्रीकरण तारीख				
3.	संस्थान का उद्देश्य				
4.	रजिस्ट्रीकृत कार्यालय				
5.	संस्थान का ईमेल पता				
6	संस्थान प्रमुख का नाम, पदनाम और पता				
7.	संपर्क नंबर				
8.	**संस्थान के पदाधिकारियों की सूची**	संख्यांक नंबर	नाम	पद का नाम	ईमेल आईडी
आ.	**ईसीसीई विवरण**				
1.	रजिस्ट्रीकरण किए जाने वाले ई सी सी ई केन्द्र का नाम				
2.	ई सी सी ई केन्द्र का पूरा डाक पता				

3.	ई सी सी ई केन्द्र का स्वरूप (अधिनियम की धारा–2 के अंतर्गत परिभाषित) **कृपया सही का निशान लगाएं।**		क्रैच / प्ले स्कूल / डे सेंटर किंडरगार्टन / नर्सरी स्कूल / बालबाड़ी					
4.	यदि किसी या अधिनियम के तहत पहले से रजिस्ट्रीकृत हैं, तो रजिस्ट्रीकरण संख्या प्रदान करें ।							
5.	निकटतम स्वास्थ्य केन्द्र की दूरी							
6.	ई सी सी ई केन्द्र से स्वास्थ्य केन्द्र की दूरी							
7.	निकटतम पुलिस स्टेशन							
8.	ई सी सी ई केन्द्र का समय और अवधि मानदंडः 3–4 घंटे की अवधि अधिनियम की धारा 3(ई)(1)							
9.	बच्चों को नामांकित करने की क्षमता							
10.	नामांकित बच्चों की संख्या		3 वर्ष से कम	3 से 4 वर्ष	4 से 5 वर्ष	5 से 6 वर्ष	विकलांग बच्चे	कुल बच्चे
11.	कर्मचारीवृन्द स्थिति							
	अध्यापक का नाम							
	केयर गिवर की संख्या							
	निम्नलिखित विवरण विनिर्दिष्ट करते हुए अध्यापक की पृथक अनुसूची संलग्न की जानी हैः							
	i.	नाम						
	ii.	लिंग						
	iii.	जन्म तिथि						
	iv.	अर्हता						
	v.	ई.सी.सी.ई. के अधीन प्रशिक्षक (हाँ / नहीं)						
	vi.	अनुभव, यदि कोई हो						
	निम्नलिखित विवरण विनिर्दिष्ट करते हुए केयर गिवर की पृथक अनुसूची संलग्न की जानी है।							
	i.	नाम						
	ii.	लिंग						
	iii.	जन्म तिथि						
	iv.	अर्हता						
	v.	ई.सी.सी.ई. के अधीन प्रशिक्षण (हाँ / नहीं)						
	vi.	अनुभव, यदि कोई हो						

12.	ई.सी.सी.ई. केन्द्र का क्षेत्र		
	इनडोर क्षेत्रः सन्नियमः ई.सी.सी.ई. केन्द्र में इनडोर क्लासरूम स्थान न्यूनतम 28 वर्ग मीटर होगा। यदि बालकों की संख्या 20 से अधिक है, तो 20 से अधिक प्रत्येक बालक के लिए 1.4 वर्ग मीटर प्रति बालक के गुणक फैक्टर से अतिरिक्त क्षेत्र लागू होगा।		
	आउटडोर क्षेत्रः सन्नियमः 20 बच्चों के लिए 900–1400 वर्ग फुट परन्तु यदि भौगोलिक मजबूरी के कारण आऊटडोर मैदान उपलब्ध नहीं है, तो बच्चों के लिए न्यूनतम 600 वर्ग फुट का इनडोर स्थान उपवचित किया जाएगा		
13.	ई.सी.सी.ई. केन्द्र की इमारत का विवरण और उसकी अवसंरचना		
	i.	स्वामित्व या भूमि का पट्टा दस्तावेज या परिसर का किराया करार	
	ii.	सीमा दीवार या बाड़ ,बाल अनुकूल मंच, रेलिंग और सीढ़ियां	
	iii.	खाना बनाने का क्षेत्र	
	iv.	वेंटिलेशन, पंखा या रेस्ट रूम	
	v.	बच्चों के लिए पृथक रेस्ट रूम	
	vi.	निःशक्त व्यक्ति (समान अवसर, अधिकार संरक्षण और पूर्ण भागीदारी) अधिनियम, 1995 तथा दिव्यांगजन अधिकार अधिनियम, 2016 में अन्तर्विष्ट उपबन्धों के अनुसार नामांकित समस्त बच्चों के लिए बाधा मुक्त पहुंच	
	vii.	बाल अनुकूल और दिव्यांग अनुकूल टॉयलेट	
	viii.	निम्न स्तर पर वॉश बेशिन / सिंक	
	ix.	पीने लायक, सुरक्षित और पर्याप्त जल की सुविधा	

	x.	सी.सी.टी.वी. सर्विलांस सुविधा	
	xi.	आग से सुरक्षा के उपाय और पृथक प्रवेश एवं निकास	
	xii.	परिवहन सुविधा	
14.	नियम 14 (iii) के अनुसार अवसंरचना और बुनियादी सुविधाएं		
15.	स्वास्थ्य सुविधाएं		
	i.	प्राथमिक उपचार और औषधि	
	ii.	एंथ्रोपोमेट्रिक उपकरण	
16.	3–6 वर्ष के बच्चों के लिए ई.सी.सी.ई. करिकुलम		
17.	क्या संस्थान ने अधिनियम की धारा 19 और नियम 16 में अंतर्विष्ट उपबन्धों के अनुसार आयु विशिष्ट बाल मूल्यांकन कार्ड तैयार किया गया है?		
18.	अधिनियम की धारा 14 के अनुसार फीस अवसंरचना का विवरण		
	(i)		
	(ii)		
	(iii)		
	कुल योग		
	टिप्पणीः फीस अवसंरचना में ई.सी.सी.ई. के समस्त प्रभारों को सम्मिलित किया जाएगा।		
19.	मासिक प्रभार, यदि कोई हो		
20.	बच्चों की सुरक्षा एवं संरक्षण के उपाय		
21.	कोई अन्य अतिरिक्त सूचना, जिसे आवेदक प्रस्तुत करना चाहता है		

मैं यह घोषणा करता / करती हूँ कि उक्त उल्लिखित मेरे आवेदन की अंतर्वस्तु सही है और आवेदक या उसका केन्द्र किसी भी प्रकार की ऐसी अवैध कार्यवाही में संलिप्त नहीं है, जो भविष्य में बच्चों की प्रारम्भिक बाल्यावस्था देख–रेख और शिक्षा को किसी भी प्रकार से प्रभावित या बाधित कर सके। मैं यह भी घोषणा करता / करती हूँ और समझता / समझती हूँ कि यदि उक्त आवेदन की अंतर्वस्तु किसी भी स्तर पर गलत या भ्रामक पाया जाता है तो प्रारम्भिक बाल्यावस्था देख–रेख और शिक्षा केन्द्र रद्द होने के लिए उत्तरदायी है।

तारीखः संस्थान के प्रधान के हस्ताक्षर

स्थानः पूर्ण पता

————————

प्रारूप–2

(नियम–5, 8 और 9)

(नए प्रारम्भिक बाल्यावस्था देख–रेख और शिक्षा केन्द्र के रजिस्ट्रीकरण के लिए आवेदन)

<table>
<tr><td>संख्यांक नंबर</td><td>विशिष्ट</td><td colspan="4"></td></tr>
<tr><td></td><td>अ. संस्थान का विवरण</td><td colspan="4"></td></tr>
<tr><td>1.</td><td>संस्थान का नाम</td><td colspan="4"></td></tr>
<tr><td>2.</td><td>रजिस्ट्रीकरण संख्या और तारीख</td><td colspan="4"></td></tr>
<tr><td>3.</td><td>संस्थान का उद्देश्य</td><td colspan="4"></td></tr>
<tr><td>4.</td><td>रजिस्ट्रीकृत कार्यालय</td><td colspan="4"></td></tr>
<tr><td>5.</td><td>संस्थान का ईमेल पता</td><td colspan="4"></td></tr>
<tr><td>6</td><td>संस्थान प्रमुख का नाम, पदनाम और पता</td><td colspan="4"></td></tr>
<tr><td>7.</td><td>संपर्क नंबर</td><td colspan="4"></td></tr>
<tr><td>8.</td><td>संस्थान के पदाधिकारियों की सूची</td><td colspan="4"></td></tr>
<tr><td rowspan="7"></td><td rowspan="7"></td><td>संख्यांक नंबर</td><td>नाम</td><td>पद का नाम</td><td>इमेल आईडी</td></tr>
<tr><td></td><td></td><td></td><td></td></tr>
<tr><td></td><td></td><td></td><td></td></tr>
<tr><td></td><td></td><td></td><td></td></tr>
<tr><td></td><td></td><td></td><td></td></tr>
<tr><td></td><td></td><td></td><td></td></tr>
<tr><td></td><td></td><td></td><td></td></tr>
<tr><td></td><td>आ. ईसीसीई विवरण</td><td colspan="4"></td></tr>
<tr><td>1.</td><td>रजिस्ट्रीकृत किए जाने वाले ई सी सी ई केन्द्र का नाम</td><td colspan="4"></td></tr>
<tr><td>2.</td><td>ई सी सी ई केन्द्र का पूरा डाक पता</td><td colspan="4"></td></tr>
<tr><td>3.</td><td>ई सी सी ई केन्द्र का स्वरूप(अधिनियम की धारा–2 के अंतर्गत परिभाषित)
कृप्या सही का निशान लगाएं।</td><td colspan="4">क्रैच / प्ले स्कूल / डे सेंटर किंडरगार्टन / नर्सरी स्कूल / बालबाड़ी</td></tr>
<tr><td>4.</td><td>यदि किसी या अधिनियम के तहत पहले से रजिस्ट्रीकृत हैं, तो रजिस्ट्रीकरण संख्या प्रदान करें।</td><td colspan="4"></td></tr>
<tr><td>5.</td><td>निकटतम स्वास्थ्य केन्द्र की दूरी</td><td colspan="4"></td></tr>
<tr><td>6.</td><td>ई सी सी ई केन्द्र से स्वास्थ्य केन्द्र की दूरी</td><td colspan="4"></td></tr>
<tr><td>7.</td><td>निकटतम पुलिस स्टेशन</td><td colspan="4"></td></tr>
<tr><td>8.</td><td>ई सी सी ई केन्द्र का समय और अवधि मानदंडः 3–4 घंटे की अवधि, अधिनियम की धारा 3(ई)(1)</td><td colspan="4"></td></tr>
<tr><td>9.</td><td>बच्चों को नामांकित करने की क्षमता</td><td colspan="4"></td></tr>
<tr><td>10.</td><td>कर्मचारीवृन्द स्थिति</td><td colspan="4"></td></tr>
<tr><td></td><td>अध्यापक का नाम</td><td colspan="4"></td></tr>
</table>

	केयर गिवर की संख्या		
	निम्नलिखित विवरण विनिर्दिष्ट करते हुए अध्यापक की पृथक अनुसूची संलग्न की जानी है:		
	i.	नाम	
	ii.	लिंग	
	iii.	जन्म तिथि	
	iv.	अर्हता	
	v.	ई.सी.सी.ई. के अधीन प्रशिक्षण (हाँ / नहीं)	
	vi.	अनुभव, यदि कोई हो	
	निम्नलिखित विवरण विनिर्दिष्ट करते हुए केयर गिवर की पृथक अनुसूची संलग्न की जानी है।		
	i.	नाम	
	ii.	लिंग	
	iii.	जन्म तिथि	
	iv.	अर्हता	
	v.	ई.सी.सी.ई. के अधीन प्रशिक्षण (हाँ / नहीं)	
	vi.	अनुभव, यदि कोई हो	
		यदि आवेदन जमा करने के समय कर्मचारी की नियुक्ति नहीं हुई है, तो क्या इसके लिए प्रस्ताव संलग्न किया गया है या नहीं?	
11.	ई.सी.सी.ई. केन्द्र का क्षेत्र		
	इनडोर क्षेत्रः सन्नियमः ई.सी.सी.ई. केन्द्र में इनडोर क्लास रूम स्थान न्यूनतम 28 वर्ग मीटर होगा। यदि बालकों की संख्या 20 से अधिक है, तो 20 से अधिक प्रत्येक बालक के लिए 1.4 वर्ग मीटर प्रति बालक की गुणक फेक्टर से अतिरिक्त क्षेत्र लागू होगा।		
	आऊटडोर क्षेत्रः सन्नियमः 20 बच्चों के लिए 900–1400 वर्ग फुट परन्तु यदि भौगोलिक मजबूरी के कारण आउटडोर मैदान उपलब्ध नहीं है, तो बच्चों को न्यूनतम 600 वर्ग फुट का इनडोर स्थान उपलब्ध करवाया जाएगा		
12.	ई.सी.सी.ई. केन्द्र की इमारत का विवरण और उसकी अवसंरचना		
	i.	स्वामित्व या भूमि का पट्टा दस्तावेज या परिसर का किराया करार	
	ii.	सीमा दीवाल या बाड़ ,बाल अनुकूल मंच,	

		रेलिंग और सीढ़ियां		
	iii.	खाना बनाने का क्षेत्र		
	iv.	वेंटिलेशन, पंखा या रेस्ट रूम		
	v.	बच्चों के लिए पृथक रेस्ट रूम		
	vi.	निःशक्त व्यक्ति(समान अवसर, अधिकार संरक्षण और पूर्ण भागीदारी) अधिनियम, 1995 तथा दिव्यांगजन अधिकार अधिनियम, 2016 में अन्तर्विष्ट उपबन्धों के अनुसार नामांकित समस्त बच्चों के लिए बाधा मुक्त पहुंच		
	vii.	बाल अनुकूल और दिव्यांग अनुकूल टॉयलेट		
	viii.	नीचे वॉश बेशिन / सिंक		
.....	ix.	पीने लायक, सुरक्षित और पर्याप्त जल की सुविधा		
	x.	सी.सी.टी.वी. सर्विलांस सुविधा		
	xi.	आग से सुरक्षा के उपाय और पृथक प्रवेश एवं निकास		
	xii.	परिवहन सुविधा		
13.	नियम 14 (iii) के अनुसार अवसंरचना और बुनियादी सुविधाएं			
14.	स्वास्थ्य सुविधाएं			
	i.	प्राथमिक उपचार और औषधि		
	ii.	एंथ्रोपोमेट्रिक उपकरण		
15.	3–6 वर्ष के बच्चों के लिए ई.सी.सी.ई. करिकुलम			
16.	क्या संस्थान द्वारा अधिनियम की धारा 19 और नियम 16 में अंतर्विष्ट उपबन्धों के अनुसार आयु विनिर्दिष्ट बाल निर्धारण कार्ड अभिलक्षण और तैयार किया गया है।			
17.	अधिनियम की धारा 14 के अनुसार फीस अवसंरचना का विवरण			
	(i)			
	(ii)			
	(iii)			
		कुल योग		
	टिप्पणीः फीस अवसंरचना में ई.सी.सी.ई. के समस्त प्रभारों को सम्मिलित किया जाएगा।			
18.	मासिक प्रभार यदि कोई हो			
19.	बच्चों की सुरक्षा एवं संरक्षा के उपाय			
20.	कोई अन्य अतिरिक्त सूचना, जिसे आवेदक प्रस्तुत करना चाहता है			

मैं यह घोषणा करता / करती हूँ कि उक्त उल्लिखित मेरे आवेदन की अन्तर्वस्तु सही है और आवेदक या उसका केन्द्र किसी भी प्रकार की ऐसी अवैध कार्यवाही मे संलिप्त नहीं है, जो भविष्य में बच्चों की प्रारम्भिक बाल्यावस्था देख–रेख और शिक्षा को किसी भी प्रकार से प्रभावित या बाधित कर सके। मैं यह भी घोषणा करता / करती हूँ और समझता / समझती हूँ कि उक्त आवेदन की अंतर्वस्तु किसी भी स्तर पर गलत या भ्रामक पाया जाता है तो प्रारम्भिक बाल्यावस्था देख–रेख और शिक्षा केन्द्र रद्द होने के लिए दायी है।

तारीखः संस्थान के प्रधान के हस्ताक्षर

स्थानः पूर्ण पता

————————

प्रारूप–3
(नियम–10)

(प्रारम्भिक बाल्यावस्था देख–रेख और शिक्षा केन्द्र के रजिस्ट्रीकरण के नवीनीकरण के लिए आवेदन)

संख्यांक नंबर	विशिष्ट				
	अ. संस्थान का विवरण				
1.	संस्थान का नाम				
2.	रजिस्ट्रीकरण संख्या और रजिस्ट्रीकरण तारीख				
3.	संस्थान का उद्देश्य				
4.	रजिस्ट्रीकृत कार्यालय				
5.	संस्थान का ईमेल पता				
6	संस्थान प्रमुख का नाम, पदनाम और पता				
7.	संपर्क नंबर				
8.	संस्थान के पदाधिकारियों की सूची	संख्यांक नंबर	नाम	पद का नाम	इमेल आईडी
	आ. ईसीसीई विवरण				
1.	रजिस्ट्रीकरण किए जाने वाले ई सी सी ई केन्द्र का नाम				
2.	ई सी सी ई केन्द्र का पूरा डाक पता				
3.	ई सी सी ई केन्द्र का स्वरूप(अधिनियम की धारा–2 की अंतर्गत परिभाषित) **कृप्या सही का निशान लगाएं।**	क्रेच / प्ले स्कूल / डे सेंटर किंडरगार्टेन / नर्सरी स्कूल / बालबाड़ी			
4.	यदि किसी या अधिनियम के तहत पहले से रजिस्ट्रीकृत हैं, तो रजिस्ट्रीकरण संख्या प्रदान करें ।				
5.	निकटतम स्वास्थ्य केन्द्र की दूरी				
6.	ई सी सी ई केन्द्र से स्वास्थ्य केन्द्र की दूरी				
7.	निकटतम पुलिस स्टेशन				
8.	ई सी सी ई केन्द्र का समय और अवधि मानदंड				

	: 3–4 घंटे की अवधि अधिनियम की धारा 3(ई)(1)		
9.	बच्चों को नामांकित करने की क्षमता		
10.	नामांकित बच्चों की संख्या	3 वर्ष से कम | 3 से 4 वर्ष | 4 से 5 वर्ष | 5 से 6 वर्ष | विकलांग बच्चे | कुल बच्चे	
		| | | | | |	
		| | | | | |	
11.	कर्मचारीवृन्द स्थिति		
	अध्यापक का नाम		
	केयर गिवर की संख्या		
	निम्नलिखित विवरण विनिर्दिष्ट करते हुए अध्यापक की पृथक अनुसूची संलग्न की जानी है।		
	i. नाम		
	ii. लिंग		
	iii. जन्म तिथि		
	iv. अर्हता		
	v. ई.सी.सी.ई. के अधीन प्रशिक्षण(हाँ / नहीं)		
	vi. अनुभव, यदि कोई हो		
	निम्नलिखित विवरण विनिर्दिष्ट करते हुए केयर गिवर की पृथक अनुसूची संलग्न की जानी है।		
	i. नाम		
	ii. लिंग		
	iii. जन्म तिथि		
	iv. अर्हता		
	v. ई.सी.सी.ई. के अधीन प्रशिक्षण(हाँ / नहीं)		
	vi. अनुभव, यदि कोई हो		
12.	ई.सी.सी.ई. केन्द्र का क्षेत्र		
	इनडोर क्षेत्रः सन्नियमः ई.सी.सी.ई. केन्द्र में इनडोर क्लास रूम स्थान न्यूनतम 28 वर्ग मीटर होगा। यदि बालकों की संख्या 20 से अधिक है, तो 20 से अधिक प्रत्येक बालक के लिए 1.4 वर्ग मीटर प्रति बालक की गुणक फेक्टर से अतिरिक्त क्षेत्र लागू होगा।		
	आऊटडोर क्षेत्रः सन्नियमः 20 बच्चों के लिए 900–1400 वर्ग मीटर परन्तु यदि भौगोलिक मजबूरी के कारण आऊटडोर मैदान उपलब्ध नहीं है, तो बच्चों के लिए न्यूनतम 600 वर्ग फुट का इनडोर स्थान उपवचित किया जाएगा		
13.	ई.सी.सी.ई. केन्द्र की इमारत का विवरण और उसकी अवसंरचना		
	i. स्वामित्व या भूमि का पट्टा दस्तावेज या परिसर का किराया करार		
	ii. सीमा दीवार या बाड़ ,बाल अनुकूल मंच,		

		रेलिंग और सीढ़ियां		
	iii.	खाना बनाने का क्षेत्र		
	iv.	वेंटिलेशन, पंखा या रेस्ट रूम		
	v.	बच्चों के लिए पृथक रेस्ट रूम		
	vi.	निःशक्त व्यक्ति(समान अवसर, अधिकार संरक्षण और पूर्ण भागीदारी) अधिनियम, 1995 तथा दिव्यांगजन अधिकार अधिनियम, 2016 में अन्तर्विष्ट उपबन्धों के अनुसार नामांकित समस्त बच्चों के लिए बाधा मुक्त पहुंच		
	vii.	बाल अनुकूल और दिव्यांग अनुकूल टॉयलेट		
	viii.	नीचे वॉश बेशिन / सिंक		
	ix.	पीने लायक, सुरक्षित और पर्याप्त जल की सुविधा		
	x.	सी.सी.टी.वी. सर्विलांस सुविधा		
	xi.	आग से सुरक्षा के उपाय और पृथक प्रवेश एवं निकास		
	xii.	परिवहन सुविधा		
14.	नियम 14 (iii) के अनुसार अवसंरचना और बुनियादी सुविधाएं			
15.	स्वास्थ्य सुविधाएं			
	i.	प्राथमिक उपचार और औषधि		
	ii.	एंथ्रोपोमेट्रिक उपकरण		
16.	3–6 वर्ष के बच्चों के लिए ई.सी.सी.ई. करिकुलम			
17.	क्या संस्थान द्वारा अधिनियम की धारा 19 और नियम 16 में अंतर्विष्ट उपबन्धों के अनुसार आयु विनिर्दिष्ट बाल निर्धारण कार्ड अभिलक्षण और तैयार किया गया है।			
18.	अधिनियम की धारा 14 के अनुसार शुल्क सरंचना का विवरण			
	(i)			
	(ii)			
	(iii)			
		कुल योग		
		टिप्पणः फीस अवसंरचना में ई.सी.सी.ई. के समस्त प्रभारों को सम्मिलित किया जाएगा।		
19.	मासिक प्रभार यदि कोई हो			
20.	बच्चों की सुरक्षा एवं संरक्षा के उपाय			
21.	कोई अन्य अतिरिक्त सूचना, जिसे आवेदक प्रस्तुत करना चाहता है			

मैं यह घोषणा करता / करती हूँ कि उक्त उल्लिखित मेरे आवेदन की अन्तर्वस्तु सही है और आवेदक या उसका केन्द्र किसी भी प्रकार की ऐसी अवैध कार्यवाही में संलिप्त नहीं है, जो भविष्य में बच्चों की प्रारम्भिक बाल्यावस्था देख–रेख और शिक्षा को किसी भी प्रकार से प्रभावित या बाधित कर सके। मैं यह भी

घोषणा करता / करती हूँ और समझता / समझती हूँ कि उक्त आवेदन की अंतर्वस्तु किसी भी स्तर पर गलत या भ्रामक पाया जाता है तो प्रारम्भिक बाल्यावस्था देख–रेख और शिक्षा केन्द्र रद्द होने के लिए दायी है।

तारीखः संस्थान के प्रधान के हस्ताक्षर

स्थानः पूर्ण पता

————————

प्रारूप–4
(नियम–7)

निरीक्षण समिति द्वारा देखभाल केन्द्र के निरीक्षण हेतु निरीक्षण प्रोफार्मा

1. बुनियादी जानकारी

केन्द्र का नामः
पताः
निरीक्षण की तारीख :
समिति के सदस्य :
रजिस्ट्रेशन संख्या :
भर्ती बालकों की कुल संख्याः
उपस्थित बालकों की संख्याः
शिक्षकों की संख्या :
देखभाल करने वालों / आया की संख्याः
स्थापना की तारीखः

2. अवसंरचनात्कम अपेक्षाएं

अपेक्षा	**सन्नियम**	**उपलब्धता (हां / नहीं)**	**टिप्पणी**
आंतरिक निर्मित क्षेत्र	नियम 14 के अनुसार		
बाह्य क्षेत्र उपलबध नहीं है– आंतरिक स्थान	बराबर / अनुपातिक		
चारदीवारी / तारबंदी	आज्ञापक(आवश्यक)		
हवा के लिए उचित स्थान(वातानुकूलन / पंखे)	आज्ञापक		
फर्नीचर (बालक और स्टाफ)	पर्याप्त		
अलग विश्राम कक्ष चारपाई सहित	आज्ञापक		
बाल सुलभ शौचालय	आज्ञापक		
दिव्यांग मुक्त प्रवेश	आज्ञापक		
अवरोध मुक्त प्रवेश	आज्ञापक		
सुरक्षित पेयजल	आज्ञापक		
अग्नि सुरक्षा उपकरण और प्रमाण पत्र	आज्ञापक		
दवाइयां / प्राथमिक चिकित्सा सहायता किट	आज्ञापक		
क्रियाशील सी सी टी वी	आज्ञापक		
तैनात सुरक्षा गार्ड	आज्ञापक		
वृद्धि जांच उपकरण	उपलब्ध		
सुरक्षित / अहानिकर खिलौने	उपलब्ध		

3. स्टाफ एवं अनुपात

अपेक्षा	**सन्नियम**
शिक्षक–छात्र अनुपात	1:10
प्रति कक्षा	एक शिक्षक + एक आया (3 वर्ष से कम)
अध्यापक / आया– छात्र अनुपात प्रति कक्षा	1:20 एक शिक्षक + एक आया (3 से 6 वर्ष)
बचपन पूर्वतर देखभाल केन्द्र और प्राथमिक चिकित्सा सहायता में प्रशिक्षित स्टाफ	आज्ञापक

4. परिवहन सुविधा(यदि उपलब्ध करवाई गई है)

अपेक्षाएं	**हां / नहीं**	**टिप्पणी**
यान सुरक्षा जांच और बीमा यान मे परिचारक / आया उपस्थित है		
यान में प्राथमिक चिकित्सा सहायता बाक्स अग्निशामक यंत्र उपलब्ध है		

5. स्वास्थ्य, स्वच्छता और सुरक्षा

अपेक्षाएं	**हां / नहीं**	**टिप्पणी**
भवन और शौचालयों की सफाई		
दैनिक स्वच्छता और आरोग्यता व्यवहार		
भवन की सुरक्षा लेखा परीक्षा संचालित हुई है		
बालकों के लिए व्यवहार्य और स्फूर्तिदायक वातावरण		

6. फीस और प्रवेश पद्धति

अपेक्षाएं	**अनुपालना**	**टिप्पणी**
समस्त प्रभारों सहित फीस संप्रदर्शित है		
सूचना पट्ट पर फीस संरचना संप्रदर्शित है		
लेखाओं का अनुरक्षण		
प्रवेश के लिए कोई लिखित / मौखिक परीक्षा नहीं है		
प्रवेश में कोई विभेद नहीं है		

7. अन्य शैक्षिक इकाईयों के साथ सहअस्तित्व

अपेक्षाएं	**हां / नहीं**	**टिप्पणी**
क्या प्रारम्भिक बाल्यावस्था केन्द्र उसी भवन में स्थित है जहां कक्षाएं 1 से 12 है		
यदि हां, तो क्या 3 से 6 वर्ष आयु वर्ग के बालकों के लिए अलग प्रवेश / निकास द्वार और अलग स्थान उपलब्ध है		

8. समिति की टिप्पणियां

.....

.....

.....

9. जांच समिति की सिफारिशें

☐ केन्द्र न्यूनतम मानकों को पूरा करता है

☐ केन्द्र को निम्नलिखित क्षेत्रों में सुधार की आवश्यकता है

☐ केन्द्र की रजिस्ट्रीकरण/नवीनीकरण के लिए सिफारिश नहीं है:

समिति के सदस्य के नाम, पदनाम और हस्ताक्षर

1. .....
2. .....
3. .....

तारीख: .....

टिप्पणी: निरीक्षण समिति सिफारिशें प्रस्तुत करने से पूर्व राष्ट्रीय शैक्षिक अनुसंधान एवं प्रशिक्षण परिषद् (एन.सी.ई.आर.टी.) द्वारा पूर्व विद्यालय शिक्षा संबंधी जारी अधिनियमों, नियमों और दिशानिर्देशों का परामर्श लेगी।

———————————

प्रारूप–5
(नियम–8)

प्रस्तावित प्रारम्भिक बाल्यावस्था देखभाल केन्द्र(विद्यमान अवसंरचना रहित) हेतु निरीक्षण प्रोफार्मा।

1. बुनियादी जानकारी

- आवेदक/संस्थान का नाम.....
- बचपन पूर्वतर देखभाल केन्द्र का प्रस्तावित नाम.....
- प्रस्तावित स्थल/साइट का पता.....
- निरीक्षण की तारीख.....
- समिति सदस्य.....
- परियोजना प्रस्ताव प्रस्तुत कर दिया गया है(हां/नहीं)

2. परियोजना प्रस्ताव के अनुसार भूमि और साइट की व्यवहार्यता

अपेक्षाएं	अवलोकन	टिप्पणी
परिसर भूमि का स्वामित्व, पट्टा विलेख या किराया करार	हां/नहीं	
प्रस्ताव के अनुसार कुल उपलब्ध क्षेत्र (वर्ग फुट में)		
20 बालकों के लिए न्यूनतम 28 वर्गमीटर क्षेत्र उपलब्ध करवाने की व्यवहारिकता	संभव है/संभव नहीं है	

20 बालकों के लिए 900 से 1400 वर्गफुट बाह्या खेल क्षेत्र उपलब्ध करवाने की व्यवहारिकता (या आंतरिक विकल्प)	संभव है / संभव नहीं है
चारदीवारी / तारबंदी योजना	हां / नहीं
स्थल के लिए पहुंच सड़क / मार्ग	पर्याप्त / अपर्याप्त
अधिनियम के अनुसार कोई अन्य अवसंरचनात्मक अपेक्षा	

3. प्रस्तावित अवसंरचना (भविषय की विकास क्षमता)

सुविधा	**अधिनियम के अनुसार अपेक्षा**	**प्रस्तावित योजना**	**व्यवहारिकता (हां / नहीं)**
हवा के लिए उचित स्थान वातानुकूलन / पंखे	आज्ञापक		
सी.सी.टी.वी. लगाया आज्ञापक			
देखभाल करने वाले / आया अनुपात	1 : 10		
शिक्षक अनुपात	1 : 20		
बालक सुलभ शौचालय	आज्ञापक		
दिव्यांगजन सुलभ प्रवेश और रैंप	आज्ञापक		
दवाई किट और प्राथमिक चिकित्सा सहायता	आज्ञापक		
सुरक्षित / अहानिकर खिलौने	आज्ञापक		
छात्रों और स्टाफ के लिए सुरक्षित फर्नीचर	उपलबध		
सुरक्षित / स्वच्छ पेयजल	आज्ञापक		
अवरोध मुक्त प्रवेश	आज्ञापक		
अग्निशमन सुरक्षा उपाय	आज्ञापक		
वृद्धि जांच उपकरण	आज्ञापक		
बालकों के लिए चारपाई सहित विश्राम कक्ष	आज्ञापक		

4. प्रस्तावित प्रबन्धन और संचालन

- प्रस्तावित प्रवेश क्षमता.....
.....
- प्रस्तावित प्रवेश प्रक्रिया (कोई परीक्षा / विभेद नहीं).....
- प्रस्तावित फीस संरचना.....
.....
- खातों (लेखों का प्रस्तावित अनुरक्षण).....
.....
- प्रस्तावित सुरक्षा लेखा परीक्षा योजना.....
.....
- प्रस्तावित परिवहन सुविधा (यदि है तो आया / परिचारक सहित).....

5. समिति की टिप्पणियां

क्या स्थल और प्रस्ताव समस्त आज्ञापक सुविधाओं सहित प्रारम्भिक बाल्यावस्था देखभाल केन्द्र की स्थापना का:.....

O हां, प्रस्तावित स्थल और संसाधनों में व्यवहारिक है

O व्यवहारिक है, परन्तु उपांतरणों / अतिरिक्त अपेक्षाओं सहित (सूची नीचे है)

O स्थल की सीमाओं के कारण व्यवहारिक नहीं है

टिप्पणियां:

.....

.....

.....

6. निरीक्षण समिति की सिफारिशें

O प्रस्ताव अनंतिम रजिस्ट्रीकरण / अनुमोदन के लिए प्रस्तुत है

O प्रस्ताव पर पुनर्विचार से पूर्व उपांतरण अपेक्षित है

O प्रस्ताव की सिफारिश नहीं की जाती है

7. समिति के सदस्यों के हस्ताक्षर

1.....

2.....

3.....

4.....

तारीख:

टिप्पणी: निरीक्षण समिति सिफारिशें प्रस्तुत करने से पूर्व राष्ट्रीय शैक्षिक अनुसंधान एवं प्रशिक्षण परिषद् (एन.सी.ई.आर.टी.) द्वारा पूर्व विद्यालय शिक्षा संबंधी जारी अधिनियमों, नियमों और दिशा निर्देशों का परामर्श लेगी।

प्रारूप–6

[धारा–10 (1), नियम–8]

महिला एवं बाल विकास निदेशालय,
हिमाचल प्रदेश, शिमला–4

ई सी सी ई केन्द्र का अंतिम पंजीकरण प्रमाण पत्र

निदेशालय स्तरीय समिति की अनुशंसा पर, यह प्रमाण पत्र.....(आवेदक / संस्थान का नाम और पता) को हिमाचल प्रदेश प्रारम्भिक बाल्यावस्था देखभाल एवं शिक्षा केन्द्र(पंजीकरण एवं विनियमन) अधिनियम, 2017 की नियम–8 के साथ पठित धारा–10(1) के अधीन.....(पता) पर ईसीसीई केन्द्र स्थापित करने के लिए छह महीने की अवधि के लिए निम्नलिखित शर्तों के अधीन जारी किया जाता है:

1. आवेदक / संस्थान द्वारा अधिनियम के प्रवधानों के अनुसार केन्द्र के अंतिम पंजीकरण के लिए आवेदन करने और अनुपालन करने तक अनंतिम पंजीकरण के दौरान बच्चों का नामांकन नहीं किया जाएगा।

2. ई सी सी ई केन्द्र की स्थापना हिमाचल प्रदेश बाल्यावस्था देखभाल एवं शिक्षा केन्द्र एवं विनियम अधिनियम, 2017 और उसके नियमों में निहित प्रावधानों के अनुसार की जाएगी।

3. संस्थान / केन्द्र किसी भी अवैध गतिविधि में शामिल नहीं होगा। यदि केन्द्र के अस्थायी पंजीकरण के दौरान किसी भी अवैध गतिविधि की सूचना मिलती है, तो यह अस्थायी पंजीकरण तत्काल प्रभाव से रद्द कर दिया जाएगा।

4. अनंतिम पंजीकरण केवल छह महीने की अवधि के लिए है और उसे बढ़ाया नहीं जा सकता है।

5. ई सी सी ई राज्य सरकार के सक्षम प्राधिकारी द्वारा जारी निर्देशों / आदेशों का पालन करेगा।

पंजीकरण संख्याः एचपी / ईसीसीई / वाई वाई वाई वाई / .....

तारीखः निदेशक,

स्थानः महिला बाल विकास, हिमाचल प्रदेश

सेवा में,

.....

.....

———————

प्रारूप–7
(नियम–7 और 9)

महिला एवं बाल विकास निदेशालय,
हिमाचल प्रदेश, शिमला–4

संख्याः तारीखः

ई सी सी ई केन्द्र का अंतिम पंजीकरण प्रमाण पत्र

निदेशालय स्तरीय समिति की अनुशंसा पर, यह प्रमाण पत्र.....(आवेदक / संस्थान का नाम एवं पता) को .....ईसीसीई केन्द्र.....(पता) पर संचालित करने हेतु, "हिमाचल प्रदेश प्रारम्भिक बाल्यावस्था देख–रेख एवं शिक्षा केन्द्र (रजिस्ट्रीकरण एवं विनियमन) अधिनियम, 2017" की धारा 8 / 11 सहपति नियम 7 / 9 के अंतर्गत, तीन वर्ष की अवधि के लिए (जिसमें छह माह का अस्थायी रजिस्ट्रीकरण सम्मिलित है) निम्नलिखित शर्तों के अधीन प्रदान किया जाता हैः–

1. ईसीसीई केन्द्र का संचालन "प्रारम्भिक बाल्यावस्था देखभाल एवं शिक्षा केन्द्र (रजिस्ट्रीकरण एवं विनियमन) अधिनियम, 2017" तथा उसके अंतर्गत बनाए गए नियमों के प्रावधानों के अनुसार कठोरता से किया जाएगा ।

2. संस्थान या ई सी सी ई केन्द्र के प्रमुख द्वारा अधिनियम के किसी भी उपबन्धों का उल्लंघन किए जाने की स्थिति में, अधिनियम की धारा 24 के प्रावधानों के अनुसार दंड अधिरोपित किए जाएंगे।

3. अधिनियम की धारा 21 के अंतर्गत बच्चों की सुरक्षा एवं संरक्षा से संबंधित प्रावधानों के किसी भी उल्लंघन की स्थिति में, अथवा उससे संबंधित किसी भी सुविधा में कोई अप्रिय / अवांछनीय घटना

घटित होने पर, अपराध अथवा अप्रिय घटना के कर्ता के अतिरिक्त, केन्द्र के प्रमुख एवं संस्था के प्रमुख को भी उत्तरदायी ठहराया जाएगा । इसके अतिरिक्त केन्द्र के प्रमुख एवं संस्था के प्रमुख बच्चों के विरुद्ध लापरवाही एवं अपराधों से निपटने हेतु प्रवृत्त विभिन्न लागू अधिनियमों की संबंधित धाराओं के अंतर्गत भी दायित्वग्रस्त होंगे।

4. बालकों को लैंगिक अपराधों से संरक्षण अधिनियम, 2012 के अंतर्गत किसी भी अपराध के किए जाने की स्थिति में, अधिनियम की धारा 21(10) के प्रावधानों के अनुसार केन्द्र का पंजीकरण निलंबित कर दिया जाएगा।

5. ई सी सी ई राज्य सरकार के सक्षम प्राधिकारी द्वारा समय–समय पर जारी किए गए निर्देशों / आदेशों का पालन करने हेतु बाध्य होगा ।

रजिस्ट्रीकरण संख्याः हिमाचल प्रदेश / ईसीसीई / वाई वाई वाई वाई / .....

तारीखः

निदेशक,

स्थानः

महिला बाल विकास, हिमाचल प्रदेश

सेवा में,

.....

.....

———————

प्रारूप–8

(नियम–7 और 10)

महिला एवं बाल विकास निदेशालय,
हिमाचल प्रदेश, शिमला–4

संख्याः

तारीखः

ई सी सी ई केन्द्र का रजिस्ट्रीकरण प्रमाण पत्र का नवीनीकरण

निरीक्षण समिति की अनुशंसा पर, यह प्रमाण–पत्र.....(आवेदक / संस्थान का नाम एवं पता) को .....(पता) पर ईसीसीई केन्द्र का संचालन करने हेतु, "हिमाचल प्रदेश प्रारम्भिक बाल्यावस्था देखभाल एवं शिक्षा केन्द्र (रजिस्ट्रीकरण एवं विनियमन) अधिनियम, 2017" की धारा 12 के साथ पठित नियम 7 एवं 10 के अंतर्गत, तीन वर्ष की अवधि के लिए निम्नलिखित शर्तों के अधीन प्रदान किया जाता हैः–

1. ईसीसीई केन्द्र का संचालन "प्रारम्भिक बाल्यावस्था देखभाल एवं शिक्षा केन्द्र केन्द्र (रजिस्ट्रीकरण एवं विनियमन) अधिनियम, 2017" तथा उसके अंतर्गत बनाए गए नियमों के प्रावधानों के अनुसार कठोरता से किया जाएगा ।

2. संस्थान या ईसीसीई केन्द्र के प्रमुख द्वारा अधिनियम के किसी भी उपबन्धों का उल्लंघन किए जाने की स्थिति में, अधिनियम की धारा 24 के प्रावधानों के अनुसार दंड अधिरोपित किए जाएंगे।

3. अधिनियम की धारा 21 के अंतर्गत बच्चों की सुरक्षा एवं संरक्षा से संबंधित प्रावधानों के किसी भी उल्लंघन की स्थिति में, अथवा उससे संबंधित किसी भी सुविधा में कोई अप्रिय / अवांछनीय घटना घटित होने पर, अपराध अथवा अप्रिय घटना के कर्ता के अतिरिक्त, केन्द्र के प्रमुख एवं संस्था के प्रमुख को भी उत्तरदायी ठहराया जाएगा । इसके अतिरिक्त केन्द्र के प्रमुख एवं संस्था के प्रमुख बच्चों के विरुद्ध लापरवाही एवं अपराधों से निपटने हेतु प्रवृत्त विभिन्न लागू अधिनियमों की संबंधित धाराओं के अंतर्गत भी दायित्वग्रस्त होंगे।

4. बालकों को लैंगिक अपराधों से संरक्षण अधिनियम, 2012 के अंतर्गत किसी भी अपराध के किए जाने की स्थिति में, अधिनियम की धारा 21(10) के प्रावधानों के अनुसार केन्द्र का पंजीकरण निलंबित कर दिया जाएगा।

5. ईसीसीई राज्य सरकार के सक्षम प्राधिकारी द्वारा समय–समय पर जारी किए गए निर्देशों / आदेशों का पालन करने हेतु बाध्य होगा ।

रजिस्ट्रीकरण संख्याः हिमाचल प्रदेश / ईसीसीई / वाई वाई वाई वाई / .....

तारीखः
स्थानः

निदेशक,
महिला बाल विकास, हिमाचल प्रदेश

सेवा में,

.....

.....

———————

[Authoritative English text of this Department Notification No. SJ&E-A-F(10)-2/2019 dated 17-3-2026 as required under clause (3) of Article 348 of the Constitution of India].

SOCIAL JUSTICE & EMPOWERMENT DEPARTMENT

NOTIFICATION

Shimla-171 002, 17th March, 2026

No. SJE-A-F(10)-2/2019.—In exercise of the powers conferred by sub-section (1) of Section 27 of the Himachal Pradesh Early Childhood Care and Education Centers (Registration and Regulation) Act, 2017 (Act No. 10 of 2018), the Governor of Himachal Pradesh, is pleased to make the following rules for carrying out the provisions of the Act *ibid*, namely:—

1. Short title and commencement.—(1) These rules may be called the Himachal Pradesh Early Childhood Care and Education Centers (Registration and Regulation) Rules, 2026.

(2) They shall come into force from the date of their publication in the Rajpatra (e-Gazette), Himachal Pradesh or the date of commencement of the Act, whichever is later.

2. Definitions.—(1) In these rules, unless there is anything repugnant in the subject or context :—

(i) "Act" means the Himachal Pradesh Early Childhood Care and Education Centres (Registration and Regulation) Act, 2017.

(ii) "Form" means a form appended to these rules

(iii) "Section" means a section of the Act

(2) All other words and expressions used herein but not defined in these rules but defined in the Himachal Pradesh Early Childhood Care and Education Centres (Registration and Regulation) Act, 2017, shall have the same meaning as respectively assigned to them in that Act.

3. Application for registration.—The Institution shall have to file an application for registration of the Early Childhood Care and Education Centre, proposed to be established or existing, within the State of Himachal Pradesh through online mode:

Provided that the Director shall develop the online portal for the purpose of registration and other matters related thereto within one month from the date of notification of these rules.

4. Registration of Early Childhood Care and Education center.—The Director, shall be the competent authority to issue the registration certificate on the form prescribed under these rules:

Provided that the Director shall have power to amend the Forms prescribed under these rules from time to time.

5. Fee for registration.—(1) The fee for registration of a Centre will be Rupees fifteen thousand (out of which Rupees five thousand will be processing fee and Rupees ten thousand will be registration fee) which shall be deposited online by the institution in the dedicated Account of the Director.

(2) If the registration of the Centre is rejected, only registration fee of Rupees ten thousand will be refunded to the concerned institution:

Provided that if the said rejection is due to delay of processing the file at Department level then the Processing fee shall also be refunded back to the applicant.

6. Fee for Renewal of registration.—(1) The fee for renewal of registration of a Centre will be **Rupees ten thousand** (out of which Rupees five thousand will be processing fee and Rupees Five Thousand will be registration renewal fee) which shall be deposited online by the institution in the dedicated Saving Bank Account of the Director.

(2) If the renewal of registration is rejected, only renewal registration fee Rupees five thousand will be refunded to the concerned institution:

Provided that if the said rejection is due to delay of processing the file at Department level then the Processing fee shall also be refunded back to the applicant.

7. Procedure for registration of Early Childhood Care and Education Centre.—(1) Any institution, which intends to register an Early Childhood Care and Education center, shall submit online application to the District Programme Officer in **Form-I**

(2) The District Programme Officer shall examine all the relevant documents along with the fee and if he finds that the application has been received incomplete, he shall send back the application within fifteen days with observations to remove the deficiencies.

(3) If District Programme Officer finds that the application is complete in all respects, he shall place the application before the Inspection Committee within a period of one month from the date of receipt of the application as per the provisions of the Act.

(4) The Inspection Committee shall process the application within two months as per following procedure: The Committee shall visit the Centre to check for the compliance of norms elaborated in the Inspection Performa **(Form-IV).** If the committee is satisfied that the Centre fulfils the norms, it shall send its report to the Director through District Programme Officer.

(i) In case the Inspection Committee is not satisfied, it will send its observations along with deficiencies to the applicant within ten days after inspection:

Provided that if applicant removes all deficiencies as reported by the Inspection Committee, within one month, and the Committee after visiting the spot ascertain that the deficiencies have been removed by the applicant, then the report shall be submitted to the Director for consideration of the Directorate Level Committee within ten days after conducting the second inspection.

(ii) In case the Committee finds that the deficiencies have not been removed then the Committee shall recommend for rejection of application to the Director.

(5) The report of the Inspection committee shall be considered by the Directorate level committee and after seeking any clarification or additional information from the Inspection Committee, if so required, will recommend registration or rejection of the application to the Director within two months:

Provided that where Directorate Level Committee requires or seeks any clarification or additional information from Inspection Committee then the Inspection Committee has to send that clarification/additional information to Directorate Level Committee within 15 days.

(6) On the basis of recommendation of the Directorate Level Committee, the Director shall either issue Registration of Certificate on **Form-VII** or reject the application within four weeks from receipt of recommendation.

(7) The refusal of registration or denial of renewal of Registration Certificate to a Centre by the Director, shall be displayed by the District Programme Officer through public notices, as per Section 13 of the Act.

8. Procedure for provisional registration of Early Childhood Care and Education Centre, if infrastructure and other facilities are not available.—(1) Any Institution/applicant who intends to open a new Centre shall apply online from August to October of every year on **Form-II** along with fee and project proposal to the concerned District Programme Officer as per Section 9 of the Act.

(2) The Project Proposal should comply following requirements:—

(a) land and site feasibility report;

(b) ownership or lease document of land or rent agreement of the premises;

(c) drawing of available building, rooms, rest rooms, kitchen area, child friendly toilet, disability friendly entrance and ramp, security guard room, ground or

indoor hall for playing of children, boundary wall or fencing, access to road or approach to site etc;

(d) proposed ventilation or Air Conditioner or Fan, Closed-Circuit Television installation, medicine kit or first-aid kit, anthropometric devices, fire-safety measures, non-poisonous toys, furniture for students and staff, safe drinking water facility;

(e) proposed management and operation with fee structure, admission procedure, capacity to keep children, safety audit, management and teacher;

(f) proposed transport facility with Aya or attendant for every ten children;

(g) any other proposed available infrastructure or facilities.

3. The District Programme Officer shall examine the application and project proposal and after satisfying himself that the application is complete in all respects, shall place it before the Inspection Committee within a period of one month from the date of receipt of the application as per the provisions of the Act.

4. The Inspection Committee shall evaluate the project proposal as per available infrastructure and other facility with the applicant on the site. After evaluation, if the Committee is of the opinion that the applicant is in a position to comply with the norms of infrastructure and other facilities as per provisions of the Act, within next two months, then the Inspection Committee shall inform the applicant to comply the norms in next two months through District Programme Officer or Member-Secretary of the Inspection Committee. After two months the Inspection Committee shall inspect the Centre and submit the Report on **Form –V** within fifteen days after inspection to the Director.

5. The report of the Inspection Committee shall be considered by Directorate Level Committee headed by the Director and after seeking any clarification or additional information from the Inspection Committee, if required, the Directorate Level Committee may recommend within two months either to reject the proposal or to grant provisional registration, as the case may be.

6. On the recommendation of the Directorate Level Committee the Director, shall within one month either grant Provisional Registration Certificate as per provision of Section 10(1) of the Act for a period of six months on **Form –VI** or may reject the proposal.

9. Procedure for change of provisional registration to final registration.—The provisional registration can be changed into final registration through the following process:—

The applicant shall file an application to the District Programme Officer on **Form-I,** without fee and District Programme Officer shall place the application before the Inspection Committee as per provisions of these rules. Further, the Inspection Committee, after following the procedure as laid down under rule-7, shall submit the report to the Director. The Report submitted under Section 10(2) of the Act by the Inspection Committee shall be considered by the Committee at Directorate Level headed by the Director as per Section 11 of the Act and if deemed fit, Final Registration Certificate shall be issued by the Director on **Form-VII.**

10. Procedure for renewal of registration.—(1) The registered Centre through its Institution or itself, as the case may be, shall apply on **Form-III** along with fee for renewal of registration of the Centre atleast six months before the expiry of registration.

2. The application for renewal of Centre shall be processed by the District Programme Officer and Inspection Committee as per the provisions laid down under rule-7 for Registration of Centre.

3. The Registration Certificate on **Form VIII** shall be renewed on the recommendation of the Inspection Committee as per provision of Section 12 of the Act.

11. Inspection Committee for registration.—(1) The Inspection Committee shall be constituted by the Director having following members:—

(i)	Sub-Divisional Officer (Civil)	*Chairman*
(ii)	Block Development Officer or his representative	*Member*
(iii)	Block Education Officer or his representative	*Member*
(iv)	Block Medical Officer or his representative	*Member*
(v)	Concerned Gram Panchayat Pradhan in Gram Panchayat or Councilor in Nagar Pranchayat/Municipal Committee/ Municipal Corporation	*Member*
(vi)	Concerned Supervisors of Integrated Child Development Services	*Member*
(vii)	Child Development Project Officer	*Member-Secretary*

(2) For Inspection of the Early Childhood Care and Education Centre, a quorum of two third is mandatory.

(3) After registration of Early Childhood Care and Education Centre, the Inspection Committee will inspect the registered Centres atleast once in two years or as soon as possible.

12. Directorate Level Committee for registration.—The Directorate Level Committee will be constituted as per the provisions of Section 7(1) of the Act by the State Govt. having following Members:

(i)	Director Women and Child Development	*Chairman*
(ii)	Additional Director/Joint Director (Admin.)	*Member*
(iii)	Director School Education or his representative	*Member*
(iv)	Director (Health) or his representative	*Member*
(v)	Deputy Director (ICDS) (Women and Child Development)	*Member-Secretary*

For consideration of the proposals received from the Inspection Committee, a quorum of 2/3 is mandatory.

13. Parents Teacher Association (PTA):

Nature and structure of Parents Teacher Association (PTA).—(1) Each Early Childhood Care and Education Centre shall constitute a Parents Teacher Association (PTA) within one month of its registration. The Parents Teacher Association shall constitute of 50% parents (atleast 25% mothers) and 50% Teachers.

(2) There shall be a minimum of eight members in the Parents Teacher Association. The Chairperson of Parents Teacher Association will be selected from amongst the parents. The term of Parents Teacher Association shall be one year. Every year new Parents Teacher Association will be constituted.

(3) The main function of Parents Teacher Association shall be to ensure safe, secure and developmentally appropriate environment for children in the Early Childhood Care and Education Centre.

The Parents Teacher Association shall also ensure that:—

(i) every children enrolled in Early Childhood Care and Education Centre has Aadhar Card;

(ii) the Automated Permanent Academic Account Registry identity is generated for every children in the age group of 3-6 years;

(iii) the staff recruited is as per norms laid down in the Act and rules;

(iv) health check-up of children is done atleast once in six months by the Registered Medical Practioner;

(v) the Early Childhood Care and Centre is equipped with basic First Aid & Medicine Kit;

(vi) the Centre has functional Anthropometric devices for measurement of height and weight of the children;

(vii) Growth Monitoring Data (Weight for Age and Height for Age) is captured and submitted to the nearest Anganwadi Centre every month.

(4) Meeting of Parents Teachers Association shall be conducted on quarterly basis and record of proceedings of the meetings shall be open for Inspection of the Officers authorized under Section 22 of the Act.

14. Infrastructure and basic requirement.—(1) The Early Childhood Care and Education Centre should have independent building or can be run in a building with adequate space for children in the age group of 3-6 years. The building should be safe, secure and should have complied following parameters for opening of ECCE Centre.

(2) The standard indoor classroom space in an Early Childhood Care and Education Centre shall be Minimum 28 Sq. Meter for Maximum of 20 Children. In case the number of children is higher than 20, then a multiplying factor of 1.4 sq. Meter per child will be applicable.

(3) Norms: 900-1400 Sq. feet for 20 children:

Provided that if due to any geographical constraints, the outdoor area is not available then indoor space of atleast 600sq. feet shall be required as a play area for the Children, in addition to (i) above.

(4) The Early Childhood Care and Education Centre should have adequate space for Office or Staff, sleeping or rest Facility, Toilets, Kitchen, wash basins, sink, Play area along with Toys, Book area, Doll's area and dramatic play area, Discovery area, Block building area,

Manipulative material area, Art area, Music and Movement area as per " Guidelines for Pre School Education" issued by National Council of Educational Research and Training (NCERT) from time to time.

(5) The toilet should be child friendly and must have regular water supply, hand wash facility, clean towels.

(6) There shall be facility of safe drinking water, medicine kit, Closed-Circuit Television and anthropometric devices.

(7) Every Early Childhood Care and Education Centre should have boundary wall or fencing or railing, child friendly platforms, barrier free access to all the children enrolled as per provisions contained in Persons with Disabilities (Equal opportunities, protection of rights and full participation) Act, 1996 and Rights of Persons with Disabilities Act, 2016.

(8) In every building and room of the Centre, Child Helpline number should be displayed.

(9) If Centre is providing transport facility to the children, then in every vehicle one Aya or attendant (preferably female) should be deputed for every ten children.

(10) School (Private or Govt.), where 10+2 system of Formal Education is being provided in a single building or Complex, from Class –I to Class –XII, shall also be allowed to open Early Childhood Care and Education Centre in the same building or complex, if a specific area in the said School (building or complex) having separate entry and exit for children in the age group below six years is available for running the Early Childhood Care and Education Centre:

Provided that the Secretary (Social Justice and Empowerment/Women and Child Development), Govt. of Himachal Pradesh, shall have power to amend the norms of Infrastructure and basic requirements prescribed under these Rules.

15. Operating time and fee structure.—Every Early Childhood Care and Education Centre shall remain open on every working day as per directions issued by the Director and shall share their fee structure from time to time with the Department as per provisions of Section 14 of the Act. However, the Officers of the Department as authorized under Section 22 of the Act can call the record of existing fee structure from the Institute/Centre at any time.

16. Assessment of growth and development of a child.—The Early Childhood Care and Education Centre shall follow the grading parameters as laid down in the "Aadharshila-National Curriculum for Early Childhood Care and Education, 2024 for Children from three to six years" developed by the Ministry of Women and Child Development and as revised from time to time.

17. Review and assessment of Centre.—The Deputy Commissioner, Director, District Programme Officer shall have the power to review and assess the functioning of the Centre and shall seek any information from the Centre as deemed appropriate.

18. Redressal of complaints and procedure to impose penalties by Deputy Commissioner.—(1) The Deputy Commissioner of the area either *suo moto* or on the complaint that the Institution or the Centre has contravened any of the provisions of the Act of the rules, shall enquire the contents of the complaint either by himself or through any authorized Officer.

(2) Where the Deputy Commissioner has authorized any other Officer to enquire the contents of the complaint then the enquiry report should be submitted to the Deputy Commissioner within a period of one month.

(3) On the basis of enquiry, the Deputy Commissioner, as deemed fit, may either reject the complaint or may issue notice to the head of Institute or Centre to file reply to the contents of complaint or enquiry.

(4) On the basis of the reply received from the Institution or Centre, the Deputy Commissioner shall pass an appropriate Order, after providing an opportunity of being heard, as per provisions of Section 24 of the Act.

19. Procedure to impose penalty by the Director.—(1) The Director either *suo moto* or on the complaint that the Institution or the Centre has contravened any of the provisions of the Act or the rules, shall enquire the contents of the complaint either by himself or through any authorized Officer.

(2) Where the Director has authorized any other Officer to enquire the contents of the complaint then the enquiry report should be submitted to the Director within a period of one month.

(3) On the basis of enquiry, the Director, as deemed fit, may either reject the complaint or may issue notice to the head of Institute or Centre to file reply to the contents of complaint or enquiry.

(4) On the basis of the reply received from the Institution or Centre, the Director shall pass an appropriate Order, after providing an opportunity of being heard, as per provisions of Section 24 of the Act.

20. Separate Head of Account.—A separate Head of account shall be opened by the Director within one month of enforcement of these rules, in which all fees (Registration, processing, renewal) penalties and other charges or fines covered under the Act and these rules shall be deposited. The amount so collected in the Head of Account shall be utilized for maintenance of online portal, upliftment and development of Anganwadi Centres and Government Pre Schools or for any other purpose relating to achieving the objectives of the Act.

21. Complaint and Suggestion Box.—Complaint and suggestion Box shall be installed at an appropriate place which is accessible to general public.

By order,

SHYAM BHAGAT NEGI,
Addl. Chief Secretary (SJ&E).

FORM -I
(Rule-5 and 7)

(APPLICATION FOR REGISTRATION OF EXISTING ECCE CENTER)

Sl. No.	Particular	
	A. Details of the Institution	
1.	Name of Institution	
2.	Registration Number and Date of Registration	
3.	Objective of Institution	

<table>
<tr><td>4.</td><td>Registered Office</td><td></td></tr>
<tr><td>5.</td><td>Email Address of the Institution</td><td></td></tr>
<tr><td>6.</td><td>Name, Designation and address of the Head of Institution</td><td></td></tr>
<tr><td>7.</td><td>Contact No.</td><td></td></tr>
<tr><td>8.</td><td>List of the Office bearers of the Institution</td><td>
<table>
<tr><td>Sr.No.</td><td>Name</td><td>Designation</td><td>Mobile No.</td><td>Email ID</td></tr>
<tr><td></td><td></td><td></td><td></td><td></td></tr>
<tr><td></td><td></td><td></td><td></td><td></td></tr>
</table>
</td></tr>
<tr><td></td><td>B. ECCE Details</td><td></td></tr>
<tr><td>1.</td><td>Name of ECCE Centre to be Registered</td><td></td></tr>
<tr><td>2.</td><td>Complete Postal Address of the ECCE Center</td><td></td></tr>
<tr><td>3.</td><td>Nature of the ECCE Centre (as defined under Section-2 of the Act)-please tick.</td><td>Crèche/play school/day care centre/ kindergarten/nursery school/balwadi</td></tr>
<tr><td>4.</td><td>If already registered under any existing Act, then provide Registration No.</td><td></td></tr>
<tr><td>5.</td><td>Name of Nearest Health Centre</td><td></td></tr>
<tr><td>6.</td><td>Distance of the Health Centre from the ECCE Centre</td><td></td></tr>
<tr><td>7.</td><td>Nearest Police Station</td><td></td></tr>
<tr><td>8.</td><td>Timings and duration of the ECCE Centre
Norms: 3-4 hours duration [Section 3(e)(1) of the Act]</td><td></td></tr>
<tr><td>9.</td><td>Capacity to enroll Children</td><td></td></tr>
<tr><td>10.</td><td>No. of children enrolled</td><td>
<table>
<tr><td>Below 3 years</td><td>3-4 years</td><td>4-5 years</td><td>5-6 years</td><td>Total</td><td>No. of Divyang children</td></tr>
<tr><td></td><td></td><td></td><td></td><td></td><td></td></tr>
</table>
</td></tr>
<tr><td>11.</td><td colspan="2">Staff Position</td></tr>
<tr><td></td><td>Number of Teacher</td><td></td></tr>
<tr><td></td><td>Number of Care giver</td><td></td></tr>
<tr><td></td><td>Separate Schedule of the teacher to be attached specifying following details</td><td></td></tr>
<tr><td></td><td>i. Name</td><td></td></tr>
<tr><td></td><td>ii. Gender</td><td></td></tr>
<tr><td></td><td>iii. Date of Birth</td><td></td></tr>
<tr><td></td><td>iv. Qualification</td><td></td></tr>
<tr><td></td><td>v. Trained under ECCE (Yes/No)</td><td></td></tr>
</table>

	vi. Experience if any	
	Separate Schedule of the Care giver to be attached specifying following details	
	i. Name	
	ii. Gender	
	iii. Date of Birth	
	iv. Qualification	
	v. Trained under ECCE (Yes/No)	
	vi. Experience, if any	
12.	**Area of ECCE Center**	
	Indoor Area Norms: The standard indoor classroom space in an ECCE Centre shall be Minimum 28 Sq. Meter for Maximum of 20 Children. In case the number of children is higher than 20, then a multiplying factor of 1.4 sq. Meter per child will be applicable.	
	Outdoor Area Norms:900-1400 Sq. feet for 20 children: Provided that if due to geographical constraints, the outdoor ground is not available then indoor space of at least 600sq. feet will be provided.	
	If Outdoor area is not available, then Area of the Hall (in Square feet)	
13.	**Detail of Building of ECCE Center and its infrastructure**	
	i. Ownership or lease document of land or rent agreement of the premises	
	ii. boundary wall or fencing, child friendly platforms, railings and stairs.	
	iii. cooking area	
	iv. ventilation, fan or A/C	
	v. separate rest room for Children	
	vi. barrier free access to all the children enrolled as per the provision contained in Persons with Disabilities (Equal opportunities, Protection of Rights and Full Participation) Act, 1996 and Rights of Persons with Disabilities Act, 2016	
	vii. child friendly and disabled	

	friendly toilet	
	viii. wash basin/sink at low level	
	ix. potable, safe and adequate drinking water facility	
	x. CCTV surveillance facility	
	xi. fire safety measures and separate entry and exit	
	xii. Transport facility	
14.	**Infrastructure and basic facilities as per Rule 14(iii)**	
15.	**Health Services**	
	i. First Aid and medicine kit.	
	ii. Anthropometric devices	
16.	ECCE Curriculum for 3-6 years	
17.	Has the Institute devised and prepared an Age Specific Child Assessment card as per provisions contained in Section 19 of the Act and Rule 16?	
18.	Detail of Fee structure as per Section 14 of the Act : (i) (ii) (iii) Grand Total **Note :** Fee structure shall be inclusive of all charges of ECCE Centre	
19.	Monthly Charges, if any	
20.	Measures for security & safety of children	
21.	Any other additional information, as applicant wants to submit	

I hereby declare that the contents of my above mentioned application are correct and the applicant or its Centre is not involved in any such illegal proceedings which in future may hamper the Early Childhood Care and Education of the Children. I further declare and understand that if contents of above application are found incorrect or misleading at any stage, the registration of the ECCE Centre is liable to be cancelled.

Date: *Signature of Head of the Institution.*

Place: Complete Address

FORM-II

(Rule-5 , 8 and 9)

(APPLICATION FOR REGISTRATION OF NEW ECCE CENTER)

<table>
<tr><th>Sl. No.</th><th>Particular</th><th></th></tr>
<tr><td></td><td>A. Details of the Institution</td><td></td></tr>
<tr><td>1.</td><td>Name of Institution</td><td></td></tr>
<tr><td>2.</td><td>Registration Number and Date of Registration</td><td></td></tr>
<tr><td>3.</td><td>Objective of Institution</td><td></td></tr>
<tr><td>4.</td><td>Registered Office</td><td></td></tr>
<tr><td>5.</td><td>Email Address of the Institution</td><td></td></tr>
<tr><td>6.</td><td>Name, Designation and address of the Head of Institution</td><td></td></tr>
<tr><td>7.</td><td>Contact No.</td><td></td></tr>
<tr><td>8.</td><td>List of the Office bearers of the Institution</td><td>
<table>
<tr><th>Sr. No.</th><th>Name</th><th>Designation</th><th>Mobile No.</th><th>Email ID</th></tr>
<tr><td></td><td></td><td></td><td></td><td></td></tr>
<tr><td></td><td></td><td></td><td></td><td></td></tr>
</table>
</td></tr>
<tr><td></td><td>B. ECCE Details</td><td></td></tr>
<tr><td>1.</td><td>Name of ECCE Centre to be Registered</td><td></td></tr>
<tr><td>2.</td><td>Complete Postal Address of the ECCE Center</td><td></td></tr>
<tr><td>3.</td><td>Whether Project Proposal enclosed or not ?</td><td></td></tr>
<tr><td>4.</td><td>Nature of the ECCE Centre (as defined under Section-2 the Act)- please tick</td><td>Crèche/play school/day care centre/kindergarten/nursery school/balwadi</td></tr>
<tr><td>5.</td><td>Name of Nearest Health Centre</td><td></td></tr>
<tr><td>6.</td><td>Distance of the Health Centre from the ECCE Centre</td><td></td></tr>
<tr><td>7.</td><td>Nearest Police Station</td><td></td></tr>
<tr><td>8.</td><td>Timings and duration of the ECCE Centre
Norms: 3-4 hours duration [Section 3(e)(1) of the Act]</td><td></td></tr>
<tr><td>9.</td><td>Capacity to enroll Children</td><td></td></tr>
<tr><td>10.</td><td colspan="2">Staff Position</td></tr>
<tr><td></td><td>Number of Teacher</td><td></td></tr>
<tr><td></td><td>Number of Care giver</td><td></td></tr>
</table>

	Separate Schedule of the teacher to be attached specifying following details	
	i. Name	
	ii. Gender	
	iii. Date of Birth	
	iv. Qualification	
	v. Trained under ECCE (Yes/No)	
	vi. Experience, if any	
	Separate Schedule of the Care giver to be attached specifying following details	
	i. Name	
	ii. Gender	
	iii. Date of Birth	
	iv. Qualification	
	v. Trained under ECCE (Yes/No)	
	vi. Experience if any	
	If the staff has not been appointed at the time of submission of application then whether proposal for the same has been attached or not.	
11.	**Area of ECCE Center**	
	Indoor Area Norms: The standard indoor classroom space in an ECCE Centre shall be Minimum 28 Sq. Meter for Maximum of 20 Children. In case the number of children is higher than 20, then a multiplying factor of 1.4 sq. Meter per child will be applicable.	
	Outdoor Area Norms:900—1400 Sq. feet for 20 children: Provided that if due to geographical constraints, the outdoor ground is not available then indoor space of at least 600sq. feet will be provided.	
	If Outdoor area is not available, then Area of the Hall (in Square feet)	
12.	**Detail of Building of ECCE Center and its infrastructure**	
	i. ownership or lease document of land or rent agreement of the premises	

	ii. boundary wall or fencing, child friendly platforms, railings and stairs.	
	iii. cooking area	
	iv. ventilation, fan or A/C	
	v. separate rest room for Children	
	vi. barrier free access to all the children enrolled as per the provision contained in Persons with Disabilities (Equal opportunities, Protection of Rights and Full Participation) Act, 1996 and Rights of Persons with Disabilities Act, 2016	
	vii. child friendly and disabled friendly toilet	
	viii. wash basin/sink at low level	
	ix. potable, safe and adequate drinking water facility	
	x. CCTV surveillance facility	
	xi. fire safety measures and separate entry and exit	
	xii. Transport facility	
	If, in the case of new ECCE Centre, the above facilities are not available at the time of submission of application then whether proposal for the same has been attached or not.	
13.	**Infrastructure and basic facilities as per Rule 14(iii)**	
14.	**Health Services**	
	i. First Aid and medicine kit.	
	ii. Anthropometric devices	
15.	ECCE Curriculum for 3-6 years	
16.	Has the Institute devised and prepared an Age Specific Child Assessment card as per provisions contained in Section 19 of the Act and Rule 16?	
17.	Detail of Fee structure as per Section 14 of the Act : (i) (ii) (iii) Grand Total **Note :** Fee structure shall be inclusive of all charges of ECCE	

	Centre	
18.	Monthly Charges, if any	
19.	Measures for security & safety of children	
20.	Any other additional information, as applicant wants to submit	

I hereby declare that the contents of my above mentioned application are correct and the applicant or its Centre is not involved in any such illegal proceedings which in future may hamper the Early Childhood Care and Education of the Children. I further declare and understand that if contents of above application are found incorrect or misleading at any stage, the registration of the ECCE Centre is liable to be cancelled.

Date: *Signature of Head of the Institution*.

Place: Complete Address

FORM -III

(Rule-10)

(APPLICATION FOR RENEWAL OF REGISTRATION OF AN ECCE CENTER)

<table>
<tr><th>Sl. No.</th><th>Particular</th><th></th></tr>
<tr><td></td><td>A. Details of the Institution</td><td></td></tr>
<tr><td>1.</td><td>Name of Institution</td><td></td></tr>
<tr><td>2.</td><td>Registration Number and Date of Registration</td><td></td></tr>
<tr><td>3.</td><td>Objective of Institution</td><td></td></tr>
<tr><td>4.</td><td>Registered Office</td><td></td></tr>
<tr><td>5.</td><td>Email Address of the Institution</td><td></td></tr>
<tr><td>6.</td><td>Name, Designation and address of the Head of Institution</td><td></td></tr>
<tr><td>7.</td><td>Contact No.</td><td></td></tr>
<tr><td>8.</td><td>List of the Office bearers of the Institution</td><td>
<table>
<tr><th>Sr. No.</th><th>Name</th><th>Designation</th><th>Mobile No.</th><th>Email ID</th></tr>
<tr><td></td><td></td><td></td><td></td><td></td></tr>
<tr><td></td><td></td><td></td><td></td><td></td></tr>
</table>
</td></tr>
<tr><td></td><td>B. ECCE Details</td><td></td></tr>
<tr><td>1.</td><td>Name of ECCE Centre to be Registered</td><td></td></tr>
<tr><td>2.</td><td>Complete Postal Address of the ECCE Center</td><td></td></tr>
</table>

3.	If applied for Renewal of Registration, then provide Registration No. and Date of Registration	
4.	Nature of the ECCE Centre (as defined under Section-2 of the Act)- please tick.	Crèche/play school/day care centre/kindergarten/nursery school/balwadi
5.	Name of Nearest Health Centre	
6.	Distance of the Health Centre from the ECCE Centre	
7.	Nearest Police Station	
8.	Timings and duration of the ECCE Centre Norms: 3-4 hours duration [Section 3(e)(1) of the Act]	
9.	Capacity to enroll Children	
10.	No. of children enrolled	

Below 3 years	3-4 years	4-5 years	5-6 years	Total	No. of Divyang children

11.	**Staff Position**	
	Number of Teacher	
	Number of Care giver	
	Separate Schedule of the teacher to be attached specifying following details	
	i. Name	
	ii. Gender	
	iii. Date of Birth	
	iv. Qualification	
	v. Trained under ECCE (Yes/No)	
	vi. Experience, if any	
	Separate Schedule of the Care giver to be attached specifying following details	
	i. Name	
	ii. Gender	
	iii. Date of Birth	
	iv. Qualification	
	v. Trained under ECCE (Yes/No)	
	vi. Experience, if any	

12.	**Area of ECCE Center**	
	Indoor Area Norms : The standard indoor classroom space in an ECCE Centre shall be Minimum 28 Sq. Meter for Maximum of 20 Children. In case the number of children is higher than 20, then a multiplying factor of 1.4 sq. Meter per child will be applicable	
	Outdoor Area Norms:900-1400 Sq. feet for 20 children Provided that if due to geographical constraints, the outdoor ground is not available then indoor space of at least 600 sq. feet will be provided.	
	If Outdoor area is not available, then Area of the Hall (in Square feet)	
13.	**Detail of Building of ECCE Center and its infrastructure**	
	i. ownership or lease document of land or rent agreement of the premises	
	ii. boundary wall or fencing, child friendly platforms, railings and stairs.	
	iii. cooking area	
	iv. ventilation, fan or A/C	
	v. separate rest room for Children	
	vi. barrier free access to all the children enrolled as per the provision contained in Persons with Disabilities (Equal opportunities, Protection of Rights and Full Participation) Act, 1996 and Rights of Persons with Disabilities Act, 2016	
	vii. child friendly and disabled friendly toilet	
	viii. wash basin/sink at low level	
	ix. potable, safe and adequate drinking water facility	
	x. CCTV surveillance facility	
	xi. fire safety measures and separate entry and exit	
	xii. transport facility	
14.	**Infrastructure and basic facilities as per Rule 14(iii)**	
15.	**Health Services**	

	i. First Aid and medicine kit.	
	ii. Anthropometric devices	
16.	ECCE Curriculum for 3-6 years	
17.	Has the Institute devised and prepared an Age Specific Child Assessment card as per provisions contained in Section 19 of the Act and Rule 16?	
18.	Detail of Fee structure as per Section 14 of the Act : (i) (ii) (iii) Grand Total **Note :** Fee structure shall be inclusive of all charges of ECCE Centre	
19.	Monthly Charges, if any	
20.	Measures for security & safety of children	
21.	Any other additional information, as applicant wants to submit	

I hereby declare that the contents of my above mentioned application are correct and the applicant or its Centre is not involved in any such illegal proceedings which in future may hamper the Early Childhood Care and Education of the Children. I further declare and understand that if contents of above application are found incorrect or misleading at any stage, the registration of the ECCE Centre is liable to be cancelled.

Date: *Signature of Head of the Institution*.

Place: Complete Address

FORM -IV

(Rule-7)

Inspection Performa for inspection of Early Childhood Care and Education Centre (ECCE) by Inspection Committee

1. Basic Information

Name of Centre:
Address:
Date of Inspection:
Committee Members:
Registration No.:
Total No. of Children Enrolled (3–6 yrs):
No. of Children Present:

No. of Teachers:
No. of Caregivers/Ayas:
Date of Establishment:

2. Infrastructure Requirements

Requirement	Norms	Available (Yes/No)	Remarks
Indoor built-up area	As per Rule 14		
Outdoor play area	As per Rule 14		
If outdoor not available → Indoor play space	Equivalent / proportionate		
Boundary wall / fencing	Mandatory		
Proper ventilation, AC/Fans	Mandatory		
Furniture (students & staff)	Adequate		
Separate rest room with cots	Mandatory		
Child-friendly toilets	Mandatory		
Disability-friendly entrance & ramp	Mandatory		
Barrier-free access	Mandatory		
Safe drinking water	Mandatory		
Fire safety equipment & certificate	Mandatory		
Medicine/First Aid kit	Mandatory		
CCTV cameras functional	Mandatory		
Security guard deployed	Mandatory		
Growth monitoring devices	Available		
Safe, non-poisonous toys	Available		

3. Staffing & Ratio

Requirement	Norm	Compliance	Remarks
Teacher–Child ratio	1:10		
Per Class	1 Teacher + 1 Aaya (Below 3 years)		
Teacher /Aaya–Child ratio	1:20		
Per Class	1 Teacher + 1 Aaya (3 to 6 years Children)		
Staff trained in ECCE & first aid	Mandatory		

4. Transport Facility (if provided)

Requirement	Yes/No	Remarks
Vehicle safety checked & insured		

Aya/attendant present in vehicle		
First aid box, fire extinguisher in vehicle		

5. Health, Hygiene & Safety

Requirement	**Yes/No**	**Remarks**
Cleanliness of building & toilets		
Daily hygiene & sanitation practices		
Safety audit of building conducted		
Feasible & stimulating environment for children		

6. Fee & Admission Practices

Requirement	**Compliance**	**Remarks**
Fee including all charges displayed		
Fee structure displayed on notice board		
Maintenance of accounts		
No written/oral test for admission		
No discrimination in admission		

7. Co-existence with Other Educational Units

Requirement	**Yes/No**	**Remarks**
Is ECCE centre in same building as Classes 1–12?		
If yes, whether separate entry/exit and separate space available for children in the age group of 3-6 years		

8. Committee Observations

_____

_____

_____

9. Recommendations of Inspection Committee

☐ Centre meets minimum standards

☐ Centre requires improvements in the following areas: _____

☐ Centre not recommended for registration/renewal

Name, Designation and Signatures of Committee Members*:*

1. _____

2. _____

3. _____

Date: _____

Note:—Inspection Committee shall consult the Act, Rules and 'Guidelines for Pre School Education' issued by National Council of Educational Research and Training (NCERT), before submitting recommendation.

_____

FORM -V

(Rule-8)

Inspection Performa for Proposed ECCE Centre (Without Existing Infrastructure)

1. Basic Details

- Name of Applicant / Institution: _____
- Proposed Name of ECCE Centre: _____
- Address of Proposed Site: _____
- Date of Inspection: _____
- Committee Members: _____
- Project Proposal Submitted (Yes/No): _____

2. Land & Site Feasibility as per Project Proposal :

Requirement	Observation	Remarks
Ownership or lease document of land or rent agreement of the premises	Yes / No	
Total area available as per proposal (sq. ft.)		
Feasibility of providing minimum **28 sq. meter classroom for 20 children**	Possible / Not Possible	
Feasibility of providing **900–1400 sq. ft. outdoor play area for 20 children** (or indoor alternative)	Possible / Not Possible	
Boundary wall / fencing planned	Yes / No	
Access road / approach to site	Adequate / Inadequate	
Any other infrastructural requirement as per Act		

3. Proposed Infrastructure (Future Development Potential)

Facility	Requirement as per the Act	Proposed / Planned	Feasibility (Yes/No)
Proper ventilation, AC/fan	Mandatory		
CCTV installation	Mandatory		
Security guard provision	Mandatory		
Caregiver / Aaya ratio	1:10		
Teacher ratio	1:20		
Child-friendly toilets	Mandatory		
Disability-friendly entrance & ramp	Mandatory		

Facility	Requirement as per the Act	Proposed / Planned	Feasibility (Yes/No)
Medicine kit & First Aid	Mandatory		
Non-poisonous toys	Mandatory		
Safe furniture for students & staff	Adequate		
Safe drinking water	Mandatory		
Barrier-free access	Mandatory		
Fire safety measures	Mandatory		
Growth monitoring devices	Mandatory		
Rest room with cots for children	Mandatory		

4. Proposed Management & Operations

- Proposed Admission Capacity: _____
- Proposed Admission Procedure (No test/discrimination): _____
- Proposed Fee Structure (to be displayed): _____
- Proposed Maintenance of Accounts: _____
- Proposed Safety Audit Plan: _____
- Proposed Transport Facility (if any, with Aaya/attendant): _____

5. Observations of Committee

- Whether the **site and proposal** indicate feasibility of establishing ECCE Centre with all mandatory facilities:

☐ Yes, feasible within the site & resources proposed

☐ Feasible, but with modifications/additional requirements (list below)

☐ Not feasible due to site limitations

Remarks:

_____

_____

_____

6. Recommendation of Inspection Committee

☐ Proposal is recommended for consideration of provisional registration / approval
☐ Proposal requires modifications before reconsideration
☐ Proposal not recommended

7. Signatures of Committee Members

1._____

2.

_____

3.

Date: _____

Note:—Inspection Committee shall consult the Act, Rules and 'Guidelines for Pre School Education' issued by National Council of Educational Research and Training (NCERT), before submitting recommendation.

FORM -VI

[Section -10(1), Rule-8]

Directorate of Woman and Child Development
Himachal Pradesh, Shimla-4

No. Dated:

PROVISIONAL REGISTRATION CERTIFICATE OF ECCE CENTRE

On the recommendation of Directorate Level Committee, this certificate is issued to ----------(Name and Address of the Applicant/Institution)to establish----------ECCE Centre at……..(Address)under Section-10(1), read with Rule-8 of "The Himachal Pradesh Early Childhood Care and Education Centres (Registration and Regulation) Act, 2017", for a period of Six months subject to the following conditions:

1. No enrolment of children shall be allowed during provisional registration till applicant/Institute does not comply and apply for Final Registration of the Centre as per provision of the Act.
2. The ECCE Centre shall be established in accordance of the provisions contained in the "The Himachal Pradesh Early Childhood Care and Education Centres (Registration and Regulation) Act, 2017", and Rules thereof.
3. The Institute/Centre shall not involve themselves in any illegal activity. If during provisional registration of the Centre, any illegal activity reported then this provisional registration shall be cancelled with immediate effect.
4. The provisional registration is only for a period of six months and can not be extended.
5. The ECCE Centre shall abide by the instructions/directions issued by the Competent Authority of the State Government.

Registration No.: HP/ECCE/YYYY/---------

Date: *Director,*

Place: *Women and Child Development,*
Himachal Pradesh.

To

The----------

FORM -VII

(Rule-7 and 9)

Directorate of Woman and Child Development
Himachal Pradesh, Shimla-4

No. Dated:

REGISTRATION CERTIFICATE OF ECCE CENTRE

On the recommendation of Directorate Level Committee, this certificate is issued to ----------(Name and Address of the Applicant/Institution) to run----------ECCE Centre at……..(Address) under Section-8/11 read with Rule-7/9 of "The Himachal Pradesh Early Childhood Care and Education Centres (Registration and Regulation) Act, 2017", for a period of three years (inclusive of Six months provisional registration) subject to the following conditions:

1. The ECCE Centre shall be run strictly in accordance of the provisions contained in the "Early Childhood Care and Education Centre (Registration and Regulation), Act 2017", and Rules thereof.

2. For contravention of any provisions of the Act by the Institution or Head of the ECCE Centre, the penalties shall be imposed as per the provisions of **Section 24 of the Act**.

3. In case, any violation of the provisions of Safety and Security of children under **Section 21 of the Act**, or any untoward incident occurs in the Centre or in any facility related to the Centre, the Head of the Centre and Head of the Institution shall also be held responsible, in addition to the perpetrator of the crime or untoward incident. The Head of Centre and the Head if Institution shall also be liable under concerned Sections of various Acts in place for dealing with acts of negligence and offences committed against children.

4. In case of any offence committed under the provisions of Protection of children from Sexual Offences Act, 2012, the Registration of the Centre shall be suspended as per the provisions under Section 21(10) of the Act.

5. The ECCE Centre shall abide by the instructions/directions issued by the Competent Authority of the State Government.

Registration No.: HP/ECCE/YYYY/---------

Date: *Director,*

Place: *Women and Child Development,*
Himachal Pradesh.

To

The----------

FORM-VIII

(Rule-7 and 10)

Directorate of Woman and Child Development
Himachal Pradesh, Shimla-4

No. Dated:

RENEWAL OF REGISTRATION CERTIFICATE OF ECCE CENTRE

On recommendation of the Inspection Committee, this certificate is issued to ---------- (Name and Address of the Applicant/Institution) to run----------ECCE Centre at……..(Address) under Section-12 read with Rule-7 and 10 of "The Himachal Pradesh Early Childhood Care and Education Centres (Registration and Regulation) Act, 2017", for a period of three years subject to the following conditions:

1. The ECCE Centre shall be run strictly in accordance of the provisions contained in the Early Childhood Care and Education Centre (Registration and Regulation), Act, 2017", and Rules thereof.

2. For contravention of any provisions of the Act by the Institution or Head of the ECCE Centre, the penalties shall be imposed as per the provisions of **Section 24 of the Act**.

3. In case, any violation of the provisions of Safety and Security of children under **Section 21 of the Act**, or any untoward incident occurs in the Centre or in any facility related to the Centre, the Head of the Centre and Head of the Institution shall also be held responsible, in addition to the perpetrator of the crime or untoward incident. The Head of Centre and the Head if Institution shall also be liable under concerned Sections of various Acts in place for dealing with acts of negligence and offences committed against children.

4. In case of any offence committed under the provisions of Protection of children from Sexual Offences Act, 2012, the Registration of the Centre shall be suspended as per the provisions under Section 21(10) of the Act.

5. The ECCE Centre shall abide by the instructions/directions issued by the Competent Authority of the State Government.

Registration No.: HP/ECCE/YYYY/---------

Date: *Director,*

Place: *Women and Child Development,*
Himachal Pradesh.

To

The----------

परिवहन विभाग

अधिसूचना

शिमला–171 002, 25 मार्च, 2026

संख्याः टी.पी.टी.एफ(2)-2/2021-IV-लूज.–तहसील सदर, जिला बिलासपुर, हिमाचल प्रदेश के 10 (दस) गांवों की कुल 538-13-05 बीघा (40.54 हेक्टेयर) भूमि नामतः भानुपल्ली-बिलासपुर-बैरी, न्यू ब्रॉड गेज रेलवे लाइन (52.0 किलोमीटर से 63.0 किलोमीटर) के सन्निर्माण हेतु लोक प्रयोजनार्थ अर्जन करने के लिए "भूमि अर्जन, पुनर्वासन एवं पुनर्व्यवस्थापन में उचित प्रतिकर और पारदर्शिता अधिकार अधिनियम, 2013'' **की धारा 11 के उपबन्धों के अधीन प्रारम्भिक अधिसूचना संख्याः टी.पी.टी.-एफ(2)-2/2021-**III **तारीख 29 मार्च, 2023 को जारी की गई थी;**

पूर्वोक्त अधिनियम की धारा 11 के अधीन अधिसूचना के प्रकाशन की तारीख से बारह मास की अवधि के भीतर, पूर्वोक्त अधिनियम की धारा 19 के उपबन्धों के अनुसार घोषणा की जानी अपेक्षित है;

धारा 19 की उप-धारा (7) के उपबन्धों के अधीन घोषणा जारी करने की अवधि 28-03-2024 से 27-03-2026 तक बारह-बारह महीने की अवधि के लिए दो बार बढ़ाई गई है। तथापि, कतिपय अपरिहार्य प्रशासनिक परिस्थितियों के कारण पुनर्वासन एवं पुनर्व्यवस्थापन योजना को अंतिम रूप नहीं दिया जा सका।

अतः उपरोक्त परिस्थितियों के दृष्टिगत पूर्वोक्त अधिनियम की धारा 19 के उपबन्धों के अनुसार उपरोक्त घोषणा तारीख 27-03-2026 तक बारह मास की विहित अवधि के भीतर नहीं की जा सकती और पूर्वोक्त अधिनियम की धारा 19 की उप-धारा (7) के द्वितीय परन्तुक द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए घोषणा की अधिसूचना जारी करने की अवधि को पुनः तारीख 28-03-2026 से बारह मास की अतिरिक्त अवधि के लिए एतद्द्वारा बढ़ाया जाता है।

हस्ताक्षरित/-
(आर0 डी0 नजीम),
अतिरिक्त मुख्य सचिव (परिवहन) ।

[Authoritative English text of this department Notification No. TPT-F(2)-2/2021-IV-Loose dated 25-03-2026, as required under Clause (3) of Article 348 of the Constitution of India].

TRANSPORT DEPARTMENT

NOTIFICATION

Shimla-171 002, the 25th March, 2026

No. TPT-F(2)-2/2021-IV-Loose.—WHEREAS, Preliminary Notification No. TPT-F(2)-2/2021-III, dated 29th March, 2023 had been issued under the provisions of Section 11 of "The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and

Resettlement Act, 2013" for acquisition of 538-13-05 Bigha (40.54 Hectares) land in ten Villages of Tehsil Sadar of District Bilaspur, Himachal Pradesh for public purpose, namely construction of Bhanupalli-Bilaspur-Berri, New Broad Gauge Railway line (from Km. 52.0 to Km. 63.0);

AND WHEREAS, as per the provisions of Section 19 of the Act *ibid*, the declaration is required to be made within twelve months from the date of publication of the notification under section 11 of the Act *ibid;*

AND WHEREAS, the period for issuing declaration under the provisions of sub-section (7) of Section 19 has been extended twice for a period of twelve months each from 28-03-2024 to 27-03-2026. However, the Plan for Rehabilitation & Resettlement could not be finalized due to certain unavoidable administrative circumstances;

NOW, THEREFORE, in view the above circumstances, the declaration cannot be made within the prescribed period of twelve months upto 27-03-2026 as per provisions of Section 19 of the Act *ibid.* Therefore, in exercise of powers conferred by second proviso to sub-section (7) of Section 19 of the Act *ibid,* the period of issuing notification of declaration is hereby again extended for a further period of twelve months *w.e.f.* 28-03-2026.

Sd/-

(R.D. NAZEEM),

Additonal Chief Secretary (Transport).

PLANNING DEPARTMENT

NOTIFICATION

Shimla-2, the 25th March, 2026

No. PLG (TPP) 2018-19-Misc.-Vol-I.—In continuation of this department's notification *vide* Letter No. PLG.FC(F)1-1/2018(DPDC), dated 1st April, 2023, and in view of the subsequent developments whereby the post of Chief Parliamentary Secretary (CPS) no longer exists, the matter regarding Chairpersonship of the District Planning Development and 20-Point Programme Review Committee (DPDC), Kullu has been reviewed by the Government.

Accordingly, in supersession of all previous orders/notifications to the extent relate to District Kullu, the Governer, Himachal Pradesh is pleased to nominate **Sh. Sunder Singh Thakur, Hon'ble MLA Kullu** as Chairperson of the District Planning Development and 20-Point Programme Review Committee (DPDC), Kullu.

The Chairperson shall perform all functions and duties as prescribed under the relevant guidelines/instructions governing the functioning of DPDC and 20-Point Programme Review Committee. This shall come into force with immediate effect.

By order,
Sd/-
(DEVESH KUMAR, IAS),
Pr. Secretary (Planning).

ब अदालत नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, धरवाला,
जिला चम्बा, हिमाचल प्रदेश

सन्दीप कुमार पुत्र श्री बालक राम, गांव व डाकघर मैहला, उप–तहसील धरवाला, जिला चम्बा, हिमाचल प्रदेश।

बनाम

आम जनता

उनवान मुकद्दमा.––दरख्वास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत।

इस कार्यालय में सन्दीप कुमार पुत्र श्री बालक राम, गांव व डाकघर मैहला, उप–तहसील धरवाला, जिला चम्बा ने प्रार्थना–पत्र देकर निवेदन किया है कि मेरे लड़के नामक दिनेश कुमार का जन्म दिनांक 22–04–2009 को घर पर ही हुआ है परन्तु अज्ञानतावश मेरे लड़के की जन्म तिथि को ग्राम पंचायत मैहला के जन्म / मृत्यु रजिस्टर में आज तक पंजीकृत नहीं किया गया है इसलिए जन्म तिथि को दर्ज करने के आदेश ग्राम पंचायत मैहला को दिये जावें।

अतः इस इश्तहार द्वारा आम जनता को उपरोक्त दिनेश कुमार की जन्म तिथि ग्राम पंचायत मैहला में दर्ज करने में किसी भी प्रकार का उजर व एतराज हो तो वह दिनांक 06–04–2026 तक असालतन या वकालतन हाजिर होकर लिखित व मौखिक प्रस्तुत करें। यदि उक्त तारीख तक कोई उजर व एतराज प्रस्तुत नहीं हुआ तो यह समझा जायेगा कि जन्म तिथि दर्ज करने हेतु किसी को कोई आपत्ति नहीं है तथा प्रार्थी की जन्म तिथि दर्ज करने के आदेश पारित कर दिये जायेंगे।

आज दिनांक 12–03–2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी,
उप–तहसील धरवाला, जिला चम्बा (हि0प्र0)।

————————

ब अदालत नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, धरवाला,
जिला चम्बा, हिमाचल प्रदेश

इन्द्र सिंह पुत्र श्री रूप सिंह, निवासी गांव पाकला, डाकघर बकाण, उप–तहसील धरवाला, जिला चम्बा, हिमाचल प्रदेश।

बनाम

आम जनता

उनवान मुकद्दमा.––दरख्वास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत।

इस कार्यालय में इन्द्र सिंह पुत्र श्री रूप सिंह, निवासी गांव पाकला, डाकघर बकाण, उप–तहसील धरवाला, जिला चम्बा ने प्रार्थना–पत्र देकर निवेदन किया है कि मेरा जन्म दिनांक 01–07–1964 को घर पर ही हुआ है परन्तु अज्ञानतावश मेरी जन्म तिथि को ग्राम पंचायत बकाण के जन्म / मृत्यु रजिस्टर में आज तक पंजीकृत नहीं किया गया है इसलिए जन्म तिथि को दर्ज करने के आदेश ग्राम पंचायत बकाण को दिये जावें।

अतः इस इश्तहार द्वारा आम जनता को उपरोक्त की जन्म तिथि ग्राम पंचायत बकाण में दर्ज करने में किसी भी प्रकार का उजर व एतराज हो तो वह दिनांक 06–04–2026 तक असालतन या वकालतन हाजिर होकर लिखित व मौखिक प्रस्तुत करें। यदि उक्त तारीख तक कोई उजर व एतराज प्रस्तुत नहीं हुआ तो यह समझा जायेगा कि जन्म तिथि दर्ज करने हेतु किसी को कोई आपत्ति नहीं है तथा प्रार्थी की जन्म तिथि दर्ज करने के आदेश पारित कर दिये जायेंगे।

आज दिनांक 12–03–2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी,
उप–तहसील धरवाला, जिला चम्बा (हि0प्र0)।

————————

**ब अदालत नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, धरवाला,
जिला चम्बा, हिमाचल प्रदेश**

चरणो देवी पुत्री श्री माधो, गांव व डाकघर बकाण, उप–तहसील धरवाला, जिला चम्बा, हिमाचल प्रदेश

बनाम

आम जनता

उनवान मुकद्दमा.––दरख्वास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत।

इस कार्यालय में चरणो देवी पुत्री श्री माधो, गांव व डाकघर बकाण, उप–तहसील धरवाला, जिला चम्बा ने प्रार्थना–पत्र देकर निवेदन किया है कि मेरा जन्म दिनांक 01–07–1963 को घर पर ही हुआ है परन्तु अज्ञानतावश मेरी जन्म तिथि को ग्राम पंचायत बकाण के जन्म / मृत्यु रजिस्टर में आज तक पंजीकृत नहीं किया गया है इसलिए जन्म तिथि को दर्ज करने के आदेश ग्राम पंचायत बकाण को दिये जावें।

अतः इस इश्तहार द्वारा आम जनता को उपरोक्त की जन्म तिथि ग्राम पंचायत बकाण में दर्ज करने में किसी भी प्रकार का उजर व एतराज हो तो वह दिनांक 06–04–2026 तक असालतन या वकालतन हाजिर होकर लिखित व मौखिक प्रस्तुत करें। यदि उक्त तारीख तक कोई उजर व एतराज प्रस्तुत नहीं हुआ तो यह समझा जायेगा कि जन्म तिथि दर्ज करने हेतु किसी को कोई आपत्ति नहीं है तथा प्रार्थिया की जन्म तिथि दर्ज करने के आदेश पारित कर दिये जायेंगे।

आज दिनांक 12–03–2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी,
उप–तहसील धरवाला, जिला चम्बा (हि0प्र0)।

————————

**ब अदालत नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, धरवाला,
जिला चम्बा, हिमाचल प्रदेश**

जरमो पुत्र श्री माधो, गांव धंधली, डाकघर किलोड, उप–तहसील धरवाला, जिला चम्बा, हिमाचल प्रदेश

बनाम

आम जनता

उनवान मुकद्दमा.––दरख्वास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत।

इस कार्यालय में जरमो पुत्र श्री माधो, गांव धंधली, डाकघर किलोड, उप–तहसील धरवाला, जिला चम्बा ने प्रार्थना–पत्र देकर निवेदन किया है कि मेरा जन्म दिनांक 01–07–1974 को घर पर ही हुआ है परन्तु अज्ञानतावश मेरी जन्म तिथि को ग्राम पंचायत किलोड के जन्म / मृत्यु रजिस्टर में आज तक पंजीकृत नहीं किया गया है इसलिए जन्म तिथि को दर्ज करने के आदेश ग्राम पंचायत किलोड को दिये जावें।

अतः इस इश्तहार द्वारा आम जनता को उपरोक्त की जन्म तिथि ग्राम पंचायत किलोड में दर्ज करने में किसी भी प्रकार का उजर व एतराज हो तो वह दिनांक 06–04–2026 तक असालतन या वकालतन हाजिर होकर लिखित व मौखिक प्रस्तुत करें। यदि उक्त तारीख तक कोई उजर व एतराज प्रस्तुत नहीं हुआ तो यह समझा जायेगा कि जन्म तिथि दर्ज करने हेतु किसी को कोई आपत्ति नहीं है तथा प्रार्थी की जन्म तिथि दर्ज करने के आदेश पारित कर दिये जायेंगे।

आज दिनांक 12–03–2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी,
उप–तहसील धरवाला, जिला चम्बा (हि0प्र0)।

————————

**ब अदालत नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, धरवाला,
जिला चम्बा, हिमाचल प्रदेश**

विशनो देवी पुत्री श्री अमरो, गांव सपोग, डाकघर किलोड, उप–तहसील धरवाला, जिला चम्बा, हिमाचल प्रदेश।

बनाम

आम जनता

उनवान मुकद्दमा.––दरख्वास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत।

इस कार्यालय में विशनो देवी पुत्री श्री अमरो, गांव सपोग, डाकघर किलोड, उप–तहसील धरवाला, जिला चम्बा ने प्रार्थना–पत्र देकर निवेदन किया है कि मेरा जन्म दिनांक 01–01–1996 को घर पर ही हुआ है परन्तु अज्ञानतावश मेरी जन्म तिथि को ग्राम पंचायत किलोड के जन्म / मृत्यु रजिस्टर में आज तक पंजीकृत नहीं किया गया है इसलिए जन्म तिथि को दर्ज करने के आदेश ग्राम पंचायत किलोड को दिये जावें।

अतः इस इश्तहार द्वारा आम जनता को उपरोक्त की जन्म तिथि ग्राम पंचायत किलोड में दर्ज करने में किसी भी प्रकार का उजर व एतराज हो तो वह दिनांक 06–04–2026 तक असालतन या वकालतन हाजिर होकर लिखित व मौखिक प्रस्तुत करें। यदि उक्त तारीख तक कोई उजर व एतराज प्रस्तुत नहीं हुआ तो यह समझा जायेगा कि जन्म तिथि दर्ज करने हेतु किसी को कोई आपत्ति नहीं है तथा प्रार्थी की जन्म तिथि दर्ज करने के आदेश पारित कर दिये जायेंगे।

आज दिनांक 12–03–2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी,
उप–तहसील धरवाला, जिला चम्बा (हि0प्र0)।

**ब अदालत नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, धरवाला,
जिला चम्बा, हिमाचल प्रदेश**

प्रीतो पुत्री श्री मुन्शी, गांव हिपली, डाकघर प्रीणा, उप–तहसील धरवाला, जिला चम्बा, हिमाचल प्रदेश।

बनाम

आम जनता

उनवान मुकद्दमा.––दरख्वास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत।

इस कार्यालय में प्रीतो पुत्री श्री मुन्शी, गांव हिपली, डाकघर प्रीणा, उप–तहसील धरवाला, जिला चम्बा ने प्रार्थना–पत्र देकर निवेदन किया है कि मेरा जन्म दिनांक 20–04–1978 को घर पर ही हुआ है परन्तु अज्ञानतावश मेरी जन्म तिथि को ग्राम पंचायत प्रीणा के जन्म / मृत्यु रजिस्टर में आज तक पंजीकृत नहीं किया गया है इसलिए जन्म तिथि को दर्ज करने के आदेश ग्राम पंचायत प्रीणा को दिये जावें।

अतः इस इश्तहार द्वारा आम जनता को उपरोक्त की जन्म तिथि ग्राम पंचायत प्रीणा में दर्ज करने में किसी भी प्रकार का उजर व एतराज हो तो वह दिनांक 06–04–2026 तक असालतन या वकालतन हाजिर होकर लिखित व मौखिक प्रस्तुत करें। यदि उक्त तारीख तक कोई उजर व एतराज प्रस्तुत नहीं हुआ तो यह समझा जायेगा कि जन्म तिथि दर्ज करने हेतु किसी को कोई आपत्ति नहीं है तथा प्रार्थिया की जन्म तिथि दर्ज करने के आदेश पारित कर दिये जायेंगे।

आज दिनांक 12–03–2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी,
उप–तहसील धरवाला, जिला चम्बा (हि0प्र0)।

————

**ब अदालत नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, धरवाला,
जिला चम्बा, हिमाचल प्रदेश**

नीलम कुमारी पुत्री श्री महाजन राम, गांव अगाहर, डाकघर खुन्देल, उप–तहसील धरवाला, जिला चम्बा, हिमाचल प्रदेश।

बनाम

आम जनता

उनवान मुकद्दमा.––दरख्वास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत।

इस कार्यालय में नीलम कुमारी पुत्री श्री महाजन राम, गांव अगाहर, डाकघर खुन्देल, उप–तहसील धरवाला, जिला चम्बा ने प्रार्थना–पत्र देकर निवेदन किया है कि मेरा जन्म दिनांक 24–10–2001 को घर पर ही हुआ है परन्तु अज्ञानतावश मेरी जन्म तिथि को ग्राम पंचायत बलोठ के जन्म / मृत्यु रजिस्टर में आज तक पंजीकृत नहीं किया गया है इसलिए जन्म तिथि को दर्ज करने के आदेश ग्राम पंचायत बलोठ को दिये जावें।

अतः इस इश्तहार द्वारा आम जनता को उपरोक्त की जन्म तिथि गांम पंचायत बलोठ में दर्ज करने में किसी भी प्रकार का उजर व एतराज हो तो वह दिनांक 06–04–2026 तक असालतन या वकालतन हाजिर होकर लिखित व मौखिक प्रस्तुत करें। यदि उक्त तारीख तक कोई उजर व एतराज प्रस्तुत नहीं हुआ तो यह

समझा जायेगा कि जन्म तिथि दर्ज करने हेतु किसी को कोई आपत्ति नहीं है तथा प्रार्थिया की जन्म तिथि दर्ज करने के आदेश पारित कर दिये जायेंगे।

आज दिनांक 12–03–2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी,
उप–तहसील धरवाला, जिला चम्बा (हि0प्र0)।

————————

**ब अदालत नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, धरवाला,
जिला चम्बा, हिमाचल प्रदेश**

संजली पुत्री श्री रविन्द्र कुमार, गांव लोथल, डाकघर चूडी, उप–तहसील धरवाला, जिला चम्बा, हिमाचल प्रदेश।

बनाम

आम जनता

उनवान मुकद्दमा.––दरख्वास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत।

इस कार्यालय में संजली पुत्री श्री रविन्द्र कुमार, गांव लोथल, डाकघर चूडी, उप–तहसील धरवाला, जिला चम्बा ने प्रार्थना–पत्र देकर निवेदन किया है कि मेरा जन्म दिनांक 01–01–2004 को घर पर ही हुआ है परन्तु अज्ञानतावश मेरी जन्म तिथि को ग्राम पंचायत लोथल के जन्म / मृत्यु रजिस्टर में आज तक पंजीकृत नहीं किया गया है इसलिए जन्म तिथि को दर्ज करने के आदेश ग्राम पंचायत लोथल को दिये जावें।

अतः इस इश्तहार द्वारा आम जनता को उपरोक्त की जन्म तिथि ग्राम पंचायत लोथल में दर्ज करने में किसी भी प्रकार का उजर व एतराज हो तो वह दिनांक 06–04–2026 तक असालतन या वकालतन हाजिर होकर लिखित व मौखिक प्रस्तुत करें। यदि उक्त तारीख तक कोई उजर व एतराज प्रस्तुत नहीं हुआ तो यह समझा जायेगा कि जन्म तिथि दर्ज करने हेतु किसी को कोई आपत्ति नहीं है तथा प्रार्थिया की जन्म तिथि दर्ज करने के आदेश पारित कर दिये जायेंगे।

आज दिनांक 12–03–2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी,
उप–तहसील धरवाला, जिला चम्बा (हि0प्र0)।

————————

**ब अदालत नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, धरवाला,
जिला चम्बा, हिमाचल प्रदेश**

मीनू देवी पुत्री श्री दौलत राम, गांव ग्रोन्डी, डाकघर खुन्देल, उप–तहसील धरवाला, जिला चम्बा, हिमाचल प्रदेश।

बनाम

आम जनता

उनवान मुकद्दमा.––दरख्वास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत।

इस कार्यालय में मीनू देवी पुत्री श्री दौलत राम, गांव ग्रोन्डी, डाकघर खुन्देल, उप–तहसील धरवाला, जिला चम्बा ने प्रार्थना–पत्र देकर निवेदन किया है कि मेरा जन्म दिनांक 16–06–2001 को घर पर ही हुआ है परन्तु अज्ञानतावश मेरी जन्म तिथि को ग्राम पंचायत बलोठ के जन्म / मृत्यु रजिस्टर में आज तक पंजीकृत नहीं किया गया है इसलिए जन्म तिथि को दर्ज करने के आदेश ग्राम पंचायत बलोठ को दिये जावें।

अतः इस इश्तहार द्वारा आम जनता को उपरोक्त की जन्म तिथि ग्राम पंचायत बकाण में दर्ज करने में किसी भी प्रकार का उजर व एतराज हो तो वह दिनांक 06–04–2026 तक असालतन या वकालतन हाजिर होकर लिखित व मौखिक प्रस्तुत करें। यदि उक्त तारीख तक कोई उजर व एतराज प्रस्तुत नहीं हुआ तो यह समझा जायेगा कि जन्म तिथि दर्ज करने हेतु किसी को कोई आपत्ति नहीं है तथा प्रार्थिया की जन्म तिथि दर्ज करने के आदेश पारित कर दिये जायेंगे।

आज दिनांक 12–03–2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी,
उप–तहसील धरवाला, जिला चम्बा (हि0प्र0)।

————————

**ब अदालत नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, धरवाला,
जिला चम्बा, हिमाचल प्रदेश**

बीना देवी पुत्री श्री ज्ञान सिंह, गांव कुहेड, डाकघर खुन्देल, उप–तहसील धरवाला, जिला चम्बा, हिमाचल प्रदेश

बनाम

आम जनता

उनवान मुकद्दमा.––दरख्वास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत।

इस कार्यालय में बीना देवी पुत्री श्री ज्ञान सिंह, गांव कुहेड, डाकघर खुन्देल, उप–तहसील धरवाला, जिला चम्बा ने प्रार्थना–पत्र देकर निवेदन किया है कि मेरा जन्म दिनांक 08–03–1992 को घर पर ही हुआ है परन्तु अज्ञानतावश मेरी जन्म तिथि को ग्राम पंचायत बलोठ के जन्म / मृत्यु रजिस्टर में आज तक पंजीकृत नहीं किया गया है इसलिए जन्म तिथि को दर्ज करने के आदेश ग्राम पंचायत बलोठ को दिये जावें।

अतः इस इश्तहार द्वारा आम जनता को उपरोक्त की जन्म तिथि ग्राम पंचायत बलोठ में दर्ज करने में किसी भी प्रकार का उजर व एतराज हो तो वह दिनांक 06–04–2026 तक असालतन या वकालतन हाजिर होकर लिखित व मौखिक प्रस्तुत करें। यदि उक्त तारीख तक कोई उजर व एतराज प्रस्तुत नहीं हुआ तो यह समझा जायेगा कि जन्म तिथि दर्ज करने हेतु किसी को कोई आपत्ति नहीं है तथा प्रार्थिया की जन्म तिथि दर्ज करने के आदेश पारित कर दिये जायेंगे।

आज दिनांक 12–03–2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी,
उप–तहसील धरवाला, जिला चम्बा (हि0प्र0)।

ब अदालत नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी धरवाला,
जिला चम्बा, हिमाचल प्रदेश

धर्मू पुत्र श्री भियाण राम, गांव बन्दला, डाकघर कुनेड, उप–तहसील धरवाला, जिला चम्बा, हिमाचल प्रदेश .. प्रार्थी।

बनाम

आम जनता

उनवान मुकद्दमा.––दरख्वास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत।

इस कार्यालय में धर्मू पुत्र श्री भियाण राम, गांव बन्दला, डाकघर कुनेड उप–तहसील धरवाला, जिला चम्बा ने प्रार्थना–पत्र देकर निवेदन किया है कि मेरा जन्म दिनांक 23–05–1966 को घर पर ही हुआ है परन्तु अज्ञानतावश मेरी जन्म तिथि को ग्राम पंचायत कुनेड के जन्म / मृत्यु रजिस्टर में आज तक पंजीकृत नहीं किया गया है इसलिए जन्म तिथि को दर्ज करने के आदेश ग्राम पंचायत कुनेड को दिये जावें।

अतः इस इश्तहार द्वारा आम जनता को उपरोक्त की जन्म तिथि ग्राम पंचायत कुनेड में दर्ज करने में किसी भी प्रकार का उजर व एतराज हो तो वह दिनांक 06–04–2026 तक असालतन या वकालतन हाजिर होकर लिखित व मौखिक प्रस्तुत करें। यदि उक्त तारीख तक कोई उजर व एतराज प्रस्तुत नहीं हुआ तो यह समझा जायेगा कि जन्म तिथि दर्ज करने हेतु किसी को कोई आपत्ति नहीं है तथा प्रार्थी की जन्म तिथि दर्ज करने के आदेश पारित कर दिये जायेंगे।

आज दिनांक 12–03–2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी,
उप–तहसील धरवाला, जिला चम्बा (हि0प्र0)।

————————

ब अदालत नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, धरवाला,
जिला चम्बा, हिमाचल प्रदेश

लाम्बी देवी पुत्री श्री कंठ, गांव पाकला, डाकघर बकाण, उप–तहसील धरवाला, जिला चम्बा, हिमाचल प्रदेश। .. प्रार्थिया।

बनाम

आम जनता

उनवान मुकद्दमा.––दरख्वास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत।

इस कार्यालय में लाम्बी देवी पुत्री श्री कंठ, गांव पाकला, डाकघर बकाण, उप–तहसील धरवाला, जिला चम्बा ने प्रार्थना–पत्र देकर निवेदन किया है कि मेरा जन्म दिनांक 02–04–1982 को घर पर ही हुआ है परन्तु अज्ञानतावश मेरी जन्म तिथि को ग्राम पंचायत बकाण के जन्म / मृत्यु रजिस्टर में आज तक पंजीकृत नहीं किया गया है इसलिए जन्म तिथि को दर्ज करने के आदेश ग्राम पंचायत बकाण को दिये जावें।

अतः इस इश्तहार द्वारा आम जनता को उपरोक्त की जन्म तिथि ग्राम पंचायत बकाण में दर्ज करने में किसी भी प्रकार का उजर व एतराज हो तो वह दिनांक 06–04–2026 तक असालतन या वकालतन हाजिर

होकर लिखित व मौखिक प्रस्तुत करें। यदि उक्त तारीख तक कोई उजर व एतराज प्रस्तुत नहीं हुआ तो यह समझा जायेगा कि जन्म तिथि दर्ज करने हेतु किसी को कोई आपत्ति नहीं है तथा प्रार्थिया की जन्म तिथि दर्ज करने के आदेश पारित कर दिये जायेंगे।

आज दिनांक 12–03–2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी,
उप–तहसील धरवाला, जिला चम्बा (हि0प्र0)।

————————

**ब अदालत नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, धरवाला,
जिला चम्बा, हिमाचल प्रदेश**

परसो पुत्र श्री गोम्फा, गांव मोरतू, डाकघर बन्दला, उप–तहसील धरवाला, जिला चम्बा, हिमाचल प्रदेश

बनाम

आम जनता

उनवान मुकद्दमा.––दरख्वास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत।

इस कार्यालय में परसो पुत्र श्री गोम्फा, गांव मोरतू, डाकघर बन्दला, उप–तहसील धरवाला, जिला चम्बा ने प्रार्थना–पत्र देकर निवेदन किया है कि मेरे पोते नामक अंकुश का जन्म दिनांक 21–05–2011 को घर पर ही हुआ है परन्तु अज्ञानतावश मेरे पोते की जन्म तिथि को ग्राम पंचायत फागडी के जन्म / मृत्यु रजिस्टर में आज तक पंजीकृत नहीं किया गया है इसलिए जन्म तिथि को दर्ज करने के आदेश ग्राम पंचायत फागडी को दिये जावें।

अतः इस इश्तहार द्वारा आम जनता को उपरोक्त की जन्म तिथि ग्राम पंचायत फागडी में दर्ज करने में किसी भी प्रकार का उजर व एतराज हो तो वह दिनांक 06–04–2026 तक असालतन या वकालतन हाजिर होकर लिखित व मौखिक प्रस्तुत करें। यदि उक्त तारीख तक कोई उजर व एतराज प्रस्तुत नहीं हुआ तो यह समझा जायेगा कि जन्म तिथि दर्ज करने हेतु किसी को कोई आपत्ति नहीं है तथा प्रार्थी के पोते की जन्म तिथि दर्ज करने के आदेश पारित कर दिये जायेंगे।

आज दिनांक 12–03–2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी,
उप–तहसील धरवाला, जिला चम्बा (हि0प्र0)।

————————

**ब अदालत नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, धरवाला,
जिला चम्बा, हिमाचल प्रदेश**

कनिष्का कश्यप नितिन कश्यप, गांव बडेई, डाकघर मैहला, उप–तहसील धरवाला, जिला चम्बा, हिमाचल प्रदेश।

बनाम

आम जनता

उनवान मुकद्दमा.––दरख्वास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत।

इस कार्यालय में कनिष्का कश्यप नितिन कश्यप, गांव बडेई, डाकघर मैहला, उप–तहसील धरवाला, जिला चम्बा ने प्रार्थना–पत्र देकर निवेदन किया है कि मेरा जन्म दिनांक 18–06–2004 को घर पर ही हुआ है परन्तु अज्ञानतावश मेरी जन्म तिथि को ग्राम पंचायत मैहला के जन्म/मृत्यु रजिस्टर में आज तक पंजीकृत नहीं किया गया है इसलिए जन्म तिथि को दर्ज करने के आदेश ग्राम पंचायत मैहला को दिये जावें।

अतः इस इश्तहार द्वारा आम जनता को उपरोक्त की जन्म तिथि ग्राम पंचायत मैहला में दर्ज करने में किसी भी प्रकार का उजर व एतराज हो तो वह दिनांक 06–04–2026 तक असालतन या वकालतन हाजिर होकर लिखित व मौखिक प्रस्तुत करें। यदि उक्त तारीख तक कोई उजर व एतराज प्रस्तुत नहीं हुआ तो यह समझा जायेगा कि जन्म तिथि दर्ज करने हेतु किसी को कोई आपत्ति नहीं है तथा प्रार्थिया की जन्म तिथि दर्ज करने के आदेश पारित कर दिये जायेंगे।

आज दिनांक 12–03–2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित/–
कार्यकारी दण्डाधिकारी,
उप–तहसील धरवाला, जिला चम्बा (हि0प्र0)।

————————

ब अदालत नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, धरवाला,
जिला चम्बा, हिमाचल प्रदेश

मिनाक्षी कुमारी पुत्री श्री टेक सिंह, गांव नैनोग, डाकघर कुनेड, उप–तहसील धरवाला, जिला चम्बा, हिमाचल प्रदेश।

बनाम

आम जनता

उनवान मुकद्दमा.––दरख्वास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत।

इस कार्यालय में मिनाक्षी कुमारी पुत्री श्री टेक सिंह, गांव नैनोग, डाकघर कुनेड, उप–तहसील धरवाला, जिला चम्बा ने प्रार्थना–पत्र देकर निवेदन किया है कि मेरा जन्म दिनांक 08–04–1998 को घर पर ही हुआ है परन्तु अज्ञानतावश मेरी जन्म तिथि को ग्राम पंचायत कुनेड के जन्म/मृत्यु रजिस्टर में आज तक पंजीकृत नहीं किया गया है इसलिए जन्म तिथि को दर्ज करने के आदेश ग्राम पंचायत कुनेड को दिये जावें।

अतः इस इश्तहार द्वारा आम जनता को उपरोक्त की जन्म तिथि ग्राम पंचायत कुनेड में दर्ज करने में किसी भी प्रकार का उजर व एतराज हो तो वह दिनांक 06–04–2026 तक असालतन या वकालतन हाजिर होकर लिखित व मौखिक प्रस्तुत करें। यदि उक्त तारीख तक कोई उजर व एतराज प्रस्तुत नहीं हुआ तो यह समझा जायेगा कि जन्म तिथि दर्ज करने हेतु किसी को कोई आपत्ति नहीं है तथा प्रार्थिया की जन्म तिथि दर्ज करने के आदेश पारित कर दिये जायेंगे।

आज दिनांक 12–03–2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित/–
कार्यकारी दण्डाधिकारी,
उप–तहसील धरवाला, जिला चम्बा (हि0प्र0)।

**ब अदालत नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, धरवाला,
जिला चम्बा, हिमाचल प्रदेश**

सरवो पुत्र श्री जगता, गांव सपोग, डाकघर किलोड, उप–तहसील धरवाला, जिला चम्बा, हिमाचल प्रदेश ..... प्रार्थी।

बनाम

आम जनता

उनवान मुकद्दमा.––दरख्वास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत।

इस कार्यालय में सरवो पुत्र श्री जगता, गांव सपोग, डाकघर किलोड, उप–तहसील धरवाला, जिला चम्बा ने प्रार्थना–पत्र देकर निवेदन किया है कि मेरा जन्म दिनांक 14–04–1977 को घर पर ही हुआ है परन्तु अज्ञानतावश मेरी जन्म तिथि को ग्राम पंचायत किलोड के जन्म / मृत्यु रजिस्टर में आज तक पंजीकृत नहीं किया गया है इसलिए जन्म तिथि को दर्ज करने के आदेश ग्राम पंचायत किलोड को दिये जावें।

अतः इस इश्तहार द्वारा आम जनता को उपरोक्त की जन्म तिथि ग्राम पंचायत किलोड में दर्ज करने में किसी भी प्रकार का उजर व एतराज हो तो वह दिनांक 06–04–2026 तक असालतन या वकालतन हाजिर होकर लिखित व मौखिक प्रस्तुत करें। यदि उक्त तारीख तक कोई उजर व एतराज प्रस्तुत नहीं हुआ तो यह समझा जायेगा कि जन्म तिथि दर्ज करने हेतु किसी को कोई आपत्ति नहीं है तथा प्रार्थी की जन्म तिथि दर्ज करने के आदेश पारित कर दिये जायेंगे।

आज दिनांक 12–03–2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी,
उप–तहसील धरवाला, जिला चम्बा (हि0प्र0)।

————————

**अदालत नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, धरवाला,
जिला चम्बा, हिमाचल प्रदेश**

दलमीर पुत्र श्री समसदीन, गांव बाग, डाकघर बकाणी, उप–तहसील धरवाला, जिला चम्बा, हिमाचल प्रदेश।

बनाम

आम जनता

उनवान मुकद्दमा.––दरख्वास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत।

इस कार्यालय में दलमीर पुत्र श्री समसदीन, गांव बाग, डाकघर बकाणी, उप–तहसील धरवाला, जिला चम्बा ने प्रार्थना–पत्र देकर निवेदन किया है कि मेरे बच्चों नामक सफी का जन्म दिनांक 09–03–2018 व शावीर का जन्म दिनांक 26–05–2016 को घर पर ही हुआ है परन्तु अज्ञानतावश मेरे बच्चों की जन्म तिथियों को ग्राम पंचायत बकाण के जन्म / मृत्यु रजिस्टर में आज तक पंजीकृत नहीं किया गया है इसलिए जन्म तिथियों को दर्ज करने के आदेश ग्राम पंचायत बकाण को दिये जावें।

अतः इस इश्तहार द्वारा आम जनता को उपरोक्त की जन्म तिथियां गांम पंचायत बकाण में दर्ज करने में किसी भी प्रकार का उजर व एतराज हो तो वह दिनांक 06–04–2026 तक असालतन या वकालतन हाजिर

होकर लिखित व मौखिक प्रस्तुत करें। यदि उक्त तारीख तक कोई उजर व एतराज प्रस्तुत नहीं हुआ तो यह समझा जायेगा कि जन्म तिथि दर्ज करने हेतु किसी को कोई आपत्ति नहीं है तथा प्रार्थी की बच्चों की जन्म तिथियां दर्ज करने के आदेश पारित कर दिये जायेंगे।

आज दिनांक 12–03–2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित/–
कार्यकारी दण्डाधिकारी,
उप–तहसील धरवाला, जिला चम्बा (हि0प्र0)।

————————

अदालत नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, धरवाला,
जिला चम्बा, हिमाचल प्रदेश

बाघ हुसैन पुत्र श्री हसनदीन, गांव सलनेड, डाकघर खुन्देल, उप–तहसील धरवाला, जिला चम्बा, हिमाचल प्रदेश।

बनाम

आम जनता

उनवान मुकद्दमा.––दरख्वास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत।

इस कार्यालय में बाघ हुसैन पुत्र श्री हसनदीन, गांव सलनेड, डाकघर खुन्देल, उप–तहसील धरवाला, जिला चम्बा ने प्रार्थना–पत्र देकर निवेदन किया है कि मेरी पुत्री नामक शवीना का जन्म दिनांक 20–11–2024 को घर पर ही हुआ है परन्तु अज्ञानतावश मेरी पुत्री की जन्म तिथि को ग्राम पंचायत बलोठ के जन्म/मृत्यु रजिस्टर में आज तक पंजीकृत नहीं किया गया है इसलिए जन्म तिथि को दर्ज करने के आदेश ग्राम पंचायत बलोठ को दिये जावें।

अतः इस इश्तहार द्वारा आम जनता को उपरोक्त की जन्म तिथि ग्राम पंचायत बलोठ में दर्ज करने में किसी भी प्रकार का उजर व एतराज हो तो वह दिनांक 06–04–2026 तक असालतन या वकालतन हाजिर होकर लिखित व मौखिक प्रस्तुत करें। यदि उक्त तारीख तक कोई उजर व एतराज प्रस्तुत नहीं हुआ तो यह समझा जायेगा कि जन्म तिथि दर्ज करने हेतु किसी को कोई आपत्ति नहीं है तथा प्रार्थी की पुत्री की जन्म तिथि दर्ज करने के आदेश पारित कर दिये जायेंगे।

आज दिनांक 12–03–2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित/–
कार्यकारी दण्डाधिकारी,
उप–तहसील धरवाला, जिला चम्बा (हि0प्र0)।

————————

अदालत नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, धरवाला,
जिला चम्बा, हिमाचल प्रदेश

हुसन बानो पुत्री श्री गुलाम नवी, गांव बाग, डाकघर बकाणी, उप–तहसील धरवाला, जिला चम्बा, हिमाचल प्रदेश।

बनाम

आम जनता

उनवान मुकद्दमा.––दरख्वास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत।

इस कार्यालय में हुसन बानो पुत्री श्री गुलाम नवी, गांव बाग, डाकघर बकाणी, उप–तहसील धरवाला, जिला चम्बा ने प्रार्थना–पत्र दे कर निवेदन किया है कि मेरा जन्म दिनांक 08–03–1979 को घर पर ही हुआ है परन्तु अज्ञानतावश मेरी जन्म तिथि को ग्राम पंचायत बकाण के जन्म / मृत्यु रजिस्टर में आज तक पंजीकृत नहीं किया गया है इसलिए जन्म तिथि को दर्ज करने के आदेश ग्राम पंचायत बकाण को दिये जावें।

अतः इस इश्तहार द्वारा आम जनता को उपरोक्त की जन्म तिथि ग्राम पंचायत बकाणी में दर्ज करने में किसी भी प्रकार का उजर व एतराज हो तो वह दिनांक 06–04–2026 तक असालतन या वकालतन हाजिर होकर लिखित व मौखिक प्रस्तुत करें। यदि उक्त तारीख तक कोई उजर व एतराज प्रस्तुत नहीं हुआ तो यह समझा जायेगा कि जन्म तिथि दर्ज करने हेतु किसी को कोई आपत्ति नहीं है तथा प्रार्थिया की जन्म तिथि दर्ज करने के आदेश पारित कर दिये जायेंगे।

आज दिनांक 12–03–2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी,
उप–तहसील धरवाला, जिला चम्बा (हि0प्र0)।

————————

**अदालत नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, धरवाला,
जिला चम्बा, हिमाचल प्रदेश**

संजय कुमार पुत्र श्री कर्म चन्द, गांव खिल, डाकघर खुन्देल, उप–तहसील धरवाला, जिला चम्बा, हिमाचल प्रदेश।

बनाम

आम जनता

उनवान मुकद्दमा.––दरख्वास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत।

इस कार्यालय में संजय कुमार पुत्र श्री कर्म चन्द, गांव खिल, डाकघर खुन्देल, उप–तहसील धरवाला, जिला चम्बा ने प्रार्थना–पत्र देकर निवेदन किया है कि मेरे चचेरे भाई नामक बोध राज की मृत्यु दिनांक 02–12–2003 को बस दुर्घटना में गैहरा नामक स्थान पर हुई थी परन्तु अज्ञानतावश मेरे चचेरे भाई की मृत्यु तिथि को ग्राम पंचायत गैहरा के जन्म / मृत्यु रजिस्टर में आज तक पंजीकृत नहीं किया गया है इसलिए मृत्यु तिथि को दर्ज करने के आदेश ग्राम पंचायत गैहरा को दिये जावें।

अतः इस इश्तहार द्वारा आम जनता को उपरोक्त की मृत्यु तिथि ग्राम पंचायत गैहरा में दर्ज करने में किसी भी प्रकार का उजर व एतराज हो तो वह दिनांक 06–04–2026 तक असालतन या वकालतन हाजिर होकर लिखित व मौखिक प्रस्तुत करें। यदि उक्त तारीख तक कोई उजर व एतराज प्रस्तुत नहीं हुआ तो यह समझा जायेगा कि मृत्यु तिथि दर्ज करने हेतु किसी को कोई आपत्ति नहीं है तथा प्रार्थी की मृत्यु तिथि दर्ज करने के आदेश पारित कर दिये जायेंगे।

आज दिनांक 12–03–2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी,
उप–तहसील धरवाला, जिला चम्बा (हि0प्र0)।

————————

**अदालत नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, धरवाला,
जिला चम्बा, हिमाचल प्रदेश**

सरन दास पुत्र श्री सुखदेव, गांव भटवाडा, डाकघर राडी, उप–तहसील धरवाला, जिला चम्बा, हिमाचल प्रदेश।

बनाम

आम जनता

उनवान मुकद्दमा.––दरख्वास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत।

इस कार्यालय में सरन दास पुत्र श्री सुखदेव, गांव भटवाडा, डाकघर राडी, उप–तहसील धरवाला, जिला चम्बा ने प्रार्थना–पत्र देकर निवेदन किया है कि मेरी माता नामक धनो देवी की मृत्यु दिनांक 27–05–2013 को घर पर हुई थी परन्तु अज्ञानतावश मेरी माता की मृत्यु तिथि को ग्राम पंचायत राडी के जन्म / मृत्यु रजिस्टर में आज तक पंजीकृत नहीं किया गया है इसलिए मृत्यु तिथि को दर्ज करने के आदेश ग्राम पंचायत राडी को दिये जावें।

अतः इस इश्तहार द्वारा आम जनता को उपरोक्त की मृत्यु तिथि ग्राम पंचायत राडी में दर्ज करने में किसी भी प्रकार का उजर व एतराज हो तो वह दिनांक 06–04–2026 तक असालतन या वकालतन हाजिर होकर लिखित व मौखिक प्रस्तुत करें। यदि उक्त तारीख तक कोई उजर व एतराज प्रस्तुत नहीं हुआ तो यह समझा जायेगा कि मृत्यु तिथि दर्ज करने हेतु किसी को कोई आपत्ति नहीं है तथा प्रार्थी की माता की मृत्यु तिथि दर्ज करने के आदेश पारित कर दिये जायेंगे।

आज दिनांक 12–03–2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी,
उप–तहसील धरवाला, जिला चम्बा (हि0प्र0)।

————————

**अदालत नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, धरवाला,
जिला चम्बा, हिमाचल प्रदेश**

आशा पत्नी श्री बैंसू, गांव ऊंहा, डाकघर दाडवीं, उप–तहसील धरवाला, जिला चम्बा, हिमाचल प्रदेश।

बनाम

आम जनता

उनवान मुकद्दमा.––दरख्वास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत

इस कार्यालय में आशा पत्नी श्री बैंसू, गांव ऊंहा, डाकघर दाडवीं, उप–तहसील धरवाला, जिला चम्बा ने प्रार्थना–पत्र देकर निवेदन किया है कि मेरे पति नामक बैंसू की मृत्यु दिनांक 16–08–2007 को घर पर हुई थी परन्तु अज्ञानतावश मेरे पति की मृत्यु तिथि को ग्राम पंचायत दाडवीं के जन्म / मृत्यु रजिस्टर में आज तक पंजीकृत नहीं किया गया है इसलिए मृत्यु तिथि को दर्ज करने के आदेश ग्राम पंचायत दाडवीं को दिये जावें।

अतः इस इश्तहार द्वारा आम जनता को उपरोक्त की मृत्यु तिथि ग्राम पंचायत दाडवीं में दर्ज करने में किसी भी प्रकार का उजर व एतराज हो तो वह दिनांक 06–04–2026 तक असालतन या वकालतन हाजिर होकर लिखित व मौखिक प्रस्तुत करें। यदि उक्त तारीख तक कोई उजर व एतराज प्रस्तुत नहीं हुआ तो यह समझा जायेगा कि मृत्यु तिथि दर्ज करने हेतु किसी को कोई आपत्ति नहीं है तथा प्रार्थिया के पति की मृत्यु तिथि दर्ज करने के आदेश पारित कर दिये जायेंगे।

आज दिनांक 12–03–2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी,
उप–तहसील धरवाला, जिला चम्बा (हि0प्र0)।

————————

अदालत नायब तहसीलदार एवं कार्यकारी दण्डाधिकार, धरवाला,
जिला चम्बा, हिमाचल प्रदेश

करनैल सिंह पुत्र श्री मोहन लाल, गांव बेही, डाकघर बन्दला, उप–तहसील धरवाला, जिला चम्बा, हिमाचल प्रदेश।

बनाम

आम जनता

उनवान मुकद्दमा.––दरख्वास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत।

इस कार्यालय में करनैल सिंह पुत्र श्री मोहन लाल, गांव बेही, डाकघर बन्दला, उप–तहसील धरवाला, जिला चम्बा ने प्रार्थना–पत्र देकर निवेदन किया है कि मेरी माता नामक घिनी पत्नी मोहन लाल की मृत्यु दिनांक 15–01–2012 को घर पर हुई थी परन्तु अज्ञानतावश मेरी माता की मृत्यु तिथि को ग्राम पंचायत बन्दला के जन्म / मृत्यु रजिस्टर में आज तक पंजीकृत नहीं किया गया है इसलिए मृत्यु तिथि को दर्ज करने के आदेश ग्राम पंचायत बन्दला को दिये जावें।

अतः इस इश्तहार द्वारा आम जनता को उपरोक्त की मृत्यु तिथि ग्राम पंचायत बन्दला में दर्ज करने में किसी भी प्रकार का उजर व एतराज हो तो वह दिनांक 06–04–2026 तक असालतन या वकालतन हाजिर होकर लिखित व मौखिक प्रस्तुत करें। यदि उक्त तारीख तक कोई उजर व एतराज प्रस्तुत नहीं हुआ तो यह समझा जायेगा कि मृत्यु तिथि दर्ज करने हेतु किसी को कोई आपत्ति नहीं है तथा प्रार्थी की माता की मृत्यु तिथि दर्ज करने के आदेश पारित कर दिये जायेंगे।

आज दिनांक 12–03–2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी,
उप–तहसील धरवाला, जिला चम्बा (हि0प्र0)।

अदालत नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, धरवाला,
जिला चम्बा, हिमाचल प्रदेश

करनैल सिंह पुत्र श्री मोहन लाल, गांव बेही, डाकघर बन्दला, उप–तहसील धरवाला, जिला चम्बा, हिमाचल प्रदेश।

बनाम

आम जनता

उनवान मुकद्दमा.––दरख्वास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत।

इस कार्यालय में करनैल सिंह पुत्र श्री मोहन लाल, गांव बेही, डाकघर बन्दला, उप–तहसील धरवाला, जिला चम्बा ने प्रार्थना–पत्र देकर निवेदन किया है कि मेरी बहन नामक दुर्भडो पत्नी प्रिथिया की मृत्यु दिनांक 10–03–1991 को घर पर हुई थी परन्तु अज्ञानतावश मेरी बहन की मृत्यु तिथि को ग्राम पंचायत बन्दला के जन्म / मृत्यु रजिस्टर में आज तक पंजीकृत नहीं किया गया है इसलिए मृत्यु तिथि को दर्ज करने के आदेश ग्राम पंचायत बन्दला को दिये जावें।

अतः इस इश्तहार द्वारा आम जनता को उपरोक्त की मृत्यु तिथि ग्राम पंचायत दाडवीं में दर्ज करने में किसी भी प्रकार का उजर व एतराज हो तो वह दिनांक 06–04–2026 तक असालतन या वकालतन हाजिर होकर लिखित व मौखिक प्रस्तुत करें। यदि उक्त तारीख तक कोई उजर व एतराज प्रस्तुत नहीं हुआ तो यह समझा जायेगा कि मृत्यु तिथि दर्ज करने हेतु किसी को कोई आपत्ति नहीं है तथा प्रार्थी की बहन की मृत्यु तिथि दर्ज करने के आदेश पारित कर दिये जायेंगे।

आज दिनांक 12–03–2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी,
उप–तहसील धरवाला, जिला चम्बा (हि0प्र0)।

————————

ब अदालत तहसीलदार एवं सहायक समाहर्ता प्रथम श्रेणी, खुण्डियां, जिला कांगड़ा (हि0प्र0)

मुकद्दमा न0 : 709648 / 2026 किस्म मुकद्दमा–दुरुस्ती नाम तारीख पेशी : 14–04–2026

श्री सुरेश कुमार पुत्र श्री रूप सिंह, निवासी महाल भौंरन, मौजा टिहरी, तहसील खुण्डियां, जिला कांगड़ा
(हि0प्र0)।

बनाम

आम जनता

विषय.–प्रार्थना–पत्र दुरुस्ती नाम राजस्व अभलेख महाल भौरन, मौजा गन्धवाड, तहसील खुण्डियां, जिला कांगड़ा हि0प्र0।

प्रार्थी श्री सुरेश कुमार पुत्र श्री रूप सिंह, निवासी महाल भौंरन, मौजा टिहरी, तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0) ने एक प्रार्थना–पत्र मय शपथ पत्र पीठासीन अधिकारी के समक्ष प्रस्तुत करते हुए अनुरोध

किया है कि उसका नाम पंचायत अभिलेख व अन्य दस्तावेजों में सुरेश कुमार व पिता का नाम रूप सिंह दर्ज है व उसका विख्यात व सही नाम भी सुरेश कुमार व पिता का नाम रूप सिंह ही है। परन्तु राजस्व अभिलेख पटवार वृत्त टिप के महाल भौंरन में उसका नाम सुरेश चन्द व पिता का नाम रूपा गलत दर्ज हो गया है। अतः प्रार्थी अब अपने नाम की राजस्व अभिलेख महाल भौंरन में दुरुस्ती करवा करके सुरेश चन्द के बजाए सुरेश कुमार उपनाम सुरेश चन्द व पिता के नाम की दुरुस्ती करवाकर रूपा के बजाए रूप सिंह उपनाम रूपा दर्ज करवाना चाहता है। अतः प्रार्थी का आवेदन स्वीकार करते हुए इस मुस्त्री मुनादी चस्पांगी के माध्यम से आम जनता को सुचित किया जाता है कि यदि किसी व्यक्ति को उक्त प्रार्थी के नाम की राजस्व अभिलेख महाल भौंरन में दुरुस्ती करवा करके सुरेश चन्द की बजाए सुरेश कुमार उपानाम सुरेश चन्द व पिता का नाम रूप सिंह उपनाम रूपा दर्ज करवाने बारे किसी किस्म की आपत्ति या उजर हो तो वह तारीख पेशी 14–04–2026 को असालतन या वकालतन हाजिर अदालत होकर अपना उजर पेश का सकता है। अन्यथा बाद तारिख पेशी किसी किस्म का उजर एवं एतराज नही सुना जावेगा व नाम दुरुस्ती के आदेश पारित कर दिए जाएंगे।

यह इश्तहार आज दिनांक 11–03–2026 को मोहर अदालत व मेरे हस्ताक्षर से जारी हुआ।

मोहर। हस्ताक्षरित / –
सहायक समाहर्ता, प्रथम श्रेणी,
तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0)।

————————

In the Court of Sub-Divisional Magistrate, Exercising the Power of Marriage Officer, Jawalamukhi, Distt. Kangra (H.P.)

In the matter of :

1. Lucky aged 28 years s/o Sh. Suresh Kumar, r/o Village Pukhru, P.O. & Tehsil Lagru, Distt. Kangra (H.P.).

2. Kashish aged 18 years d/o Sh. Ajeet Bahadur, r/o Village Sarsai, P.O. Haripur, Tehsil & Distt. Kullu (H.P.) ..*Applicants.*

Versus

General Public .. *Respondent.*

Subject.—Notice for registration of Marriage under Special Marriage Act, 1954.

The above applicants have filed an application U/s 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they have solemnized their marriage on 20-02-2026 at Village Pukhru, P.O. & Tehsil Lagru, Distt. Kangra (H.P.) and they are living as husband and wife since then, hence their marriage may be registered.

Therefore, the general public is hereby informed through this notice that if any person who have objection regarding this marriage can file the objections personally or in writing before this office on or brfore 30-04-2026 at 11.00 A.M. The objection(s) after 30-04-2026 at 11.00 A.M. Will not be entertaine by this office and then the marriage will be registered according as per the low prescribed.

Issued on 16th day of March, 2026 under my hand and seal of this office.

Seal. Sad/-
Sub-Divisional Magistrate-cum- *Marriage Officer,*
Jawalamukhi, Distt. Kangra (H.P.).

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0)

केस नं0 : 814474 / 2026 तारीख पेशी : 21–04–2026

धर्म सिंह राणा पुत्र शेरू, निवासी महाल टिप बूहला, डाकघर सुरानी, तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0)।

बनाम

आम जनता

उनवान मुकद्दमा.––नाम दुरुस्ती।

प्रार्थी धर्म सिंह राणा पुत्र शेरू, निवासी महाल टिप बूहला, डाकघर सुरानी, तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0) ने स्वयं उपस्थित होकर प्रार्थना–पत्र नाम दुरुस्ती प्रस्तुत किया है कि पटवार वृत्त टिप के राजस्व महाल टिप बूहला, तहसील खुण्डियां के अभिलेख में गलती से उसका नाम धर्म सिंह दर्ज हो गया है जबकि आधार कार्ड व परिवार रजिस्टर नकल में उसका नाम धर्म सिंह राणा दर्ज है, जोकि उसका सही नाम है। दो अलग–अलग नाम हो जाने के कारण प्रार्थी को दिक्कतों का सामना करना पड़ रहा है। अतः प्रार्थी का आग्रह है कि उपरोक्त वर्णित महाल के राजस्व अभिलेख में उसका नाम धर्म सिंह राणा उपनाम धर्म सिंह दर्ज किया जाये।

अतः सर्वसाधारण को सुनवाई हेतु बजरिया इश्तहार व मुश्त्री मुनादी द्वारा सूचित किया जाता है कि इस नाम दुरुस्ती के सम्बन्ध में किसी प्रकार का उजर / एतराज हो तो वह दिनांक 21–04–2026 को असालतन व वकालतन पेश होकर अपना एतराज दर्ज करवा सकता है। उसके उपरान्त कोई भी उजर / एतराज जेरे समायत न होगा तथा प्रार्थी धर्म सिंह राणा, निवासी महाल टिप बूहला, डाकघर सुरानी, तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0) में उसका नाम राजस्व पटवार वृत्त टिप के राजस्व महाल टिप बूहला के राजस्व अभिलेख में धर्म सिंह राणा उपनाम धर्म सिंह दर्ज करने के आदेश पारित कर दिये जायेंगे।

आज दिनांक 18–03–2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
सहायक समाहर्ता द्वितीय श्रेणी,
तहसील खुण्डियां, जिला कांगड़ा (हि0 प्र0)।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी एवं तहसीलदार, तहसील धर्मशाला,
जिला कांगड़ा (हि0प्र0)

किस्म मुकद्दमाः तकसीम

चंद्रवीर पुत्र जोगराज उपनाम सीता राम पुत्र दुर्गा दास, निवासी कस्बा नरवाना, डाकघर योल, तहसील धर्मशाला, जिला कांगड़ा हि0प्र0।

बनाम

1. कुमारी क्षमा मैत्री पुत्र वामन वाबूजी मैत्री, 2. प्रदीप कुमार पुत्र कृष्ण देव, 3. अनिरूद्ध, 4. सुनील कुमार पुत्र व 5. समस्या देवी विधवा जगरनाथ, 6. हंस राज पुत्र जुल्फी, 7. रजिन्दर कुमार पुत्र नानकु, 8. भबनेश्वर कपूर पुत्र सरनू, 9. सुधा पुत्री ईश्वर दास, 10. सरिता थापा पुत्री मगन सिंह, 11. आशा नागपाल पत्नी ओम प्रकाश नागपाल, 12. योगेश पुत्र महिंदर सिंह, 13. उमेश सिंह पुत्र नहेश सिह, 14. श्रीमती ललिता देवी पत्नी जगजीत सिंह, निवासी महाल कस्बा नरवाना, तहसील धर्मशाला, जिला कांगड़ा, हि0प्र0 जमाबंदी साल 2014–15।

विषय.––प्रार्थना–पत्र तकसीम भूमि खाता नं0 72, खतौनी नं0 105, खसरा नं0 1027, रकबा तादादी 00–96–95 है0, वाक्या महाल कस्बा मौजा योल, तहसील धर्मशाला, जिला कांगड़ा, हि0 प्र0।

प्रार्थना–पत्र प्रार्थी चंद्रवीर पुत्र जोगराज उपनाम सीता राम पुत्र दुर्गा दास, निवासी कस्बा नरवाना, डाकघर योल, तहसील धर्मशाला, जिला कांगड़ा, हि0प्र0 द्वारा प्रार्थना–पत्र तकसीम हुकमन बारे गुजारा है जिसमें उपरोक्त कुछ प्रतिवादीगण को समन साधारण तरीके से तामील न हो पा रहे हैं, इसलिए उपरोक्त प्रतिवादीगण को इस इश्तहार अखबार / मुश्त्री मुनादी के द्वारा सूचित किया जाता है कि यदि आपको उपरोक्त वर्णित भूमि की तकसीम करने बारे कोई भी उजर / एतराज हो तो वह अधोहस्ताक्षरी की अदालत में दिनांक 22–04–2026 को प्रातः 11.00 बजे असालतन या बकलातन हाजिर होकर अपने उजर / एतराज पेश कर सकता है। अन्यथा हाजिर न आने की सूरत में उपरोक्त प्रतिवादीगण के विरूद्ध एकतरफा कार्यवाही अमल में लाई जाएगी व तरीका तकसीम जारी कर दिए जाएगा।

आज दिनांक 22–12–2025 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर। हस्ताक्षरित / –
सहायक समाहर्ता प्रथम श्रेणी एवं तहसीलदार,
धर्मशाला, जिला कांगड़ा।

———————

CHANGE OF NAME

I, Gopal Jung Shahi s/o Sh. Gob Dhan Shahi, r/o Near DIC Officer Khawangi, Reckong Peo, Tehsil Kalpa, Distt. Kinnaur (H.P.) declare that I have changed my minor daughter's name from Sristi Gurung to Diksha Shahi. She shall be known as Diksha Shahi for all purposes in future. All concerned please note.

GOPAL JUNG SHAHI
s/o Sh. Gob Dhan Shahi,
r/o Near DIC Officer Khawangi, Reckong Peo,
Tehsil Kalpa, Distt. Kinnaur (H.P.).

———————

CHANGE OF NAME

I, Bimlo Devi w/o Sh. Krishan Lal, r/o Vill. Matrog, P.O. Gehra, Tehsil & Distt. Chamba (H.P.) declare that I have changed my name from Bimlo Devi to Vimla Devi. I shall be known as Vimla Devi for all purposes in future. All concerned please note.

BIMLO DEVI
w/o Sh. Krishan Lal,
r/o Vill. Matrog, P.O. Gehra,
Tehsil & Distt. Chamba (H.P.).

CHANGE OF NAME

I, Virender Bahadur Chalaune s/o Sh. Navraaj Chalaune, r/o H. No. 9/10, Chhota Chowk, Nahan, Tehsil Nahan, Distt. Sirmaur (H.P.)-173 001 declare that I have changed my name from Virender Bahadur (Old Name) to Virender Bahadur Chalaune (New Name). All concerned please may note.

VIRENDER BAHADUR CHALAUNE
s/o Sh. Navraaj Chalaune,
r/o H. No. 9/10, Chhota Chowk, Nahan,
Tehsil Nahan, Distt. Sirmaur (H.P.)-173 001.

CORRECTION OF NAME

I, Divyansh s/o Sh. Arvind Kumar, r/o W. No. 3, P.O. Dhagwar, Tehsil Dharamshala, Distt. Kangra (H.P.) declare that my name is wrongly written as Divyansu instead of Divyansh in my Aadhar Card. Divyansu & Divyansh is one & same person.

DIVYANSH
s/o Sh. Arvind Kumar,
r/o W. No. 3, P.O. Dhagwar,
Tehsil Dharamshala, Distt. Kangra (H.P.).

CHANGE OF NAME

I, Sumna Devi 59 years w/o Sh. Jaisi Ram, r/o Bindraban, Muncipal Corporation Palampur, Distt. Kangra (H.P.) declare that I have changed my name from Sumana Devi to Sumna Devi. Concerned to note.

SUMNA DEVI
w/o Sh. Jaisi Ram,
r/o Bindraban, Muncipal Corporation Palampur,
Distt. Kangra (H.P.).

CORRECTION OF NAME

I, Kumari Bandana d/o Sh. Parso, Vill. & P.O. Rajera, Tehsil & Distt. Chamba (H.P.) declare that my name has been wrongly entered as Bandana in my 12th class certificate, my correct name is Kumari Bandana.

KUMARI BANDANA
d/o Sh. Parso,
Vill. & P.O. Rajera,
Tehsil & Distt. Chamba (H.P.).

CHANGE OF NAME

I, Kirna Devi w/o Sh. Milkhi Ram, r/o Vill. Merohan, P.O. Boharkwalu, Tehsil & Distt. Kangra (H.P.) declare that my name is wrongly entered in my Aadhar Card as Kiran Devi. I want to change my name from Kiran Devi to Kirna Devi. Concerned please note.

KIRNA DEVI
w/o Sh. Milkhi Ram,
r/o Vill. Merohan, P.O. Boharkwalu,
Tehsil & Distt. Kangra (H.P.).

CORRECTION OF NAME

I, Sumitra Devi widow of Raghbir Singh, Vill. Sadwan, P.O. Garli, Tehsil Pragpur, Distt. Kangra (H.P.) declare that my name is wrongly recoded in my Aadhar Card as Savitri Devi. Whereas in my all other documents my name is recorded as Sumitra Devi, which is correct. That Sumitra Devi and Savitri Devi are the name of same person and may be corrected in Aadhar Card as Sumitra Sevi wd/o Raghbir Singh. Concerned note.

SUMITRA DEVI
widow of Raghbir Singh,
Vill. Sadwan, P.O. Garli,
Tehsil Pragpur, Distt. Kangra (H.P.).

CHANGE OF NAME

I, Ajeet s/o Sh. Pratap Singh, Vill. Kewli, P.O. Khadrela, Tehsil Rohru, Distt. Shimla (H.P.) declare that my name is wrongly mentioned as Arjeet in my Aadhar Card No. 9960 7083 5672. Therefore it should be changed to Ajeet in my Aadhar Card. All concerned please may note.

AJEET
s/o Sh. Pratap Singh,
Vill. Kewli, P.O. Khadrela,
Tehsil Rohru, Distt. Shimla (H.P.).

CORRECTION OF NAME

I, Karan Kumar s/o Sh. Anil Kumar, r/o Vill. Sarol, P.O. Sarol, Tehsil & Distt. Chamba (H.P.) declare that in Aadhar Card of my minor son having No. 9510 0861 6546 his name is wrongly entered as Baby one of Santosh. Whereas his correct name is Aarav Suryavanshi. All concerned please note.

KARAN KUMAR
s/o Sh. Anil Kumar,
r/o Vill. Sarol, P.O. Sarol,
Tehsil & Distt. Chamba (H.P.).

CORRECTION OF NAME

I, Sushila Devi w/o Sh. Dina Nath, r/o V.P.O. Old Kangra, Tehsil Kangra, District Kangra (H.P.) declare that my name is wrongly entered in my Aadhar Card as Sheela Devi, I want to change my name from Sheela Devi to Sushila Devi. All concerned please note.

SUSHILA DEVI
w/o Sh. Dina Nath,
r/o V.P.O. Old Kangra,
Tehsil Kangra, District Kangra (H.P.).

CORRECTION OF NAME

I, Prabha Tomar w/o Sh. Narinder Kumar, r/o Village Rainkha, P.O. Sihorpain, Tehsil Jawalamukhi, District Kangra (H.P.) declare that my name in my Aadhar Card No. 4094 1479 8457 is wrongly entered as Parbha Tomar instead of Prabha Tomar. All concerned please note.

PRABHA TOMAR
w/o Sh. Narinder Kumar,
r/o Village Rainkha, P.O. Sihorpain,
Tehsil Jawalamukhi, District Kangra (H.P.).

CHANGE OF NAME

I, Gita w/o Sh. Ranjeet Singh, r/o V.P.O. Kadiwan, Tehsil Tikkar, District Shimla (H.P.) declare that I have changed my daughter's name from Eva Basta (Old Name) to Kishori Radha (New Name). All concerned please may note.

GITA
w/o Sh. Ranjeet Singh,
r/o V.P.O. Kadiwan, Tehsil Tikkar,
District Shimla (H.P.).

CHANGE OF NAME

I, Kaushalya Devi w/o Sh. Randhir, r/o Village Kuthari, P.O. Ghasni, Tehsil Tikkar, Distt. Shimla (H.P.)-171 203 declare that I have changed my minor son's name from Pushker (Old Name) to Pranav Bratu (New Name). All concerned please may note.

KAUSHALYA DEVI
w/o Sh. Randhir,
r/o Village Kuthari, P.O. Ghasni, Tehsil Tikkar,
Distt. Shimla (H.P.)-171 203.

CORRECTION OF NAME

I, Hamid Khan s/o Sh. Rulda Khan, r/o Village Ilewal, P.O. Gawalthi, Tehsil Shri Naina Devi Ji, District Bilaspur (H.P.)-174 201 do hereby declare that my daughter's name is wrongly mentioned as Hasina in Aadhar Card No. 8598 6604 1374. The correct name of my daughter is Nasreen Banth. All concerned please may note.

HAMID KHAN
s/o Sh. Rulda Khan,
r/o Village Ilewal, P.O. Gawalthi,
Tehsil Shri Naina Devi Ji,
District Bilaspur (H.P.)-174 201.

CORRECTION OF NAME

I, Pardeep Singh s/o Late Sh. Amar Singh, r/o V.P.O. Ghurkari, Tehsil & District Kangra (H.P.) do hereby declare that my son's name has been wrongly recorded as Milan Deep Singh Atwal and his mother's name as Shrestha Devi in educational records. The correct name of my son is Milandeep Singh Atwal and his mother's correct name is Shreshta Devi.

PARDEEP SINGH
s/o Late Sh. Amar Singh,
r/o V.P.O. Ghurkari, Tehsil & District Kangra (H.P.).

CHANGE OF NAME

I, Meena Devi w/o Sh. Mandeep Sahrai, r/o Village Deed Ghalut (305), P.O. Narag, District Sirmaur (H.P.) declare that I have changed my minor son's name from Baby one of Meena Devi to Kush. All concerned please note for future.

MEENA DEVI
w/o Sh. Mandeep Sahrai,
r/o Village Deed Ghalut (305),
P.O. Narag, District Sirmaur (H.P.).

CHANGE OF NAME

I, Har Dei w/o Sh. Nand Lal, r/o Village Shalani, P.O. Anji Brahamana, Tehsil Kandaghat, District Solan (H.P.) declare that I have changed my name from Har Dei (हर देई) to Hardeyi Devi (हरदेयी देवी). All concerned please note for future.

HAR DEI
w/o Sh. Nand Lal,
r/o Village Shalani, P.O. Anji Brahamana,
Tehsil Kandaghat, District Solan (H.P.).

CHANGE OF NAME

I, Pushpender Singh s/o Sh. Chain Singh, r/o Mohalla Bangotu, Chamba Town, Tehsil & District Chamba (H.P.) declare that I want to change my son's name in his Aadhar Card No. 7846 8046 8592 from Nirvan Bijalwan to Kriday Bijalwan. All concerned please note.

PUSHPENDER SINGH
s/o Sh. Chain Singh,
r/o Mohalla Bangotu, Chamba Town,
Tehsil & District Chamba (H.P.).

CORRECTION OF NAME

I, Kasam s/o Sh. Hasana, r/o Village Jigti, P.O. Kataula, Tehsil Sadar, District Mandi (H.P.) declare that I want to correct my name from Kashab to Kasam in my Aadhar Card. All concerned please note.

KASAM
s/o Sh. Hasana,
r/o Village Jigti, P.O. Kataula,
Tehsil Sadar, District Mandi (H.P.).

CHANGE OF NAME

I, Tikkam Ram s/o Sh. Lipti Ram, r/o Village Godan, P.O. and Sub-Tehsil Pangna, District Mandi (H.P.) declare that I want to change my minor daughter's name from Baby one of Rama to Avaya Thakur in Aadhar Card No. 5077 5966 7690. All concerned please note.

TIKKAM RAM
s/o Sh. Lipti Ram,
r/o Village Godan, P.O. and Sub-Tehsil Pangna,
District Mandi (H.P.).

CORRECTION OF NAME

I, Amit Kumar s/o Sh. Jeet Ram Kashyap, r/o Village Kamyana, P.O. Paobo, Tehsil & District Shimla (H.P.) declare that my son's name in his birth certificate *vide* Registration No. B-2022 2-90088-002358, dt. 30-04-2022 have been wrongly entered as Aarav Kashyap, whereas his correct name is Avyansh Kashyap. All concerned please note.

AMIT KUMAR
s/o Sh. Jeet Ram Kashyap,
r/o Village Kamyana, P.O. Paobo,
Tehsil & District Shimla (H.P.).

CHANGE OF NAME

I, Pravinder s/o Sh. Tula Ram, r/o Village Shiwa (1), P.O. Jubbar, Tehsil Kasauli, District Solan (H.P.) declare that I have changed my minor daughter's name from Baby Three of Santosh to Lavnya. All concerned please note for future.

PRAVINDER
s/o Sh. Tula Ram,
r/o Village Shiwa (1), P.O. Jubbar,
Tehsil Kasauli, District Solan (H.P.).

नियन्त्रक, मुद्रण तथा लेखन सामग्री, हिमाचल प्रदेश, शिमला–5 द्वारा मुद्रित तथा प्रकाशित
इलेक्ट्रॉनिक हस्ताक्षरित राजपत्र, वैबसाइट https://rajpatra.hp.gov.in पर उपलब्ध है एवम् ऑनलाइन सत्यापित किया जा सकता है।